

NDOH: 13.09.2023

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SITTING AT KOLKATA**  
**ORIGINAL APPLICATION NO. 26 OF 2023**

**IN THE MATTER OF:**

PI VANRAMCHHUANGI

.... Petitioner


**Versus**

UNION OF INDIA &amp; ORS.

.... Respondents

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Date: 11.09.2023  
 New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**O.A. No.26 of 2023**

**IN THE MATTER OF:**

**PI VANRAMCHHUANGI**

**... APPLICANT**

**VERSUS**

**UOI & ORS**

**... RESPONDENT(S)**

**AFFIDAVIT**

I, Dr. Renu Sharma W/o Dharmendra Sharma, aged about 58 years, Chief Secretary, Govt. of Mizoram, do hereby solemnly affirm and state as follows :-

- 1) That I have perused a copy of the O.A.No.26 of 2023 Orders dt.17.03.2023, dt.20.04.2023 and 11.08.2023 served upon the State respondents and have understood the contents thereof.
- 2) That I am the Chief Secretary to the Govt. of Mizoram and as such I swear and affirm the instant Affidavit in the captioned matter in pursuance of the Hon'ble National Green Tribunal, Eastern Zone Bench (NGT EZ), Kolkata Order dt.11.08.2023.
- 3) That in compliance of the Order dt.17.03.2023 passed by the Hon'ble NGT(EZ), and subsequent Orders dated 20.04.2023 and 11.08.2023, the Environment, Forests & Climate Change Department, Govt. of Mizoram has constituted a Committee under the Chairmanship of the Principal Chief Conservator of Forests, Mizoram vide order dated 18.08.2023 to undertake site visit of the NH-54 consisting of the following members:

**Chairman** - Principal Chief Conservator of Forests, Mizoram.

**Members** - Representative of Integrated Regional Office,  
MoEF&CC, Shillong .

Chief Wildlife Warden, Mizoram.



Deputy Commissioner/District Magistrate, Lunglei District with respect to area falling under Lunglei District.



Deputy Commissioner/District Magistrate, Lawngtlai District with respect to area falling under Lawngtlai District.

Deputy Commissioner/District Magistrate, Siaha District with respect to area falling under Siaha District.

Member Secretary- Member Secretary, Mizoram Pollution Control Board, Aizawl.

Site inspection was carried out by the Committee along with concerned parties including National Highway & Infrastructure Development Corporation Ltd.(NHIDCL) on 25.08.2023 and subsequently detailed report has been submitted to the Standing Counsel, Govt. of Mizoram on 04.09.2023 for filing affidavit by the Mizoram Pollution Control Board (MPCB) **vide letter No.H.88088/Poltn./50(102)/2023-MPCB dt.05.09.2023. Copy of this letter and the report is annexed and marked as Annexure I.**

- 4) That the above mentioned committee has made the following recommendations:
- i) Stringent monitoring mechanism should be in place regularly to oversee and take corrective steps.
  - ii) Prior to road cutting, the contractors should ensure construction of gabion wall, retaining wall, etc. to prevent muck from rolling down the slopes.
  - iii) The top surfaces and slopes of dumping sites of all dumping areas need to be protected by vegetation cover. In order to stabilize the slopes, the biological measures which includes compaction,

plantation, soil treatment, turfing, placing of coir mat/aluminium mat, uses of hydro seeding, spreading of seed balls. etc. needs to be taken up immediately, if not simultaneously.

- iv) Comprehensive mitigation plan should be implemented in consultation with Mizoram State Pollution Control Board to be approved by the PCCF & HoFF, Govt of Mizoram. The total cost of mitigation plan over and above the Environmental Compensation shall be funded by the user agency, i.e. NHIDCL.
- v) Paying of Environmental Compensation by the NHIDCL for the damage caused by them to the environment, as to be ascertained.
- vi) Obtaining of Ex-post facto approval under Forest (Conservation) Act 1980 by NHIDCL for the forest areas used for widening of road and for muck dumping sites.
- vii) Penal action by Mizoram Pollution Control Board for violation of environmental laws by NHIDCL.
- viii) Penal action against NHIDCL as per Mizoram Forest Act 1955 and Forest (Conservation) Act 1980 by the Forest Department for violation of the provisions of these Acts.



- 5) That the copy of the recommendations in the report of the committee has been sent to Environment, Forest & Climate Change Department, Mizoram Pollution Control Board, NHIDCL and Deputy Commissioners of the concerned districts with the direction to take necessary actions on the various recommendations of the committee in its report vide letter no. C.18014/379/2023-FST/Part dated 08.09.2023. **The copy of the same is annexed and marked as Annexure-II**
- 6) That the Hon'ble NGT(EZ) Order dt.11.08.2023 directed the State Government to recover Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crore ninety lakh seventy thousand) which has been imposed against the National Highways & Infrastructure Development Corporation Ltd.


(NHIDCL) for environmental violation relating to dumping of muck and other violations.

That, in compliance to the Order dt.11.08.2023 passed by this Hon'ble Tribunal, the Mizoram Pollution Control Board (MPCB) has issued Order to the National Highways & Infrastructure Development Corporation Ltd. (NHIDCL) to deposit Environmental Compensation of the said amount to the account of Mizoram Pollution Control Board vide Order No.H.88088/Poltn./50(102)/2023-MPCB dt.04.09.2023. Copy annexed and marked as Annexure-III.



- 7) That the National Highways & Infrastructure Development Corporation Ltd. (NHIDCL) has been specifically directed to identify any wilful violation on the part of any official/ contractors and accordingly initiate disciplinary action vide Member Secretary, Mizoram Pollution Control Board letter no. H.88088/Poltn./50(102)/2023-MPCB/306 dated 07.09.2023. Copy of the same is annexed herewith and marked as Annexure-IV.
- 8) That it is humbly submitted herein that this Hon'ble Tribunal may pass any order(s) as deem fit and proper in the interest of justice. That the State Govt. undertakes to adhere to any such orders/directions passed by this Hon'ble Tribunal.

  
8/9/23  
J.N. BUALTENG  
Advocate & Notary Public  
Aizawl : Mizoram

  
DEPONENT  
Chief Secretary  
Govt. of Mizoram  
Aizawl - 796001

**VERIFICATION:**

I, the deponent above named do hereby solemnly affirm and verify that what is stated in the foregoing Affidavit is true to my knowledge and belief based on the records of the case and I believe the same to be true.

Verified at Aizawl, Mizoram on this 8<sup>th</sup> day of September, 2023.

Identified by me:

  
**GRACE LALCHHUANDIKI**  
 Advocate  
 Enrolment No. - 1277 of 2008-09  
 District Court, Aizawl, Mizoram

Sworn before me:

U  
8/9/23  
**J. S. SULTENG**  
 Advocate & Notary Public  
 Aizawl : Mizoram

Istawa  
**DEPONENT**

Chief Secretary  
 Govt. of Mizoram  
 Aizawl - 796001



Notarial Registration  
 No. 9919  
 Date 8/9/23

# **MIZORAM POLLUTION CONTROL BOARD**

No.H.88088/Poltn./50(102)/2023-MPCB/

:

Dated Aizawl, the 5<sup>th</sup> September, 2023

To,

All Members,  
Committee constituted under OA. No. 26/2023/EZ,  
(As per list attached).

**Subj.: Report of the Committee under OA 26/2023/EZ in the matter of Vanramchhuangi Vrs. UoI & ORS**

*Ref.: Hon'ble NGT order dated 11.08.2023 in OA 26/2023/EZ*

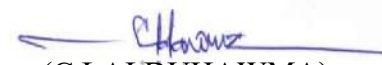
Sir/Madam,

With reference to the above subject, may I forward herewith a copy of the Report of the Committee constituted under OA. 26/2023./EZ, prepared in compliance of the order of the Hon'ble NGT, Eastern Zone, Kolkata Bench dated 11.08.2023.

It may be noted that the Environmental Compensation was imposed to the NHIDCL by Mizoram Pollution Control Board vide order No.H.88088/Poltn./50(102)/2023-MPCB/300 dt. 04.09.2023.

Yours faithfully,

Encl: As above.




(C.LALDUHAWMA)  
Member Secretary

Memo No.H.88088/Poltn./50(102)/2023-MPCB/

:

Dated Aizawl, the 4<sup>th</sup> September, 2023.

Copy to: 1. The OSD to the Chief Secretary, Govt. of Mizoram for kind information of the Chief Secretary  
2. The Secretary, Law & Judicial Department, Govt. of Mizoram for kind information.



(C.LALDUHAWMA)  
Member Secretary

**List of the Committee members constituted under OA. No. 26/2023/EZ**

1. Principal Chief Conservator of Forests, Mizoram, Chairman
2. Representative of Integrated Regional Office, MoEF&CC, Shillong - Member
3. Chief Wildlife Warden, Mizoram - Member
4. Deputy Commissioner/District Magistrate, Lunglei District with respect to area falling under Lunglei District – Member
5. Deputy Commissioner/District Magistrate, Lawngtlai District with respect to area falling under Lawngtlai District – Member
6. Deputy Commissioner/District Magistrate, Siaha District with respect to area falling under Siaha District – Member
7. Member Secretary, Mizoram Pollution Control Board, Aizawl - Member Secretary

REPORT OF THE COMMITTEE ON OA.NO.26/2023/EZ  
IN THE MATTER OF VANRAMCHHUANGI VRS. UOI & ORS

**1. Introduction : Road widening projects by NHIDCL in Mizoram:**

Under Ministry of Road Transport & Highways, Government of India, National Highways Infrastructure Development Corporation Limited (NHIDCL) is undertaking widening of roads to Double Lane roads in the State of Mizoram covering National Highways NH-54 (Aizawl to Tuipang), NH-06 (Seling to Zokhawthar), NH-302 (Lunglei to Tlabung), NH-102B (Keifang to Manipur). The projects of NHIDCL are being executed on Engineering, Procurement and Construction (EPC) mode, wherein private players have been engaged by NHIDCL for the construction works.

**2. Petition against NHIDCL**

Pi Vanramchhuangi, Chaltlang, Aizawl has filed petition in respect of **NH-54 between the Km 431/00 to Km 562/00** to the Hon'ble NGT, Eastern Zone Bench, Kolkata against the said widening of road project for causing environmental damages due to indiscriminate improper dumping of muck down the cliffs with the following respondents. The case is registered by the Hon'ble NGT, Eastern Bench under OA.No.26/2023/EZ

1. Union of India (through Secretary, Ministry of Environment Forests & Climate Change)
2. Ministry of Road Transport & Highways (through Secretary, Ministry of Road Transport)
3. NHIDCL (through Director, NHIDCL, New Delhi)
4. State of Mizoram (through Chief Secretary, Mizoram)
5. Public Works Department, Govt. of Mizoram (through Secretary, PWD, Govt. of )
6. Principal Chief Conservator of Forests (through Department of EF&CC, Mizoram)
7. Mizoram Pollution Control Board (newly impleaded as per subsequent order dated 20.07.2023)

### 3. Initiatives taken by the State Govt. for ensuring environmental compliance by NHIDCL

Govt. of Mizoram is taking all necessary steps to ensure that the Environment (Protection) Act, 1986, Forest (Conservation) Act, 1980 and other environmental laws in force are not violated at the cost of developments such as, road widening projects in Mizoram. A number of issues and incidents occurred followed by complaints against the sufferings and environmental damages due to alleged haphazard muck disposal by NHIDCL as reported from various sections of the society across the state. Various actions taken by the State Govt. for checking violation of the laws and the protection of the environment against the road widening projects in the state are reported below:

3.1.1. **With regard to the status of muck disposal**, Mizoram Pollution Control Board has written to NHIDCL vide letter No.H.88088/Poltn./47/16-MPCB dt. 17.09.2021 (**Annexure-I**) requesting them to comply with the provisions of the C&D Rules and to submit full details on their activities on road widening in Mizoram including total stretch completed and remaining, copy of respective Environmental Management Plan and compliance status, mode of muck disposal, status of spoil banks in respect of each package.

Due to absence of response from NHIDCL, reminder letter was sent again on 10.12.2021(**Annexure-II**)

Again no response received from NHIDCL and subsequently, show cause notice was served to NHIDCL vide letter No.H.88088/Poltn./47/16-MPCB dt. 25.05.2022 (**Annexure-III**) as to why the operation of widening of road undertaken by NHIDCL in Mizoram should not be closed down under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and/or as to why Environmental compensation should not be levied. In response to the Show Cause Notice, NHIDCL vide letter No. NHIDCL/RO/GEN/2022/115 dt. 28.05.2022 (**Annexure-IV**) has written that no such incidents/reports related to improper dumping of earth spoils have been in knowledge of the Regional Office of NHIDCL and that EPC contractors are bound to follow the acts/guidelines as per Environmental Management Plan (EMP) under applicable laws and any concerns be raised with specific contractors in case of default. Contrary to the presentation of the NHIDCL stated above, it is to state that NHIDCL is solely responsible for the actions of its engaged contractors who are operating under its control on EPC contract terms and conditions. It is the responsibility of NHIDCL to ensure that its engaged contractors fulfill their various obligations including protection of the

environment and safety of the people. As such, MPCB once again directed NHIDCL to submit detail upto date compliance status on Environmental Management Plan with details of current muck disposal sites in respect of each of its engaged contractor vide letter No. H.88088/Poltn./47/16-MPCB/388 dated 10.06.2022 (**Annexure-V**). In response, vide letter No. NHIDCL/RO/GEN/2022/231 dt. 11.07.2022, NHIDCL has provided information as sought by the Board, but only for Package-3 and is thus incomplete (**Annexure-VI**).

**3.2. With regard to Environmental Clearance (EC)** under EIA Notification, 2006 and amendments thereof, the requirement of EC by NHIDCL for their road projects in Mizoram, State Environmental Impact Assessment Authority (SEIAA), Mizoram is of the opinion that NHIDCL has deliberately avoided the need of obtaining Environmental Clearance for their road projects by splitting the road length such that the each package covers less than 100 km and therefore, has sought clarifications vide letter No, A/11-11/1/2021-SEIAA/257-258 dt. 03.06.2022 from NHIDCL as to why they have started works without Environmental Clearance whereas cumulative road length under their project in the State of Mizoram far exceeds 100 km making the requirement for EC under the said EIA Notification. With no response from NHIDCL, SEIAA again written a reminder letter on 22.06.2022 and no response received yet from NHIDCL (**Annexure-VII**).

**3.3. With regard to Forest Clearances** under Forest (Conservation) Act, 1980:

On 28.05.2022 and 30.05.2022, PCCF vide letter No. B. 22019/18/2022-FC/PCCF/Pt., requested all the Divisional Forests Officers to conduct site verification to the construction sites undertaken by NHIDCL and confirm if there is any violation of the Forest (Conservation) Act, 1980 (henceforth, FCA, 1980) and the Mizoram Forest Act, 1955. (Copies of the letters No. B. 22019/18/2022-FC/PCCF/Pt., dt. 28.05.2022 and 30.05.2022 are attached herewith as **Annexure -VIII**)

On 31.05.2022, PCCF office vide letter No. B. 22019/18/2022-FC/PCCF/Pt, intimated the Under Secretary, EF&CC on violation of the Forest (Conservation) Act, 1980 and to request the concerned Deputy Commissioners, Mizoram to look into the matter of irregular muck disposal and take necessary actions.(Letter No. B. 22019/18/2022-FC/PCCF/Pt, dt.31.05.2022 is attached herewith as **Annexure-IX** )

3.4. Realising the need for proper management and monitoring, the State Govt. constituted Monitoring Committees at the State Level and District Level to look into the matter to monitor environmental issues arising from development projects undertaken by NHIDCL in the state of Mizoram as below:

#### **State Level Monitoring Committee**

Vide Notification No. G.20015/29/2020-FST/Pt.II dated 15.07.2022 (**Annexure-X**), the State Government constituted State Level Monitoring Committee consisting of the following members:

Chairman -	Adviser to Chief Minister (Technical)
Members -	1. Principal Secretary, GAD
	2. Principal Secretary, EF & CC Department
	3. Secretary, PWD
	4. Secretary, PHED
	5. Engineer-in-Chief, PWD
	6. Engineer-in-Chief, PHED
	7. Member Secretary, Mizoram Pollution Control Board
	8. Executive Director, NHIDCL, Regional Office
	9. Representative of CYMA
	10. Representative of Save Mizoram Rivers.
Member Secretary -	Principal Chief Conservator of Forests, Mizoram

#### **3.5. District Level Monitoring Committee**

District Level Monitoring Committee was also formed for each of the existing 11 districts vide Notification No. G.20015/2/2021-FST/Pt.I dated 10.06.2022 (**Annexure-XI**) to monitor compliance of environmental law for the works carried out in various development projects (linear and non-linear) in the state of Mizoram, comprising of the following members:

Concerned Deputy Commissioner	- Chairman
Representative of Mizoram Pollution Control Board	- Member
Representative of Central Young Mizo Association	- Member
Representative of Local Administration Department	- Member
Representative of Urban Development & Poverty Alleviation Department	- Member

Divisional Forest Officer

- Member Secretary

**3.6.Observations and actions taken by District Level Monitoring Committees:**

District Level Monitoring Committees have conducted series of interactive meetings and discussions with concerned local groups on the issues followed by joint inspection for verification of the status of muck disposal sites within their respective district. It was commonly observed by the Committees that severe violation of environmental laws occurred; only few of the current NHIDCL muck disposal sites are approved or in the knowledge of the District administration. Large quantities of mucks are dumped outside designated sites. Even the locations of some of the existing designated dumping sites are not appropriate and most of them have no protecting retaining wall causing muck to heavily enter rivers/streams below causing environmental degradation and loss of crops.

**Actions taken on violation of Forest (Conservation) Act, 1980 and Mizoram Forest Act, 1955:**

Since violation of the FCA,1980 and the Mizoram Forest Act, 1955 were detected by concerned Divisional Forest Officers in their respective jurisdiction in respect of developmental projects taken up by NHIDCL, the DFOs have issued Stay Order and imposed penalty as mentioned below:

NHIDCL was instructed by DFO, Thenzawl Forest Division vide letter No.B.13021/1/2021-TFD/144-146 DT. 31.05.2022 (**Annexure-XII**) to stop the road widening activities of NH-54 road (Package-2 and Chhiahtlang&Serchhip Bypass) within Thenzawl Forest Division unless and until stage-1 approval (IPA) is obtained from MoEF&CC, Govt. of India to avoid further course of legal action.

The Divisional Forest Officer, Thenzawl Forest Division vide letter No. 13031/1/2021-TFD/620-622, dt. 09.09.2022 informed that the case booked under the MFA, 1955 was compounded and all excavation work etc. was stopped and no further violation was there in Package 1 of NH-54. (A copy of letter No. 13031/1/2021-TFD/620-622, dt. 09.09.2022, is attached herewith as **Annexure -XIII**)

Vide letter No. 20017/2/2022-DFO(L)/177-193, dt. 09.09.2022, the DFO, Lunglei Forest Division informed PCCF that the case was booked and compounded as per MFA, 1955 in respect of Package 2 of NH-54. (A copy of letter No. 20017/2/2022-DFO(L)/177-193,dt. 09.09.2022, is attached herewith as **Annexure -XIV**)

Vide letter No. B. 22019/14/2021-FC/PCCF/171, dt. 21.02.2023, Penal NPV of Rs. 1,19,039/- was imposed and was paid by the NHIDCL on 22.05.2023 for Package 3, as seen on PARIVESH PORTAL.

### **3.7. Review Meeting by State Level Monitoring Committee**

Review meeting was conducted on 25.07.2022 in the Chief Minister's Conference Hall to review on the reports of District Monitoring Committees on the environmental issues and actions taken against NHIDCL projects wherein the need for taking necessary actions to ensure ecological stability while taking up works for road construction or upgradation was propounded. Further, the action taken by the DLMC of Aizawl, Champhai, Saitual, Serchhip, Lunglei and Kolasib districts and representatives of MPCB, Save Mizoram Rivers and NHIDCL submitted their reports and status of the developmental projects were discussed.

As reported by the District Monitoring Committees, retaining walls for holding the earth spoils were not found at several places and a few dumping sites were observed but without signage. Earth spoil were found dumped haphazardly at several places. In some places, excavated soil was found dumped near bank of the river, which has affected the water flow. Irregular muck disposal was observed. Adverse effect of the dumped soil on wet rice cultivation near the bank of the river was also observed. Copy of Minutes at is at (**Annexure-XV**).

As per directions of the SLMC meeting, the 6 Districts that fall within the NH 54 road construction, submitted their Action Taken Report (henceforth, ATR) are summarized below:

1. Lunglei- 1.1. The DLMC, Lunglei conducted a meeting on 22.06.202 wherein, contractors of NH-54 were instructed to carry out construction of RCC/ Gabion walls at dumping sites to prevent entering of muck into water bodies.

1.2. Further, it was concluded that dumping of muck should be done only at designated dumping sites and all applicable environmental laws should be strictly followed by the contractors.

(A copy of Meeting minutes issued on 23.06.2022 is attached herewith as **Annexure-XVI**)

1.3. The DLMC, Lunglei conducted a meeting again on 25.08.2022 wherein physical verification was submitted and it was observed that the dumping grounds were still without RCC/Gabion Walls and NHIDCL, who is the User Agency were instructed to do the needful. (A copy of the Minutes of Meeting dt. 26.08.2022 is attached herewith as **Annexure-XVII**)

1.4. The DLMC, Lunglei conducted a third meeting on 10.11.2022 wherein, physical inspection reports were submitted and discussed. It was concluded that the efforts made by the NHIDCL were still inadequate and were requested again to comply with the decisions

2. Hnahthial- DLMC, Hnahthial conducted on 01.02.2023 wherein, similar instructions were given to the contractors for the construction of RR/Gabion walls at the dumping sites. (A copy of Meeting minutes issued on 01.02.2023 is attached herewith as **Annexure-XVIII**)

3. Siaha – 3.1. Instruction on environmental safety was issued to all construction companies undertaking developmental works within Siaha District.

3.2. Joint Verification of Spoil Banks along Package VIII of NH-54 held on 25.06.2022 was conducted wherein it was concluded the major factor of riverine pollution in Mizoram is due to irregular muck disposal. (A copy of ATR dt. 21.06.2022 is attached herewith as **Annexure-XIX**)

4. Lawngtlai- 4.1. The DLMC, Lawngtlai held a meeting on 01.07.2022 wherein directions were given to all contractors to strictly comply with existing regulations on dumping of excavated soils on Spoil Banks

4.2. Deputy Commissioner, Lawngtlai vide his letter dt. 20.12.2022 submitted ATR stating that spoil banks in connection with NH-54 has been approved after due verification with forest department and all concerned contractors were informed to ensure that developmental projects do not cause damage to environment. (A copy of ATR dt. 20.12.2022 is enclosed herewith as **Annexure-XX**)

5. Serchhip-
- 5.1. The DLMC, Serchhip instructed the NHIDCL vide letter dt. 01.06.2022 to take necessary actions for proper collection and disposal of earth spoils to avoid environmental hazards along NH-54 road construction.
- 5.2. Joint Inspection of designated Spoil Banks within the District was held on 28.06.2022 and 12.07.2022(A copy of ATR dt. 21.07.2022 is attached herewith as **Annexure-XXI**)
- 5.3. Following the joint inspection, the DMLC, Serchhip gave recommendations for improvement and rectifications of designated spoil banks along Package I & II of NH-54 where irregular dumping and spillage of spoils were observed.  
(A copy of meeting minutes issued on dt. 03.10.2022 is attached herewith as **Annexure-XXII**)
4. Aizawl-
- 6.1. The DLMC, Aizawl conducted Sport Verification along NH-54 on 22.07.2022 to monitor cases of improper disposal and dumping of excavated soil on lands other than designated Spoil Banks and its impact on Environmental damages due to construction works of NH- 54. (A copy of ATR dt. 21.07.2022 is attached herewith as **Annexure-XXIII**)
- 6.2. Further, the User agency was intimated on payment of Compensatory Afforestation Levies with penal amount under the FCA, 1980.
- 6.3. The Meeting also resolved that over burden earth must be dumped only in designated dumping sites identified by concerned authorities.(A copy of meeting minutes issued on dt. 29.06.2022 is attached herewith as **Annexure -XXIV** )

### **3.8. Assessment of environmental compensation against NHIDCL**

As decided in the State Level Monitoring Committee meeting held on 25.07.2022 to assess the loss caused to the environment due to irregular muck disposal and other activities from polluters, Mizoram Pollution Control Board (MPCB) in coordination with District Level Monitoring Committees has taken initiatives for assessing Environmental Compensation (EC) as per the Environmental Compensation Regime approved by the Hon'ble NGT in its Order dated 19.02.2019 in O.A No.

593/2017 in the matter of Paryavaran Suraksha Samiti &Anr. versus Union of India &Ors. Based on the number of days of violation reported by concerned DEO/DCF of Aizawl, Serchhip, Lunglei and Siaha within their jurisdiction, assessment was made. The assessment report, as annexed herewith was submitted to the State Level Monitoring Committee vide letter No. H.88088/Poltn./47-I/2022-MPCB/50 dated 09.03.2023 (**Annexure-XXV**).

#### **4. Constitution of Committee under OA 26/2023/EZ:**

In compliance of the Hon'ble NGT order dated 17.03.2023 for constituting Committee under the Chairmanship of the PCCF Mizoram, Govt. of Mizoram vide Notification No.C.18014/379/2023-FST dt. 18.08.2023 has constituted the Committee comprising of the following members:

- |          |   |
|----------|---|
| Chairman | - Principal Chief Conservator of Forests, Mizoram   |
| Members  | -Representative of Integrated Regional Office, MoEF&CC, Shillong  |
|          | -Chief Wildlife Warden, Mizoram   |
|          | -Deputy Commissioner/District Magistrate, Lunglei District with respect to area falling under Lunglei District      |
|          | - Deputy Commissioner/District Magistrate, Lawngtlai District with respect to area falling under Lawngtlai District |
|          | -Deputy Commissioner/District Magistrate, Siaha District with respect to area falling under Siaha District          |

Member Secretary - Member Secretary, Mizoram Pollution Control Board, Aizawl

(Copy of the Notification No.C.18014/379/2023-FST dt. 18.08.2023 issued by Govt. of Mizoram is attached herewith as **Annexure- XXVI**& Minutes of the committee held on 14.08.2023 is attached at **Annexure-XXVII**)

#### **4.1. Site Inspection by the Committee:**

Following the direction of the Hon'ble NGT, the Committee under OA.26/2003/EZ has carried out inspection of the muck disposal sites and the works going on along the NH-54 in Mizoram between Km 431/00 to Km 562/00 on 25<sup>th</sup> August 2023 where NHIDCL has been undertaking road widening project. Members of the Committee and others present in the inspection are listed below:

*Members present:*

1. Shri R.K. Singh, IFS, Principal Chief Conservator of Forests, EF&CC, GOM
2. Dr. Hemen Hazarika, Scientist E, IRO, Sub-office, Guwahati, Regional Office, Shillong
3. Shri NC Saravanan, IFS, Chief Wildlife Warden, EF&CC, GOM
4. Smt. Ramdinliani, IAS, Deputy Commissioner, Lunglei District
5. Shri LalhmunsangaHnamte, MCS, Deputy Commissioner, Siaha District
6. Shri Abraham BeisayiKhithie, Additional DC, Lawngtlai
7. Shri C. Lalduhawma, Member Secretary, Mizoram Pollution Control Board

*Others present:*

1. Shri LaltlanhluaZathang, IFS, Conservator of Forests, Southern Circle, EF&CC, GOM
2. Shri PC Lalchhandama, IFS, District Forest Officer, Lunglei, EF&CC, GOM
3. Shri Samuel LalmalsawmaSailo, SDC, Lawngtlai
4. Shri K. Lalromawia, DCCF, EF&CC, LADC
5. Shri Thaly T. Azyu, DCCF, EF&CC, MADC
6. Dr. Alfred Malsawmsanga, Scientist 'B', Mizoram Pollution Control Board
7. Shri Joseph Lalhmunliana, Senior Scientific Assistant, Mizoram Pollution Control Board
8. Shri Parmesh Chandra Gujar, General Manager (P), NHIDCL
9. Shri Ziaur Rahman, Manager (P), NHIDCL
10. Shri Mukesh Kumar Choudhary, Manager (P), NHIDCL
11. Shri WestresonPakyntein, Site Engineer, NHIDCL
12. Shri BN Singh, Team Leader, Pkg-6,7&8, Authority's Engineer
13. Shri Arshad Malik Khan, Bridge Engineer, Pkg-6,7&8, Authority's Engineer
14. Shri Prem Kant Singh, Resident Engineer, Pkg-6, Authority's Engineer
15. Shri Mohd Abu Ayyub, Resident Engineer, Pkg-7, Authority's Engineer
16. Shri Atul Kumar Agarwal, Resident Engineer, Pkg-8, Authority's Engineer
17. Shri Ram Ekwat Sharma, Material Engineer, Pkg-6, Authority's Engineer
18. Shri Ashhafaque Ansari, Material Engineer, Pkg-7, Authority's Engineer
19. Shri Chandan Das, Material Engineer, Pkg-8, Authority's Engineer
20. Shri Akhilesh Kumar Singh, Sr. General Manager, Pkg-6, EPC Contractor
21. Shri VKS Chandra Bose, Project Manager, Pkg-7, EPC Contractor

## 22. Shri Subrata Majumdar, Project Manager, Pkg-8, EPC Contractor

The inspection area was in the Southern part of the State falling under three districts, namely, Lunglei, Lawngtlai and Siaha districts. A total of 13 Nos. of muck disposal sites were inspected which were found to be representative sites for the entire stretch of the road and findings thereon are tabled below:

**1. Lunglei District**

<i>Sl No</i>	<i>Location of the Spoil Bank/dumping site</i>	<i>Name of Contractor</i>	<i>Observations / comments</i>
1.	Spoil Bank No. 1, Tawipui North-II Village Area Chainage: 251+040 KM	ABCI & Bhartia Infra Project Ltd. (BIPL) (Joint Venture)	<ul style="list-style-type: none"> <li>• <b>Unauthorised</b> and currently in use for dumping of muck causing continuous damage to the environment.</li> <li>• Operated without proper adequate protection structures such as Gabion/retaining wall, drainage systems, Check dams, compaction, vegetative measures etc.</li> <li>• Appears already overloaded beyond capacity posing further threats to the environment, vegetations and pollution of the nearby water bodies.</li> <li>• Not suitable for further use.</li> </ul>
2.	Spoil Bank No. 4, Tawipui North-II Village Area Chainage: 231+840 KM	-do-	-do-
3.	Additional Spoil Bank, Tawipui South Village area Chainage: 260+640 KM	-do-	<ul style="list-style-type: none"> <li>• <b>Unauthorised</b> and currently in use for dumping of muck causing continuous damage to the environment.</li> <li>• Operated without proper protection structures before. However, presently construction of Gabion wall is in progress which, however is very small and not adequate to hold a large volume of muck. Apart from this, no other protection measures found.</li> <li>• Environmental damage was already caused to a large extent due to the already dumped spoils.</li> </ul>

			<ul style="list-style-type: none"> <li>• Should not be continued without proper enough protection measures and appropriate approval from Authority's Engineer or concerned District Administration.</li> </ul>
4.	<p>Additional Spoil Bank, Tawipui South Village area</p> <p>Chainage: 267+840 KM</p>	-do-	As above.
5.	<p>Spoil Bank No. 10, Tawipui South Village Area</p> <p>Chainage: 267+965 KM</p>	-do-	<ul style="list-style-type: none"> <li>• It was operated without approval from concerned authority, apparently causing damages to the environment. However, the spoil bank was already abandoned/closed and no longer in use at the time of inspection.</li> <li>• A small structure of Gabion wall was found being constructed recently although the site was already closed and sparsely covered with natural vegetation.</li> <li>• During operation of the site, it is evident that environmental disturbance was caused due to dumping of muck to a certain large extent as evidenced by nearby damaged vegetations and landscapes.</li> </ul>
6.	<p>Spoil Bank No. 11, Thingfal Village Area</p> <p>Chainage: 272+884 KM</p>	-do-	As above.

## II. Lawngtlai District

<i>Sl No</i>	<i>Location of the Spoil Bank</i>	<i>Name of Contractor</i>	<i>Observations / comments</i>
1.	Spoil Bank No. A-2, Chawnhu Village area  Chainage: 299+080 KM	PMPL & SRC (Joint Venture)	<ul style="list-style-type: none"> <li>• Unauthorised and in use.</li> <li>• Causing environmental damages due to over dumping of the muck and the spillage of the muck falls down to the Kaladan Multi-Modal Transit Transport Project Road which runs below this site.</li> <li>• No adequate or appropriate protection measures found except for a small Gabion Wall constructed at the bottom of the site which was not adequate to hold the dumped spoils.</li> <li>• Not suitable for further use.</li> </ul>
2.	Dumping site at Saikah Village area Chainage 300+400	-do-	<ul style="list-style-type: none"> <li>• Unauthorised and not designated.</li> <li>• Large volume of muck is found dumped continuously likely to cause environmental hazards and dangers to the safety and pollute Chhimtuipui River, the largest major river in Mizoram apart from the already damaged vegetations nearby.</li> <li>• Location is not suitable for muck disposal site.</li> </ul>
3.	Spoil Bank No. 02, Lower Saikah Village Area  Chainage: 307+910 KM	-do-	<ul style="list-style-type: none"> <li>• This spoil bank was authorized by concerned Deputy Commissioner.</li> <li>• Compaction of the site was done and maintained by constructing a number of drains.</li> <li>• The site was closed and no longer in use.</li> </ul>
4.	Spoil Bank No. 04, Lower Saikah Village Area  Chainage: 309+115 KM	-do-	<ul style="list-style-type: none"> <li>• Same as above.</li> </ul>
5.	Spoil Bank No.	-do-	<ul style="list-style-type: none"> <li>• Same as above with additional</li> </ul>

	05, Lower Saikah Village Area  Chainage: 309+633 KM		restoration measures such as vegetation with rice crops.
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### III. Siaha District

<i>Sl No</i>	<i>Location of the Spoil Bank/dumping site</i>	<i>Name of Contractor</i>	<i>Observations / comments</i>
1.	Slide Area, near Zero Point, Siaha  Chainage:327+270 to 327+700	ABCI & Bhartia Infra Project Ltd. (BIPL) (Joint Venture)	<ul style="list-style-type: none"> <li>• Unauthorised and not designated.</li> <li>• Landslides areas nearby measuring about 430 metres.</li> <li>• The site is utilized authorised for dumping spoils from the nearby landslides occurred frequently with the dumped spoils finding their way down below the Road and streams below.</li> <li>• Large volume of muck is found dumped continuously likely to cause environmental hazards and dangers to the safety and pollute Chhimtuipui River, the largest major river in Mizoram apart from the already damaged vegetations nearby.</li> <li>• Location is not suitable for muck disposal site.</li> </ul>
2.	Spoil Bank No. 06, Ambyu Village Area  Chainage: 342+700 KM	-do-	<ul style="list-style-type: none"> <li>• Unauthorised and in use.</li> <li>• Causing environmental damages due to over dumping of the muck</li> <li>• No adequate or appropriate protection measures found except for a very thin layer of small Gabion Wall constructed at the bottom of the site which was extremely inadequate to hold the dumped spoils.</li> <li>• Not suitable for further use without adequate protective structures and approval of competent authority, concerned District administration.</li> </ul>
3.	Spoil Bank No. 07, Theiva Village Area  Chainage: 348+530 KM	-do-	As above.

**Pictures of the Dumping Sites inspected is shown at (Annexure- XXVIII)**

## **5. General Observations of the Committee**

### **1. Improper and unauthorized dumping of muck and absence of designated/approved spoil banks in respect of road widening projects of NHIDCL in Mizoram**

- i) Except few of the total muck dumping sites along the entire stretch of the road, no approval has been given by the district administration. Copies of the various correspondences for approvals and some approvals given by the village council are attached as **Annexure - XXIX**. It can be seen that in many cases, the village council has given NOC for use of the area for muck dumping based on the LSCs and passes issued in name of some persons. However, these LSCs and passes are for use of area for garden/agriculture purpose only and these areas cannot be authorized for use as muck dumping area, making all such dumping areas illegal in the eye of law.
- ii) No gabion, retaining wall etc have been constructed in any of the area before start of dumping. In few sites, some gabion structures have been constructed / are under construction, that too either have been damaged or are expected to be damaged very soon as they have been constructed without any scientific study etc on load bearing capacities of such structures. The copy containing details of Muck Dumping areas as provided by NHIDCL clearly states at most of the dumping sites, no gabion structure etc has been constructed (**Annexure - XXX**).
- iii) No dimensions of any of the spoil banks are with NHIDCL and the area for the muck dumping sites is not known to NHIDCL.
- iv) The adjoining areas of the most of the soil dumps is forest in nature. Also, some soil dumps shows damaged trees standing there. Thus in most of the cases, the dumping areas were forest in nature and no approval under Forest (Conservation) Act has been obtained for any of the muck disposal areas.
- v) The muck has been thrown down the hill side without any structure to contain the muck sliding down, which has resulted in muck going deep into the valley and all the soil in all cases might have polluted the water streams in the valleys.
- vi) Photos and details of the muck disposal areas, as obtained from NHIDCL, shows the muck going down deep into the valley, no proper structures to contain the muck from sliding down to valley, not following of scientific methods to stabilize the muck

dumps, damage to trees and forests, etc. All these photos are attached as **Annexure-XXX**.

The projects of NHIDCL are being executed on Engineering, Procurement and Construction (EPC) Mode wherein private contractors have been engaged by NHIDCL for the construction work. It is an obligatory for the Project Authority to ensure compliance with the Environmental/Safety Management Plan; to procure designated spoil banks and set up appropriate muck disposal facility in conformity with specifications and designs prescribed under the EPC Schedule D, 2019. Disposal of muck should not impact natural drainage courses, not to alter flow of natural drains – drains should be channelized with slope protection with retaining wall – Gabion structure and so on. The locations, designs and capacity of Muck disposal sites should be approved by **Authority's Engineer in consultation/knowledge of State Govt. (District Administration)**.

However, NHIDCL is found to practice unauthorized dumping of muck and operate spoil banks which are not in conformity with the above requirements:

- 1.1. Due to widening of road NH-54, maximum number of muck dumps have steep slope towards the major river **Chhintuipui** and other water body, angles ranges between 70 to 90 degree (approx.) and designated dump site distance less than 100 mtr. (Approx.) from water body in the way to **Tuipui road**, where due to unscientific disposal of muck cause damage to the ecology of the area and also increase the sedimentation in the riverbed and further posing potential threat to the nearby water body. Most of the muck disposal sites are verified to be operated without pre-requisite approval from concerned District Administration. Some of the spoil banks are operated on private land, usually alongside the cliff with or without approval/knowledge of the concerned DC. Locations of the designated and non-designated spoil banks are usually unsuitable and inadequate in number.
- 1.2. Most of the spoil banks including designated/authorized and non-authorized ones have no proper design drawings/layout, be it approved or not approved by Authority's Engineer or the State Govt., as demanded by the EPC Schedule and are without protection structures such as Check dam, Gabion wall, Compaction, Site drain stabilization etc. Even if such structures do exist in some locations, they are very limited and inadequate to hold the high volume of spoils dumped therein causing damage to the vegetations, habitations and polluting streams down below.

The signage and demarcation of diverted forestland in Ha. and erection pillars of boundary of the approved and non-approved additional muck disposal site has not yet fixed with mentioning covered area in Ha. Project proponent is dumping mucks in many muck disposal areas having forest without obtaining FC.

## 2. Landslide/Road cutting:

Road cutting in the hill slope is a sensitive issue which leads to the maximum area of land slide under new road construction project compared to virgin hill top. Landslides were found to have occurred due to cutting road without any scientific study and method. Cutting of hill top was not observed in benching pattern. Nearby landslide area, catchment area needs to be developed for arresting sediments. In fact, there should have proper Standard Operating procedure (SOP) for the contractors for such activity of slope cutting and preventing natural springs. However, no such SOPs are available with the contractors.

## 3. As per the ‘Environmental Guidelines for highway projects’ outlined by the Ministry of Environment, Forests and Climate Change, Govt. of India, following are prerequisite for highway projects:

- a) Environmental Impact Assessment (EIA)
- b) Environmental Impact Statement (EIS)
- c) Environmental Management Plan (EMP)
- d) Mitigation measures for ensuring environmental safety, which includes re-forestation, setting up of Hot Mix Plants/ Batching plants at suitable locations away from habitations, identify locations sensitive to landslides, soil erosions in embankments, designs of dumping sites not to impact natural drainages etc.

### *Requirements of the Ministry of Environment, Forests and Climate Change*

- a) Environmental Clearance under EIA Notification, 2016
- b) Forest clearance under Forest Conservation Act

3.1. Against the request of MPCB, NHICL fails to submit details on EMP and status of compliance for all the packages except for Package-3 of NH-54, even which has seen noncompliance of many of the obligations such as, unauthorized dumping of spoils etc.

3.2. The issue of the absence of the Environmental Clearance in respect of road widening construction in Mizoram by NHIDCL has been questioned by the State Environmental Impact Authority (SEIACC), Mizoram as it is of the opinion that NHIDCL has deliberately avoided the need of obtaining Environmental Clearance for their road projects by splitting the road length such that each package covers less than 100 km. whereas cumulative road length under their project in the state of Mizoram far exceeds 100 km making the requirement for EC under the said EIA Notification.

#### **4. Violation of Forest (Conservation) Act, 1980 :**


It has been observed that many stretches along the NH-54, where widening work is going on, the area was found to be corresponding to being forest in nature or deemed forest. However, no approval for those areas have been obtained by NHIDCL and in the process, lot of forest has been damaged. The same holds true for the muck dumping areas also, where also in most of the cases, the areas were found to correspond to deemed forest as the vegetation in that area suggests. Therefore, works of widening of road and muck disposal have been taken up without obtaining any approval under Forest (Conservation) Act 1980. Photos showing the damaged trees in the muck disposal areas, adjoining areas as forest in nature of road widened and the muck disposal areas are attached as **Annexure-XXXI**.


#### **6. Recommendations**

- i) Stringent monitoring mechanism should be in place regularly oversee and take corrective steps.
- ii) Prior to road cutting, the contractors should ensure construction of gabion wall, retaining wall, etc. to prevent muck from rolling down the slopes.
- iii) The top surfaces and slopes of dumping sites of all dumping areas needs to be protected by vegetation cover. In order to stabilize the slopes, the biological measures which includes compaction, plantation, soil treatment, turfing, placing of coir mat/aluminium mat, uses of hydro seeding, spreading of seed balls.etc. needs to be taken up immediately, if not simultaneously.
- iv) Comprehensive mitigation plan should be implemented in consultation with Mizoram State Pollution Control Board to be approved by the PCCF &HoFF,

Govt of Mizoram. The total cost of mitigation plan over and above the Environmental Compensation shall be funded by the user agency, i.e. NHIDCL.

- v) Paying of Environmental Compensation by the NHIDCL for the damage caused by them to the environment, as to be ascertained.
- vi) Obtaining of Ex-post facto approval under Forest (Conservation) Act 1980 by NHIDCL for the forest areas used for widening of road and for muck dumping sites.
- vii) Penal action by Mizoram Pollution Control Board for violation of environmental laws by NHIDCL.
- viii) Penal action against NHIDCL as per Mizoram Forest Act 1955 and Forest (Conservation) Act 1980 by the Forest Department for violation of the provisions of these Acts.

  
(R.K SINGH IFS)  
Principal Chief Conservator of Forests,  
Environment, Forests & Climate Change Department  
&  
Chairman,  
Committee under OA No. 26/2023/EZ

  
(C.LALDUHAWMA)  
Member Secretary,  
Mizoram Pollution Control Board  
&  
Member Secretary  
Committee under OA No. 26/2023/EZ



# MIZORAM STATE POLLUTION CONTROL BOARD 1690

No. H.88088/Poltn./47/16-MPCB/

Dated Aizawl, the 17<sup>th</sup> September 2021

## ANNEXURE I

To,

The Executive Director,  
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),  
Tulkhuahtlang, Aizawl, Mizoram.

**Subj.: Complaint against disposal of earth spoils under Road Construction Project of NHIDCL**

**Ref:** *Complaint letter received from the Village Council Court, Tuipui 'D' Village, Hnahthial District, Mizoram dt. 17.09.2021*

Sir,

With reference to the subject and the complaint letter cited above (copy enclosed), this is to inform you that recently public complaints and outcries have been received by Mizoram Pollution Control Board against the alledged improper, haphazard dumping of earth spoils from the on-going road construction in various parts of Mizoram under your organization which is said to be causing havoc to the environment and the lives of nearby residents.

Various evidences through social platforms and recorded informations have indicated that misfortunate incidences have arose recently from the said activity; the dumped earth spoils in inappropriate places from the operation of widening of NH-54 (Aizawl to Tuipang) being undertaken by M/s ABCI Infrastructure Pvt. Ltd has ultimately caused a sudden flood at the watercourse of Lungrawhluikawr located near Kutkawk Base Camp of the Company on 16<sup>th</sup> September 2021 at 9:00 P.M. which has led to the devastating destruction of two (2) dwelling houses, pipelines of water connection, fruits and vegetation etc. within Tuipui 'D'. Village. Other incidences recorded between Hnahthial and Haulawng Road include choking of culvert, blockage of drains and road blockage for the farmers to their farmlands and severe turbidity/contamination of downstream water sources.

You may be aware that disposal of construction & demolition wastes such as earth spoils is regulated under the Construction and Demolition Waste Management Rules, 2006 and that all waste generators including Service providers are required to have approved C&W waste management plan and should strictly adhere to it while disposing their C&D wastes to avoid environmental hazards at all cost. Also take notice that polluting water body is a serious crime and violators are punishable under the Water (Prevention & Control of Pollution) Act, 1974. Further that the Environmental Compensation is liable to be paid by any unit violating the environmental norms for causing environmental damages as per the Hon'ble NGT Order in the matter of O.A No. 593/2013.

Cont..

In view of the above, you are directed to submit details of your operation of road construction/widening in Mizoram such as total stretch, sections covered with length, completed and remaining works, copy of respective EMP and current disposal mode of earth spoils and other wastes and disposal sites with relevant pictures within seven days before further necessary action is taken in the matter.

Encl: As above

Yours faithfully,  
  
(R. THANGA)  
Chairman  
Mizoram Pollution Control Board

Memo No. H.88088/Poltn./47/16-MPCB/ : Dated Aizawl, the 17<sup>th</sup> September 2021.  
Copy to: 1. The Chairman/Secretary, Village Council Court, Tuipui 'D' Village, Hahthial District, Mizoram for information with reference to their complaint letter dated 17.09.2021.  
2. The Deputy Commissioner, Hnahthial District, Mizoram for necessary action.

  
(R. THANGA)  
Chairman  
Mizoram Pollution Control Board

o/c






**MIZORAM STATE POLLUTION CONTROL BOARD**

No. H.88088/Poltn./47/16-MPCB/

Dated Aizawl, the 10<sup>th</sup> December 2021

To,

The Deputy Commissioner,  
Lunglei District,  
Mizoram.

**Subj.: Complaints against disposal of earth spoils under Road Construction Project of NHIDCL**

Ref: No. L.13016/1/2021-LRS(L)/NH-54/Spoil bank/7 dt. 30.09.2021

Sir,

With reference to the subject and letter No. cited above, it is acknowledged that a number of public complaints have arose due to improper dumping of earth spoils from the on-going road construction Projects of National Highways & Infrastructure Development Corporation Ltd. (NHIDCL) in various parts of Mizoram.

In this regard, may I bring to your kind notice that management of construction and demolition wastes such as earth spoils is regulated under the **Construction and Demolition Waste Management Rules, 2006**, according to which that all waste generators including Service providers such as Road construction organizations and others are responsible for the safe disposal of their own generated C&D wastes to avoid environmental hazards at all cost. Rule 4 of the C&D waste management Rules specifies the duties of service providers and their contractors as below:

- (1) *The service providers shall prepare within six months from the date of notification of these rules, a comprehensive waste management plan covering segregation, storage, collection, reuse, recycling, transportation and disposal of construction and demolition waste generated within their jurisdiction.*
- (2) *The service providers shall remove all construction and demolition waste and clean the area every day, if possible, or depending upon the duration of the work, the quantity and type of waste generated, appropriate storage and collection, a reasonable timeframe shall be worked out in consultation with the concerned local authority.*
- (3) *In case of the service providers have no logistics support to carry out the work, they shall tie up with the authorised agencies for removal of construction and demolition waste and pay the relevant charges as notified by the local authority.*

Contd./-

dc

It may further be noted that as envisaged in the Rules, concerned local authorities are responsible for ensuring the enforcement of the Rules with regard to proper management of construction and demolition waste within its jurisdiction in accordance with the provisions of these rules; to keep track of the generation of construction and demolition waste within its jurisdiction seeking detailed plan or undertaking as applicable, from generators of construction and demolition waste; to examine and sanction the waste management plan of the generators within a period of one month; to chalk out stages, methodology and equipment, material involved in the overall activity and final clean up after completion of the construction and demolition in order to ensure that the C&D wastes within its jurisdiction are properly managed and disposed off in environmentally safe manner.

In view of the above, it is requested that the esteemed offices of the Deputy Commissioners may kindly take appropriate urgent actions to ensure that spoil earths generated during construction and other activities within their respective administration/jurisdiction are properly managed and safely disposed off as per the provisions of the C&D Waste Management Rules, 2016.

As regard to the rising number of public complaints due to the on-going road construction of NHIDLC and other organizations in Mizoram, it is advised that a suitable monitoring mechanism be developed at district administration level involving concerned local authorities such as Village Council to see that all the earth spoils are properly managed and disposed off by the responsible contractors only at the **approved designated spoil banks** having proper NOC from concerned Authority to protect the safety and health of the people and prevent damages to water sources and properties. Appropriate stringent actions be taken against any violators to address public grievances for safeguarding the environment and the people.

Copy of the Rules is enclosed for kind reference.

Encl.: Copy of C&D waste management Rules, 2016.

Yours faithfully,

  
(C.LALDUHAWMA)  
Member Secretary,  
Mizoram Pollution Control Board

Memo No. H.88088/Poltn./47/16-MPCB/ : Dated Aizawl, the 10<sup>th</sup> December 2021.  
Copy to: All Deputy Commissioners for information with a request to follow up necessary action in the matter.

  
(C.LALDUHAWMA)  
Member Secretary,  
Mizoram Pollution Control Board



# MIZORAM STATE POLLUTION CONTROL BOARD

No. H.88088/Poltn./47/2021-MPCB/ 320

Dated Aizawl, the 25<sup>th</sup> May 2022

To,

The Executive Director,  
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),  
Tuikhuahtlang, Aizawl.

**Subj.: Show Cause Notice under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.**

*Ref.: This Office Letter No. H.88088/Poltn./47/16-MPCB/ dated 17.09.2021 and reminder letter of even no. dated 10.12.2021*

Sir,

With reference to the subject and this office letter No. cited under above reference wherein you have been requested to submit details of your operation of road widening in Mizoram against the public complaints received by the Board due to alleged improper dumping of earth spoils from the on-going road construction in various parts of Mizoram undertaken by your organization, this is to state that no response has been received from your side till date.

Whereas the environmental hazards continue to rise in various parts of the state with increasing public complaints due to dumping of earth spoils in inappropriate places from road construction activities. And whereas the alleged improper haphazard dumping of earth spoils are reported to cause havocs to the environment and lives of nearby residents and certain evidences have indicated destructions to dwellings, vegetations, road blockages and contamination of nearby water sources.

Whereas disposal of construction & demolition wastes such as earth spoils is regulated under the Construction and Demolition Waste Management Rules, 2006 and that all waste generators including Service providers are required to have approved C&W waste management plan and should strictly adhere to it while disposing their C&D wastes to avoid environmental hazards at all cost. Also that polluting water body is a serious crime and violators are punishable under the Water (Prevention & Control of Pollution) Act, 1974. Further that the Environmental Compensation is liable to be paid by any unit violating the environmental norms for causing environmental damages as per the Hon'ble NGT Order in the matter of O.A No. 593/2013.

Now, therefore, in exercise of the powers delegated under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, a **show cause** notice is hereby issued to you as to why the operation of widening of road under your project in Mizoram should not be closed down and/or as to why Environmental Compensation should not be paid by you.

Your response to this notice, should reach this office within a period of 7 days from the date of issue of this letter, failing which, it will be presumed that you have no say in the matter and that appropriate action will be initiated against you.

Yours faithfully,

(C.LALDUHA WMA)

Member Secretary

Mizoram Pollution Control Board

Contd/-

OK

Memo No. H.88088/Poltn./47/2021-MPCB/

Dated Aizawl, the 25<sup>th</sup> May 2022

Copy to: i) PSS to the Chief Secretary, Govt. of Mizoram for kind information  
ii) All DCs for information and necessary action.

  
(C. LALDUHAWMA)  
Member Secretary  
Mizoram Pollution Control Board

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.  
 (Ministry of Road Transport & Highways, Government of India)  
 Regional Office-Aizawl, Mizoram.  
 3<sup>rd</sup> Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001  
 Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)



A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/ RO/Gen/2022/115

Date: 28.05.2022

To,

The Member Secretary,  
 Mizoram State Pollution Control Board,  
 Khatla, Aizawl  
 Mizoram-796001.

**Subject:** Show Cause notice under section 33(A) of Water (Prevention & Control of Pollution) Act 1974- Representation against the Show Cause notice.

- Ref (i) MSPCB letter no. H.8808/Poltn./47/2021-MPCB/320 dated 25.05.2022.  
 (ii) NHIDCL letter no. No.NHIDCL/Ro-Aizawl/GEN/782A dated 10.01.2022  
 (iii) MSPCB letter no. H.8808/Poltn./47/2021-MPCB/260 dated 10.12.2021.

Sir,

We are in receipt of your letter at ref(i), wherein show cause notice has been issued under Section 33 (A) of the water (prevention & Control of Pollution) Act 1974 to this office.

2. The Contents of the letter has been taken into cognizance and following is submitted on the part of NHIDCL.

(i) It is a matter of record that National Highways and Infrastructure Development Corporation Limited (NHIDCL) under Ministry of Road Transport and Highways is carrying out majority of National Highways in the state of Mizoram. The Construction activities are taking place in full swing to complete the projects in a time bound manner as the works are of National Importance. This will have a socio-economic benefit and overall development of the state.

(ii) NHIDCL being a responsible Central Government Organization have always thrived to carry out execution of work by addressing the Environmental concerns. The Projects of NHIDCL are being executed on Engineering, Procurement and Construction (EPC) mode, wherein private players have been engaged by NHIDCL for the Construction work. The list of projects and the name of EPC contractors have been submitted to the Mizoram State Pollution Control Board (MSPCB) vide ref(ii) as desired by MSPCB Vide letter at ref(iii). The same is enclosed for ready reference.

(iii) It has been alleged that improper dumping of earth spoils is taking place. However, no such incidents/reports have been in knowledge of this Regional Office. The Contractors have made arrangements with the general public for dumping

Head Quarter: 3<sup>rd</sup> Floor, PTI Building, 4 Parliament Street, New Delhi-110004

Website: [www.nhidcl.com](http://www.nhidcl.com)

*Handwritten signature and date:*  
 28/05/2022

zone/spoil bank and have been dumping at the designated places with due knowledge of District Administration.

(iv) It is imperative to mention that as per EIA notification dated 14.12.2006 (copy enclosed), exemptions from Environmental Clearance have been given to road projects under Category A. The Exemptions are given to Highways which are not new in nature and expansion of National Highways less than 100 Km, involving additional right of way or land acquisition less than 40m on existing alignments and 60 m on realignments or bypasses. The relevant extracts is reproduced below.

	Project of Activity	Category		Conditions
		A	B	
7(f)	Highways	i) New National Highways; and ii) Expansion of National Highways greater than 100 KM, involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on realignments or by-passes.	i) All New State Highway Projects; and ii) State Highway expansion Projects in hilly terrain (above 1000 m AMSL) and or ecologically sensitive areas.	General Condition shall apply.  Note: Highways include expressways

(v) Considering the Schedule of EIA notification 2006, it can be concluded that the Ministry of Environment, Forest and Climate Change (MOEF &CC) would have taken constructive decision for exempting road projects where lengths are less than 100 Kms or involvement of additional land is greater than 40m on existing alignment's and 60 m on realignments or bypasses as minimum environmental/ecological degradation would occur as completely saving out the things is inevitable. The projects of NHIDCL in Mizoram also falls under the exemption as per category A, while Category B would not be applicable as it concerns State Highways.

(vi) The list of EPC Contractors and their project jurisdictions as communicated vide ref(ii) may be taken into cognizance. The EPC contractors have been taking applicable permits from the mining and other departments etc, which are required under applicable laws. The EPC contractors as per their obligations have been approaching the concerned departments/agencies in the matters of permits, renewals etc and vice versa.

(vii) The EPC contractors of different projects of NHIDCL are bound to ensure Environmental Management Plan as per Good Industry practices. As per MSPCB letters,

4/28/05/2022

the complaint of disposal is of general in nature as it should be concerning specific project, where the Contractor can be given directions, in case of any default.

(viii) It is advisable that the MSPCB can do a detailed study of the specific project and raise the concern with the specific EPC Contractor directly in case of any default is made by them. The opportunity of being heard and deliberation may also be given to the EPC contractor, whose details have been shared vide our letter at ref(ii).

(ix) It is on a contrary that this office has been show caused when there is no material breach on the part of NHIDCL. The EPC contractors are bound to follow the acts/guidelines as per Environmental Management Plan (EMP) under applicable laws.

3. In light of above, the show cause served to this office may kindly be withdrawn as any laxity, defaults, violations etc of Environmental laws may be addressed to the specific contractor under the applicable permits given to the EPC Contractor by the State.

Enclosure: As above

  
28/05/2022  
Virendra Kumar Jakhar  
Executive Director(Projects)

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.  
 (Ministry of Road Transport & Highways, Government of India)  
 Regional Office-Aizawl, Mizoram.  
 3<sup>rd</sup> Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001  
 Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)

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 Azadi Ka  
 Amrit Mahotsav



A GOVT. OF INDIA UNDERTAKING

NHIDCL/RO-Aizawl/Forest/2022/86

Dated.17.05.2022

To,

Sh. R.S.Sinha  
 Addl. Principal Chief Conservator of Forests  
 & Member Secretary, SEIAA Mizoram.

Sub: Environmental Clearance for various project proposals in the State of Mizoram-reg.

Ref: i)No.A.11011/1/2021-SEIAA/248-249, dt.13.05.2022.

Sir,

It is to inform you regarding vide reference letter about the subject cited above NHIDCL projects in the State of Mizoram does not fall under category-A as per schedule of EIA Notification 2006. The reason is our no project/package is not greater, than 100 kms of expansion with involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on realignments or bypasses.

2.Hence, there is no violation of EIA Notification 2006 and no necessity arises for Environmental Clearance.

3.Wherever is necessary NHIDCL requested for Forest Clearance time to time through applying online in Parivesh Portal.

This is for your kind information and necessary action please.

Encl:As above.

  
 Paleti Brahmaiah  
 General Manager (LA&Coord)

**OFFICE OF THE  
STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY  
ENVIRONMENT, FORESTS & CLIMATE CHANGE  
AIZAWL ::: MIZORAM**

No.A.11011/1/2021-SEIAA/248 - 249

Dated Aizawl the 13<sup>th</sup> May, 2022

To

- ✓ 1. General Manager (Projects),  
National Highways & Infrastructure Development Corporation Ltd.,  
Aizawl ::: Mizoram.
2. Project Director,  
Project Implementation Unit, Public Works Department,  
Govt. of Mizoram.

**Subj:** Environmental Clearance for various project proposals in the State of Mizoram-  
regd.

Sir,

In inviting reference to the subject cited above, it is hereby informed that the environmental impacts caused by road construction activities / projects in Mizoram were discussed in the 7<sup>th</sup> Meeting of SEIAA Mizoram dt.19.04.2022 and it was observed that a number of on-going road construction projects in Mizoram do not possess Environmental Clearance Certificate either from MoEF&CC or SEIAA Mizoram.

As per Schedule of EIA Notification 2006, the following road projects require Environmental Clearance - Category A projects from Central Govt. and Category B projects from State Govt.:

	Project of Activity	Category		Conditions
		A	B	
7(f)	Highways	i) New National Highways; and ii) Expansion of National Highways greater than 100 KM, involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on realignments or by-passes.	i) All New State Highway Projects; and ii) State Highway expansion Projects in hilly terrain (above 1000 m AMSL) and or ecologically sensitive areas.	General Condition shall apply.  Note: Highways include expressways

In light of the above, you are hereby requested to apply for Environmental Clearance for those projects which attract provisions of EIA Notification 2006 and its subsequent amendments. In case of violation it will attract action as per provisions of Environment Protection Act, 1986.

Further, all projects requiring Environmental Clearance as per Schedule of EIA Notification 2006 and its amendments are to be applied online in PARIVESH portal.

Yours faithfully,



(R.S. SINHA)

Addl. Principal Chief Conservator of Forests  
& Member Secretary, SEIAA Mizoram

Memo No.A.11011/1/2021-SEIAA/

Dated Aizawl the 13<sup>th</sup> May, 2022

Copy to:

1. All Divisional Forest Officers for information with a request to keep vigil and take necessary actions in case of violation under EIA Notification 2006.
2. Secretary, SEAC for information and necessary action.



Addl. Principal Chief Conservator of Forests  
& Member Secretary, SEIAA Mizoram

No. NHIDCL/RO-Aizawl/GEN/ 782 A

Date: 10.01.2022

To,

The Member Secretary,  
Mizoram Pollution Control Board,  
Mizoram New Capital Complex (MINECO),  
Khatla, Aizawl, Mizoram -796001  
Email: [mpcb@mizoram.gov.in](mailto:mpcb@mizoram.gov.in)

**Sub:** Compliant against disposal of earth spoils under Road Construction Project of NHIDCL-Reg.

**Ref.** H.88088/Poltn./47/2021-MPCB/260 dated 10.12.2021 - Show cause Notice under Section 33(A) of the Water (Prevention & Control of pollution) Act, 1974-Reg.

Sir,

The information as sought vide your letter under Ref. above reg. the details of Operation of road construction/Widening in Mizoram such as total stretch ,sections covered with length, completed and remaining works has been enclosed herewith under Annexure-A. Also copy of EMP (Quarterly reports) and current disposal mode of earth spoils and muck disposal sites/spoil bank locations are also enclosed herewith.

2. Moreover, it is pertinent to mention that, as per the EPC mode of Contract the Details of Muck Disposal Sites/Spoil banks such as locations, capacity, design etc. shall be assessed by the EPC Contractors in consultation with the District Collector and as per approval given by the Authority's Engineer. Hence, the question of dumping at some other locations does not arises.

3. Moreover, the length of all the road projects being carried out in Mizoram by this Office is less than 100 Km length and therefore the consent of State PCB is not required. This information was also sent to NHIDCL HQ for giving the reply to the Honb'le National Green Tribunal (NGT) in the Eastern bench Kolkata in regards to a legal Notice filled by Rakhini Mipi against NHIDCL vide this office mail dated 20.01.2022.

4. Hence, in light of the above para, NOC/permission of Mizoram Pollution Control Board for executing the Road projects in Mizoram is not required to be taken by NHIDCL.

  
(Virendra Kumar Jakhar)  
Executive Director(P)

Encl. As above

## Annexure-A

1705

Sl	PMU	Name of Project	Name of EPC Contractor	NH No.	Location /Chainage details (in km)		Project Length (in km)	Physical Progress	Remarks
					From	To			
1	PMU-Selling	Azawal-Tulpang (Package 1)	M/S Gower Construction Ltd. Shivlaya Construction Company Pvt. Ltd. (JV)	NH-2	8.00	64.960	56.960	10.85%	Work in progress
2	PMU-Selling	Azawal-Tulpang (Package 2)	M/S Gemma Engineers and Contractors Private Limited India	NH-2	65.80	115.938	50.938	26.28%	Work in progress
3	PMU-Lunglei	Azawal-Tulpang (Package 3)	M/S Bhartha Infra Projects Ltd. In Joint Venture with ABCI Infrastructures Pvt.	NH-2	125.00	164.989	39.989	30.80%	Work in progress
4	PMU-Lunglei	Azawal-Tulpang (Package 4)	ABCI Infrastructure Pvt. Ltd.	NH-2	166.00	208.825	42.825	85.17%	Work in progress
5	PMU-Lunglei	Azawal-Tulpang (Package 5)	ABCI Infrastructure Pvt. Ltd.	NH-2	208.00	242.579	34.579	34.35%	Work in progress
6	PMU-Lawngtal	Azawal-Tulpang (Package 6)	ABCI Infrastructure Pvt. Ltd. Bhartha Infra Projects Ltd (JV)	NH-2	250.00	295.455	45.455	31.98%	Work in progress
7	PMU-Lawngtal	Azawal-Tulpang (Package 7)	Power Mech-SRC (JV)	NH-2	295.00	334.120	39.120	18.07%	Work in progress
8	PMU-Lawngtal	Azawal-Tulpang (Package 8)	M/S Bhartha Infra Projects Ltd. In Joint Venture with ABCI Infrastructures Pvt. GVV Construction Private Ltd.	NH-2	334.80	373.935	39.935	25.08%	Work in progress
9	PMU-Selling	Selling- Dulbe (Package-1)	NG Projects Limited	NH-4	0.00	13.510	13.510	28.78%	Work in progress
10	PMU-Selling	Selling- Dulbe (Package-2)	NG Projects Limited	NH-4	13.51	37.400	13.890	40.63%	Work in progress
11	PMU-Selling	Selling- Dulbe (Package-3)	NG Projects Limited	NH-4	27.40	45.040	17.640	36.33%	Work in progress
12	PMU-Selling	Selling- Dulbe (Package-4)	Anusha Projects Limited	NH-4	45.04	62.200	17.160	61.51%	Work in progress
13	PMU-Selling	Dulbe - Kwalbuth - Champai (Package-1)	M/s Bharwal Buildtech Limited	NH-4	54.40	72.350	17.950	19.32%	Work in progress
14	PMU-Selling	Dulbe - Kwalbuth - Champai (Package-2)	M/s Dwalazmal Construction Pvt. Ltd	NH-4	72.35	84.800	12.450	13.34%	Work in progress
15	PMU-Selling	Dulbe - Kwalbuth - Champai (Package-3)	M/s RRC Infra built Pvt. Ltd- Sri Balaji Construction Company Ltd	NH-4	84.80	111.580	26.780	20.10%	Work in progress
16	PMU-Lunglei	Tiubang - Lunglei Package-A	M/s SRK Construction and Project Pvt. Ltd.	NH-302	0.00	37.420	37.420	0.00%	Work in progress
17	PMU-Lunglei	Tiubang - Lunglei Package-B	M/s SRK Construction and Project Pvt. Ltd.	NH-302	37.42	72.950	35.530	0.00%	Work in progress
18	PMU-Selling	Chhastling Bypass(Package-1) Bypass No.1	KPL VMCP (JV)	NH-02	89.00	91.200	14.400	18.98%	Work in progress
19	PMU-Selling	Serdhip Bypass (Package-1) Bypass No.2	KPL VMCP (JV)	NH-03	96.20	105.800			Work in progress
20	PMU-Lunglei	Heardtal Bypass (Package-2) Bypass No.2	Malliyon Construction Pvt. Ltd.	NH-02	167.94	175.120	7.995	18.20%	Work in progress
21	PMU-Lawngtal	Lawngtal Bypass (Package-3) Bypass No.1	David Zelnachuan	NH-03	290.56	295.455	3.271	15.60%	Work in progress
22	PMU-Selling	Koifang- Tuivai(Package-1)	B R Goyal Infra	NH-102 B	0.00	31.280	31.280	0.00%	Work in progress
23	PMU-Selling	Koifang- Tuivai(Package-2)	M/s Sri Swami Samarth Engineers Pvt. Ltd.	NH-102 B	31.28	68.170	36.890	0.00%	LOA has been issued. Appointed date yet to be given
24	PMU-Selling	Koifang- Tuivai(Package-3)	M/s Bharwal Buildtech Limited	NH-102 B	68.17	90.574	20.403	0.00%	LOA has been issued. Appointed date yet to be given
25	PMU-Selling	Vairengte-Sairang SA-3	M/s Bharwal Construction Company Pvt. Ltd.	NH-305 & 6	46.000	60.850	14.850	0.00%	LOA has been issued. Appointed date yet to be given
26	PMU-Selling	Vairengte-Sairang SA-4	M/s Shivlaya Infra Projects	NH-305 & 6	60.850	77.900	16.650	0.00%	LOA has been issued. Appointed date yet to be given
27	PMU-Selling	Vairengte-Sairang SA-5	M/s RSH-MLR (In-JV)	NH-305 & 6	77.500	93.500	16.000	0.00%	LOA has been issued. Appointed date yet to be given
28	PMU-Selling	Vairengte-Sairang SA-6	M/s Anusha Projects Pvt. Ltd.	NH-305 & 6	95.500	111.850	16.350	0.00%	LOA has been issued. Appointed date yet to be given

**(e) Bus-Bays and Bus Shelters**

The Contractor shall provide minimum 6 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays are indicated below; however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	10+460	9+840	Zemabawk	RHS	2	70.70
2	25+125	23+500	Tuirial	RHS	2	70.70
3	41+971	38+946	Seling	LHS	2	70.70
4	46+503	43+250	Thingsulthlah	LHS	2	70.70
5	59+238	55+044	Tlungvel	LHS	2	70.70
6	64+669	60+060	Phalmawi	LHS	2	70.70

**(f) Others:**

**(i) View Point**

The Contractor shall construct minimum 5 nos. of View Points along the project highway. Tentative locations for View Points are indicated below; however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	10+245	9+625	Zemabawk	LHS	3	29.00
2	38+135	36+800	Seling	RHS	3	29.00
3	42+620	39+525	Seling	RHS	3	29.00
4	49+196	45+875	Thingsulthlah	RHS	3	29.00
5	51+449	57+175	Tlungvel	LHS	3	29.00

**(ii) Highway Lighting**

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

**(iii) Spoil Banks**

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).



Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
1	11+000	LHS	75,000
2	13+500	LHS	68,000
3	15+500	LHS	24,000
4	18+800	LHS	167,000
5	21+500	LHS	247,000
6	25+000	LHS	68,000
7	29+000	LHS	50,000
8	33+200	RHS	92,000
9	36+300	LHS	47,000
10	37+500	LHS	203,000
11	38+000	LHS	11,000
12	38+600	LHS	120,000
13	39+800	LHS	38,000
14	41+500	LHS	28,000
15	43+800	LHS	60,000
16	44+200	LHS	26,000
17	45+200	LHS	98,000
18	45+700	LHS	14,000
19	48+100	LHS	53,000
20	49+200	LHS	46,000
21	49+500	RHS	45,000
22	52+500	LHS	8,000
23	53+000	LHS	19,000
24	58+000	LHS	93,000
25	64+900	RHS	73,000

**Note:** Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer.



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S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	74+716	69+932	Buhkang Kawn	RHS	2	70.70
2	81+043	75+934	Chhingchhip	RHS	2	70.70
3	101+131	95+206	Chhiahtlang	LHS	2	70.70
4	108+794	102+576	New Serchhip	LHS	2	70.70

(f) Others:

(i) View Point

The Contractor shall construct minimum 2 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/Authority.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1	84+214	79+028	Chhingchhip	LHS	3	29.00
2	117+478	110+926	Kaban	RHS	3	29.00

Standard vide

Contractor shall construct minimum 4 nos. of View Points along the project highway. The same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/Authority.

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where solar lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
1	66+100	LHS	13,000
2	72+200	RHS	54,000
3	72+700	RHS	84,000
4	79+200	LHS	31,000



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P.T.O

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EPC Schedule | 14.06.2019

S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
5	81+200	RHS	99,000
6	81+800	RHS	43,000
7	82+500	RHS	19,000
8	82+700	RHS	62,000
9	87+440	RHS	18,000
10	87+440	LHS	31,000
11	89+400	LHS	50,000
12	92+500	LHS	23,000
13	93+100	LHS	46,000
14	96+700	LHS	37,000
15	104+800	LHS	17,000
16	109+400	RHS	13,000

**Note:** Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer.

**(iv) Other Facilities**

(a) Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.

(b) As per the direction of Engineer-in-charge.

**3. Facilities for the Authority and the Authority's Engineer**

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Offices and Accommodation shall be as follows:

**Table I: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors**

Section	Package	Offices (Note 1)	Accommodation (Note 2)
			Staff
Phase-I NH-54 Section I	S1-2; Package 2	Site Office Type 2  Location: Sechhip	- Other Key Experts ..... 2 - Sub-Professional Staff ..... 7 - Office Supporting Staff ..... 4 - Authority (Site Staff) ..... 1

**Note (1):** Site Office: The layout shall be prepared by the Contractor and submitted for review and approval by the Authority's Engineer/ Authority. The locations shown in this table are tentative and shall be confirmed by the Authority's Engineer/ Authority.

**Note (2):** Accommodation: Depending upon the Authority's Engineer's Authority's acceptance, rental of existing buildings will be allowed depending the proximity of the works to the nearby cities or towns, and comfortability.

Modified vide Amendment no. 9

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**(e) Bus-Bays and Bus Shelters**

The Contractor shall provide minimum 3 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

S. No.	Existing Chainage (km)	Design Chainage (km)	Location	Side	Number of Buses at stop	Length (m)
1		173100	HNAHTHIAL			
2		179315	LEITE			
3		201460	DAWN			

**(f) Others:****(i) View Point**

The Contractor shall construct minimum 1 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

**(ii) Highway Lighting**

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

**(iii) Spoil Banks**

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks shall be identified. The actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

**Note:** Capacity of each spoil bank shall be identified by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer.



(c) Bus-Bays and Bus Shelters

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

No	Village/Town
1	TAWIPUI N-II
2	TAWIPUI N-I
3	TAWIPUI S
4	THINGFAL
5	LAWNGTLAI

(f) Others:

(i) View Point

The Contractor shall construct minimum 3 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority.

(ii) Highway Lighting

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) Spoil Banks

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Maximum Capacity (Kms <sup>3</sup> per annum) (Cum)
1	251+500	RHS	14,000
2	253+100	LHS	186,000
3	254+500	LHS	100,000



4	254+600	LHS	62,000
5	256+400	RHS	212,000
6	258+200	RHS	52,000
7	260+600	RHS	43,000
8	260+900	RHS	77,000
9	264+400	LHS	15,000
10	265+400	LHS	62,000
11	270+800	LHS	43,000
12	273+600	LHS	36,000
13	276+000	LHS	69,000
14	277+300	LHS	56,000
15	278+000	LHS	56,000
16	284+900	LHS	186,000
17	291+500	LHS	153,000
18	292+400	LHS	56,000
19	295+300	LHS	15,000

Note: Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer. Other Facilities.

(iv) Other Facilities

- (a) Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.
- (b) As per the direction of Engineer-in-charge.

3. Facilities for the Authority and the Authority's Engineer

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Offices and Accommodation shall be as follows:

Table 1: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors

Section	Package	Offices (Note 1)	Accommodation (Note 2)
			Staff
Phase-1 NH-54 Section 3	S3-1: Package 6	Core Office Type 1  Location: Lawngtlai	<ul style="list-style-type: none"> <li>- Team Leader (TL)..... 1</li> <li>- Other Key Experts..... 7</li> <li>- Site Professional Staff..... 7</li> <li>- Office Supporting Staff..... 9</li> <li>- Authority (Central Team)..... 1</li> </ul>

Modified vide Amendment no. 5



**(e) Bus-Bays and Bus Shelters**

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

**(f) Others:****(i) View Point**

The Contractor shall construct minimum 2 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

**(ii) Highway Lighting**

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

**(iii) Spoil Banks**

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Maximum Capacity (Rough Estimation) (Cum)
1	302+500	LHS	50,000
2	303+500	LHS	58,000
3	310+500	LHS	21,000
4	311+500	LHS	22,000
5	312+500	LHS	31,000
6	315+500	LHS	26,000
7	317+000	LHS	73,000
8	319+500	LHS	49,000
9	325+000	LHS	4,000

site requirement in consultation with the Authority's Engineer/ Authority.

(e) **Bus-Bays and Bus Shelters**

The Contractor shall provide minimum 5 nos. of Bus Bays with Bus Shelter on one side along the project highway. Tentative locations for Bus Bays shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority. Others:

(f) **Others:**

(i) **View Point**

The Contractor shall construct minimum 2 nos. of View Points along the project highway. Tentative locations for View Points are indicated below, however, the same shall be finalized as per suitability of location and site requirement in consultation with the Authority's Engineer/ Authority:

(ii) **Highway Lighting**

High Mast Lighting shall be provided as per Schedule D at all requisite areas including built-up areas except for Minor Junctions where Solar lighting may be provided.

(iii) **Spoil Banks**

Spoil bank shall be proposed in accordance with the Clause 3.1 of Schedule-D (Specification and Standard for the Construction).

Tentative locations for spoil banks are indicated below. However, the actual number, each location and volume of spoil banks shall be determined by the Contractor with approval of Authority's Engineer/Authority in consultation with State Government and local Authorities.

Any variation in number, each location and volume of spoil banks in this Schedule-B shall not constitute a Change of Scope.

S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
1	336+000	LHS	2,000
2	339+800	LHS	13,000
3	340+500	LHS	91,000
4	341+500	LHS	124,000
5	345+500	LHS	23,000



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S. No.	Design Chainage (km)	Side	Estimated Capacity (Rough Estimation) (Cum)
6	354+500	RHS	38,000
7	363+000	RHS	60,000
8	364+500	RHS	46,000
9	367+300	LHS	153,000
10	370+000	RHS	10,000
11	370+500	RHS	40,000
12	371+000	RHS	60,000
13	372+100	RHS	22,000
14	372+600	RHS	93,000

**Note:** Estimated capacity of each spoil bank shall be confirmed by the Contractor based on his final design drawings and the Plan for Earthworks submitted for review and approval by the Authority's Engineer, Other Facilities

- (a) Supply of project record in digital format in two copies (one for the Engineer and the other for the Employer) including video recording updated on monthly basis throughout the construction period.
- (b) As per the direction of Engineer-in-charge.

3. Facilities for the Authority and the Authority's Engineer

The facilities to be provided for the Authority and the Authority's Engineer, comprehending the Site Offices and Accommodation shall be as follows:

Table 1: Facilities for the Authority and the Authority's Engineer to be provided by the Contractors

Section	Package	Offices (Note 1)	Accommodation (Note 2)
			Staff
Phase-I NH-54 Section 3	S3-3; Package 8	Site Office Type 2  Location: Mainbank	<ul style="list-style-type: none"> <li>- Other Key Experts ..... 2</li> <li>- Sub-Professional Staff ..... 7</li> <li>- Office Supporting Staff ..... 4</li> <li>- Authority (Site Staff) ..... 1</li> </ul>


**Note (1):** Site Office: The layout shall be prepared by the Contractor and submitted for review and approval by the Authority's Engineer/ Authority. The locations shown in this table are tentative and shall be confirmed by the Authority's Engineer/ Authority.

**Note (2):** Accommodation: Depending upon the Authority's Engineer/ Authority's acceptance, rental of existing buildings will be allowed depending upon the proximity of the works to the nearby cities or towns, and comfortability.

Modified vide Amendment no. 10

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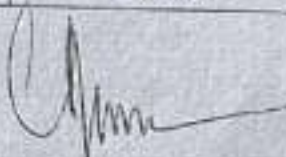
<b>SPOIL BANK LOCATION AS PER CA</b>	
<b>Hnathial Bypass</b>	
Sl. No.	Location
1	Spoil bank (3-1) at Ch. 1+820 RHS
2	Spoil bank (3-2) at Ch. 2+720 RHS
3	Spoil bank (3-3) at Ch. 3+600 RHS
4	Spoil bank (3-4) at Ch. 5+250 RHS
5	Spoil bank (3-5) at Ch. 6+250 RHS

  
OFFICE OF THE DEPUTY COMMISSIONER  
LAND ACQUISITION BRANCH : LUNGLEI DISTRICT, LUNGLEI

**DESIGNATION OF SPOIL BANKS ALONG NH-302**

B.13016/1/2021-LRS(L)/NH-302/Vol-I: The following chainages along NH-302 are designated for Spoil Bank as per NOCs given by the Landowners and concerned and hereby intimated to NHIDCL for "Construction of 2 Laning with hard shoulder c 02 under the Bharatmala Pariyojana in the state of Mizoram" on this 29<sup>th</sup> October, 2021. No environmental damage/pollution in contravention to any force c place should occur due to disposal of loose soil/muck within or outside designated spoil bank.

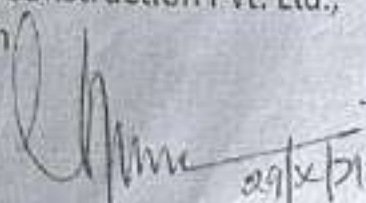
Name of Village	LHS/RHS	Chainage		Length in Metre
Lungsen	LHS	49.250	49.400	150
	RHS	55.180	55.210	30
	RHS	55.380	55.420	40
	RHS	60.160	60.410	250
	RHS	64.580	64.890	310
Tuichawng	RHS	68.080	68.200	120
	RHS	68.220	68.580	360
<b>TOTAL LENGTH</b>				<b>1260</b>

  
(M. MISAEL)

Addl. Deputy Commissioner & CALA (NH-302)  
Lunglei District : Lunglei.

B.13016/1/2021-LRS(L)/NH-302/2 : Dated Lunglei, the 29<sup>th</sup> October, 2021

- Copy to :
1. Under Secretary, LR&S Department, Aizawl for information.
  2. Deputy Commissioner, Lunglei for information.
  3. General Manager (P), NHIDCL, PMU-Lunglei for information and necessary action.
  4. Project Co-ordinator, PKG-A & PKG-B, SRK Construction Pvt. Ltd., Lunglawn for information and necessary action.
  5. Deputy Project Manager, PKG-A & PKG-B, SRK Construction Pvt. Ltd., Lunglawn for information and necessary action.

  
Addl. Deputy Commissioner & CALA (NH-302)



सड़कपरिवहनऔरराजमार्गमंत्रालय,भारतसरकार

**NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.**

**Ministry of Road Transport & Highways, Government of India**

Authority Engineer Services for Widening and Upgradation to 2- Lane with Paved Shoulder Configuration and geometric improvement from Km. 125+000 to Km. 166+000 (Package-3) on Aizawl –Tuipang Section of NH-54 in the State of Mizoram with JICA Loan Assistance



**AUTHORITY'S ENGINEER**

# PACKAGE-3

## ENVIRONMENT/SAFETY MANAGEMENT PLAN

Table 4.1 Environmental Management Plan for Pre-Construction Stage

Sl. No.	Environment Impacts/Issues	Mitigation Measures	Compliance Status	Remarks
P2	Removal of Vegetation	<ol style="list-style-type: none"> <li>1. Minimize the scale of vegetation clearing by factoring vegetation/ forest cover in the final design of the road alignment process.</li> <li>2. Removal of trees to be carried out after forest clearance is obtained</li> <li>3. Reforestation/ replantation of trees at a term as instructed by the dept. or by the forest dept.</li> <li>4. Activity shall be supervise to avoid poaching of animals</li> </ol>	<p>1&amp;2- Complied.</p> <p>3- It is in process.</p> <p><b>Note-</b> Sometimes, excavated material is dumped at valley side directly instead of dumping at approved locations. That type of activities affect/ destroy the vegetation.</p>	Not complied
P3	Setting up construction camp	<ol style="list-style-type: none"> <li>1. Camps shall be at least located 500m away from the nearest built-up area</li> <li>2. Sewage system for a construction laborers camps shall be designed, built and operated so that no pollution to ground or adjacent water bodies/watercourses takes place. Garbage bins shall be provided in the camps and regularly emptied and the garbage disposed of in hygienic manner to the satisfaction of the relevant norms and the engineer.</li> <li>3. In relation to underground water resources, the contractor shall take all necessary precaution to prevent interface with such water resources.</li> <li>4. All relevant provisions of the factories act, 1948 and building and other construction</li> </ol>	<p>Camp established at 140+050 &amp; followed the citing criteria. But, it has to submit/ obtain necessary permits for camp.</p> <p>Camp/ plant approval is pending from AE due to non-resubmission of camp layout plan by EPC Contractor.</p> <p>Constructed sanitation facilities, but there is opened drain &amp; regular cleaning is lacking.</p> <p>To avoid overcrowding in residing area. To develop sanitation facilities &amp; to provide basic amenities as living/ cooking /dining/ washing/ residing area for the operator/ driver camp adequately at the same location in conformance of BoCW Act, 1996., Condition is yet to improve.</p>	Complied partially

Table 4.2 Environmental Management Plan for Construction Stage

Sl. No.	Environment Impacts/Issues	Mitigation Measures	Compliance Status	Remarks
<b>Soil</b>				
C3	Compaction of soil	Construction vehicles & equipment shall be restricted to move only within designated area to avoid compaction of productive soil.	In designated area, vehicles move & compaction of embankment filling in progress at valley side. Although, unauthorized dumping is going on, so material has to dump at approved locations as Spoil bank, which compaction should be as per MoRTH..	Complied partially
C4	Soil erosion in embankments	Pitching shall be done for slope stabilization as per the IRC guidelines.	Slope protection measures yet to be implemented.	.
C5	Contamination of soil by fuel & lubricants	Construction vehicles & equipment shall be operated & maintained in such a manner so that soil contamination due to its spillage shall be minimum. Fuel storage shall only be done on wasteland and will be kept away from drainages channels and natural water bodies.	Regular maintenance is needed. In workshop, concreted floor is recommended in parking area/ workshop for avoidance of leaching.	Complied partially
C6	Contamination of land from construction waste & quarry materials	Debris generated due to the dismantling of the existing pavement structure and the cutting of the hillside for the widening shall be suitable reused in the proposed construction, such as for fill materials for embankments. Debris & other material obtained from existing embankment shall be dumped in	Generated debris/ scarified material to be used for approach road or to be dumped at approved location instead of dumping here & there manner. Yet to propose the dumping locations for approval. Need to comply & to be recorded.	Yet to comply

<p><b>C11</b></p>	<p>Using drinking water for construction purpose</p>	<p>The contractor shall make arrangements for water required for construction in such a way that water availability and supply to nearby community is unaffected. Wastage of hand pumps shall be relocated to suitable alternate place.</p>	<p>Water extraction permission has to obtain from Land Resources, Soil &amp; Water Conservation Department/ river authority/ private party.</p>	<p>Yet to comply</p>
<p><b>C14</b></p>	<p>Altering flow of natural drains</p>	<p>Drain shall be channelized with Slope protection - Gabion structure.</p>	<p>Slope protection structure is under construction. But, at somewhere, existing cross drainage structures are blocked due to material dumping. Due to this, crack/ cuts formation done. Need to rectify</p>	<p>Complied partially</p>
<p><b>C15</b></p>	<p>Sanitation of waste disposal in construction camps</p>	<p>The construction of camps will be done with sufficient buffer from habitation. At Construction sites and labour camps sufficient no of latrines will be provided. The sewage generated from the camps will be properly disposed of so that it does not affect water bodies.</p>	<p>Complied the citing criteria. Approval is pending due to non-resubmission of proposal. Constructed sanitation facilities at Supervisors/ Operators/ labour camp. But, regular cleaning is lacking. Need to facilitate mobile toilet at site. Need to facilitate basic amenities adequately. To develop waste management system</p>	<p>Complied partially</p>
<p><b>Air</b></p>				
<p><b>C16</b></p>	<p>Emission from construction vehicles and machinery</p>	<p>All vehicles, equipment and machinery shall be selected to meet recognized international and national standard for emissions and shall be maintained and operated in a manner that ensures relevant air, noise and discharge rules. Only unleaded petrol and low sulphur diesel or sulphur free diesel shall be used as fuel for vehicles, equipment and machinery.</p>	<p>Regular maintenance is needed &amp; suggested to keep the record in vehicle / machineries. PUC certificate is yet to obtain / submit. It is mandatory for renewal of vehicle insurance too. But, lacking.</p>	<p>Complied partially</p>

	(Leg) during the construction period as envisaged in the Environment Monitoring Plan.	
<b>C21</b>	Noise from blasting operations  Blasting as per Indian Explosive act will be carried out. People living near such blasting operation sites shall be informed before the operational hours. Workers at blasting sites shall be provided with earplugs.	Reminded to obtain / submit the legislative documents numerously, but, yet to submit as per Indian Explosive act. To submit the quarry approval.  Without permission, blasting is carried on. Asked to comply the necessary applicable obligations & precautionary measures at site. But, yet to comply  Yet to comply
<b>Flora and Fauna</b>		
<b>C23</b>	Tree cutting from widening  Three trees shall replace each tree cut for the purpose.  The Engineer shall approve such felling only when the NHIDCL receives a 'Clearance' for such felling from the MOEF, as applicable.  Trees felled shall be replaced as per the compensatory afforestation criteria in accordance with the Forests (Conservation) Act, 1980.	Under process by the department  Avenue plantation as per the compensatory afforestation criteria is under process for approval.
<b>Health and Hygiene</b>		
<b>C25</b>	Health hazard to workers due to bad water and sanitation  At every workplace, good and sufficient potable water (as per IS 10500) supply shall be ensured to avoid water borne diseases and secure the health of the workers.	Need to improve for providing potable drinking water, drainage, sanitation, cleaning system. To follow the adequate waste disposal system & to submit the documentary  Complied partially

	<p>of Service) Act, 1996. There shall be adequate supply of water, close to latrine and urinals.</p> <p>-All temporary accommodation must be constructed and maintained in such a fashion that potable water is available for drinking, cooking and washing. The sewage system for the camp must be properly designed, built and operated so that no health hazard occurs and no pollution to the air, ground or adjacent watercourses takes place. Compliance with the relevant legislation must be strictly adhered to. Garbage bins must be provided in the camp and regularly emptied and the garbage disposed of in a lined landfill sites.</p> <p>Construction camps are to be sited away from vulnerable people and adequate health care is to be provided for the work force.</p> <p>On completion of the works, the whole of such temporary structure shall be cleared away, all rubbish burnt, excreta or other disposal pits or trenches filled in and effectively sealed off and the whole of the site clean and tidy, at the Contractor's expense, to the entire satisfaction of the Engineer.</p>	<p>contamination, leaching at workshop. It must be placed garbage bins at camps &amp; emptied regularly in a lined landfill sites.</p> <p>To avoid strictly, overcrowding in a room as per Factory Act 1948, for checking / spreading of infections at this crucial time period.</p>	
<p><b>C29</b> Abandoned Quarry will accumulate water and act as a breeding ground for disease vectors.</p>	<p>Reclamation measures shall be adopted with garland of trees around the periphery. The quarry dust and waste shall be used for refilling. The remaining portion should be covered with trees.</p>	<p>Quarry is under operation, after completion, it will has to adopt reclamation measures.</p>	-

<p><b>C32</b></p> <p>Risk from Electrical Equipment</p>	<p>staff. The contractor has to comply with all regulation regarding safe scaffolding, ladders, working platforms, gangway, stairwells, excavations, trenches and safe means of entry and egress.</p> <p>Adequate precautions will be taken to prevent danger from electrical equipment. No material or any of the sites will be so stacked or placed as to cause danger or inconvenience to any person or the public.</p> <p>All necessary fencing and lights will be provided to protect the public. All machines to be used in the construction will conform the relevant Indian Standards (IS) codes, will be free from patent defect, will be kept in good working order, will be regularly inspected and properly maintained as per IS provisions and to the satisfaction of the Engineer.</p>	<p>permits.</p> <p>To take adequate precautions as earthing with lab equipment.</p> <p>Precautionary measures to be provided as danger skull signs at yards, fencing etc.</p> <p>Strictly, to take care of overhead / lying cable wire on ground. As during hyva / dumper unloading &amp; machineries movements, it may be hazardous.</p> <p>At temporary camp, not taken proper electricity connection. It is being used by illegal way.</p>	<p>Yet to comply</p>
<p><b>C33</b></p> <p>Risk at Hazardous Activity</p>	<p>All workers employed on mixing asphaltic material, cement, lime mortars, concrete etc.; will be provided with protective footwear and protective goggles, Workers, who are engaged in welding works, would be provided with welder's protective eye-shields. Stone-breakers will be provided with protective goggles and clothing and will be seated at sufficiently safe intervals.</p> <p>The use of any herbicide or other toxic chemical shall be strictly in accordance with the manufacturer's instructions. The Engineer shall be given at least 6 working days' notice of the propose use of any herbicide or toxic chemical. A register of all germicides and other toxic chemicals</p>	<p>EPC Contractor is planning to run the plants. Suggested to provide/ usage of appropriate PPEs during such type of works as during blasting/welding/ mixing asphalt materials/ cement/ lime mortar/ concrete etc. &amp; to adopt precautionary measures as activities wise adequately for avoidance of any incidents.</p> <p>Need to improve housekeeping on regular basis &amp; operation should be done in controlled way or under proper supervision due to congestion (space lacking) at plant area.</p>	<p>Yet to comply</p>

C37	Material Risk	<p>The Contractor shall at his own expense, confirm to all anti-malarial instructions given to him by the Engineer, including filling up any borrow pits which may have been dug by him.</p> <p>At every workplace, a readily available first aid unit including an adequate supply of sterilized dressing material and appliances will be provided.</p> <p>At all times, the Contractor shall provide safe and convenient passage for vehicles, pedestrians and livestock to and from side roads and property accesses connecting the project road. Work that affects the use of side roads and existing accesses shall not be undertaken without providing adequate provisions to the prior satisfaction of the Engineer.</p> <p>The works shall not interfere unnecessarily or improperly with the convenience of public or the access to, use and occupation of public or private roads, railways and any other access footpaths to or of properties whether public or private.</p>	<p>Regular process, need to check the breeding zone of inflectanis, chemical spraying &amp; mosquito net distribution &amp; chemical poring time to time. Need regularity &amp; records to be maintained</p> <p>First aid centre established at base camp, but to deploy the trained first aider.</p> <p>To make available first aid box at all opened site locations &amp; vehicles.</p>	Complied partially
C38	First Aid			Complied partially
C39	Loss of Access		<p>Regular process, making arrangements for safe &amp; smooth way</p>	Complied partially
C40	Traffic Jams and Congestion	<p>Details Traffic Control Plans shall be prepared and submitted to the Site Engineer/ Project Director for approval 5 days prior to commencement of works on any section of road. The traffic control plans shall contain details of temporary diversions, details of temporary diversions, details of arrangements for construction under traffic and details of traffic arrangement after cessation of work each day.</p> <p>Temporary diversion (including scheme of</p>	<p>For avoidance of traffic jam/congestion, a site specific traffic control plans with all safety arrangement have not submitted yet.</p> <p>Although, several work fronts are open, but still found safety lapses at sites. Reminded numerously via site instruction memos/ letters / reports to contractor &amp; time to time reported to authority.</p> <p>During rain, deployed a dedicated team to</p>	Complied partially

C43	Roadside landscape development	Avenue plantation of foliage tree mixed with flowering trees, shrubs and aromatic plants shall be carried out where ever land is available between ditches and Right of Way.	Approval in process by department	-
C47	Abandoned Quarry will accumulate water and act as a breeding ground for disease vectors.	The abandoned quarry locations shall be planted suitably as the plan.	Quarry is under operation, after completion, it will has to adopt reclamation measures.	-
C48	Erosion of embankments, shoulders, side slopes and pavement leading to deterioration and affecting stability and integrity of road.	<p>Each works specifications will include provision for stable slope construction, compacting and laying out turf including watering until ground cover is fully established.</p> <p>Proper construction of Breast wall and retaining wall at the locations identified by the design team to avoid soil erosion.</p> <p>The measures proposed for slope stabilization are; Discharge zones of drainage structures (culverts and minor bridges) provided with riprap. Construction in erosion and flood prone areas will not be in monsoon / season.</p> <p>Side slopes will be kept falter wherever possible, and in case of steeper slopes it will be supported by the retaining wall.</p>	<p>Gravity wall construction is under progress.</p> <p>Hill cutting is going on, but there is issue of slope protection, that may be accident prone. So, suggested to adopt precautionary measures regarding hill cutting &amp; slope protection.</p> <p>Embankment at valley side should be as per guideline for avoidance of embankment cut/ cracks/ erosion/ sliding/ wash out at valley side.</p>	Compiled partially

**B-APPLICABLE PERMITS (SCHEDULE F)**

S. No.	Description	Action Taken	Commencement Date	Remarks
<b>a</b>	a- Extraction of boulders from quarry	Yet to obtain/submit	-	
<b>b</b>	b- For installation of Crusher	Submitted CTE for Crusher/Hume pipe plant. But yet to submit CTO for the same. Also, need to obtain/ submit the CTE/CTO for other plants	-	
<b>c</b>	c- License of explosives	Yet to obtain/submit	-	
<b>d</b>	d- For drawing water from river/reservoir	Yet to obtain/submit	-	Yet to submit documentary evidence.
<b>e</b>	e&f- For setting of batching plant	Yet to obtain/submit	-	Suggested as per Schedule F of EPC contract agreement & vide letter no.-
<b>f</b>	f For setting of Asphalt plant	Yet to obtain/submit	-	
<b>g</b>	g i-Other applicable permits as Labor license & insurance/PUC/fuel storage/electrical/ hazardous & domestic waste etc. related to EHS.	Yet to obtain/submit	-	

Note-Yet to submit documentary evidence. Suggested for obtaining/submit the permits as per Schedule F of EPC contract agreement, vide letter no.-(Rodric-Tpf/Mizoram-JICA/Pkg-3 Aizawl-Tuipang/2019/40, 45, 57, 78, 89, 100, 159, 283, 479, 565 & RC-1572-SO-HWB-GN-L TR-2023).

4	Risk from operations to workers by construction activities	Y	-	-	-	-	4	PPEs provided, but not sufficient. So, need to be equipped fully to all deployed workers at site & to provide proper training to them for making aware to them.
5	Dust Suppression	Y	-	-	-	-	4	Yet to be done regularly.
6	Risk from Electrical Equipment	Y	-	-	-	-	4	Suggested to take precautionary measures as danger sign/barricading/earthing at heavy equipments/electrical yard/overhead/ground lying wire.
7	Risk from Explosives	Y	-	-	-	-	4	Storage/blasting with permission of regulatory authority, also by licensed blaster, to aware locals at the time of blasting etc.
8	First Aid kit & medical facilities	Y	-	-	-	-	4	To provide first aid kit at site/vehicle/camp, to depute trained first aider/ambulance at site.
9	Health/social hazard, sexual harassment to female workers.	-	-	-	N/A	-	-	Not deployed female workers at site.
10	Environmental Monitoring	-	N	-	-	-	4	Yet to be conducted.
11	Compliance with HIV/AIDS related clause of the civil work contract	-	N	-	-	-	4	Yet to be conducted.
12	Debris/excavated bituminous/ kitchen waste disposal	-	N	-	-	-	4	To follow, disposal at approved locations, composting for kitchen waste in hygienic way
13	Surplus soil dumping	-	N	-	-	-	4	Need to dump the unsuitable material/surplus suitable material at approved Spoil Bank with proper designed/local administration permission. Approval for 6 no. of spoil banks has been given with conditions, but yet to comply the conditions on ground level.
14	Redevelopment of temporary land/ borrow area/quarry area/ acquired for project execution	-	-	-	NA	-	-	Yet to be open.
15	Compliance with other issues given in EMP	-	N	-	-	-	3	Yet to be done.
16	Construction Management Plan	-	N	-	-	-	4	Before opening the site prior 5 days, it has to intimate, but yet to be submitted.
17	Traffic Management Plan	Y	-	-	-	-	3	Under review after resubmission of TMP. Site specific plan yet to be submitted.
18	EHS training & induction	-	-	-	Na	-	-	Documents yet to be submitted.
19	Incident/accident report	-	N	-	-	-	4	In case of any incident/accident, it has to take necessary measures & to submit the report at earliest as per CA.
20	Reporting	-	N	-	-	-	-	Regular reporting yet to be done.

## LEGAL REQUIREMENTS

Copy of documents for the followings, should be made available in the AE office by the Contractor:

- Pollution under control certificates (PUC's) for the construction vehicles.
- Consent (under air and water act) for operation of Quarries/ Crusher/ HMP/ WMM/ BMP/ Hume Pipe plant.
- Details of Identification and selection of material sources/approval & record keeping.
- Permission for obtaining water for construction from Irrigation department (in case of water extracted from reservoirs/ irrigation canals), gram Panchayat (for using community pond/ tank water) and private parties (water from bore well/ open wells etc.).
- Land donation related documents like Willingness Letters/ MoU/ Affidavit/ Gift Deed/Consent letter regarding Spoil Bank with NOCs of concern local administrations as Revenue/forest.
- Contractor has to obtain/submit labor license/insurance (for contractual labors) under 'Workmen Compensation Act 1923'.
- Permission from State Pollution control board for handling and storing of hazardous materials (including storage of diesel/ kerosene / Bitumen) under Hazardous Waste Management Rules 2016.
- To obtain/submit the documents regarding fuel pump& power connections for all establishments.
- To obtain/submit the documents regarding all camps.

## SITE OBSERVATIONS

- Labor safety should be on top priority as to equipped labors with all PPEs. Although, providing, but need improvement.
- Need to deploy EHS Engineer and to report the conducted routine EHS committee meeting.
- At high embankment/curve, it has to pay proper attention regarding safety.
- It is observed that for heavy construction machineries are yet to be provided with reverse alarm facility.
- Measures to increase the stack height as per government norms.
- To use hard barricading despite caution tapes, as deep excavation/Curves/damaged road edge at valley site, market/ habitation/school area etc.
- During night time work, it has to provide proper lighting arrangement, solar delineators, solar blinkers, handy signaling light (red/green) for hazels free traffic movement. Strictly avoid the usage of flags in night, that is purposeless for night time commuters, may be hazardous due to invisibility.
- Usage of Retro reflective tapes at side poles/trees/machineries/ vehicles (as crane/dozer/JCB/hyva/tippers/campers).
- Site specific traffic management plan with drawing has to submit for site specific traffic management as per IRC SP 55 & IRC 67. Not submitted yet.
- Safety during hill cutting, loading/unloading, storage, transportation safety precautions/measures have to be mentioned.
- Black spot/land slide locations have to identify, marked. Suggested to conduct joint visit.

- For scheduled monitoring plan, details have to submit by hiring monitoring agency and provision to submit the monitored data time to time.
- To give Induction/ tool box training include adequate information/ awareness programme on health and safety risks, potential emergency events and also their records have to submit.
- Need to provide/upgrade the information, masks, awareness training to workers/staffs about pandemic disease Covid 19.
- To maintain fully equipped First Aid Kits at each opened site, in every vehicle & to maintain up-to-date records of first aid injuries.
- To maintain a First Aid Centre at camp site, trained First Aid providers as per statutory requirements.
- Dedicated vehicle/ambulance for transportation of injured person.
- Regular health check-up at proper intervals of workers. Records should be maintained.
- Health awareness (HIV/hygiene) programme has to conduct time to time via concern NGO/dept. Records to be maintained.
- Labor camp has to regularly ensure facilitation as proper cooking/ drinking water/ washing way/kitchen waste management/ ventilation/ water closet nos. & regular cleaning/ sprinkling of anti-malarial chemical, proper living area per person per room etc. It should strictly follow, Present condition is pitiable.
- Roles and Responsibilities are clearly stated in the HSE Plan with current Organization Structure.
- Regular site safety walk (weekly), HSE review meeting records to be maintained.
- To maintain/submit checklists regarding training/vehicle inspection/health check-up/ spoil bank/accident intimation/internal & external audit checklist etc.
- Detailed plan submission provision before quarry operation.
- To implement LOTO system in plant/crusher/electric work area.
- The Project has to cover by adequate nos. of deployed Safety stewards (1 assigned SO/ site location), in addition to night shift duty too.
- Also has to mention in details housekeeping/ borrow & quarry operations/ T&P testing/ spoil bank/ filling area safety arrangement.
- During unloading of fuel tanker anchoring/earthing to be provided with tanker for avoidance of any electrical spark incident. Also depute third men/helper during unloading of fuel.
- Needed to mention the EHS budget (break up wise) as per contractual obligations.
- Recommended for imposing penalty in case of non-compliance of PPEs.
- Transportation of workers in fully covered vehicles from camp to site.
- Suggested to implement measure for ongoing as per monsoon plan.
- Recommended PVC barricading instead of partial barricading or pre-casted parapet wall as barricading device, to apply at site for easy mobilization from one site to another site.
- To intimate, 5 days prior opening any construction zone with proposed safety arrangements with proper supporting documents. Also suggested to submit the site specific TMP.
- After completion of opened site, site closing has to be done properly.

## COMPLIANCE STATUS OF ISSUED SITE INSTRUCTION MEMO

### Pkg 3 - SITE INSTRUCTION MEMO

Sl.No	Memo No	Issuing Date	Subject	Issued By Authority/ AE	Received By Contractor Representative	Status
1	Memo No-1	06-Jan-20	Slope not maintained properly in hill cutting formation at 126+240 to 126+500 & 126+890 to 126+935	AE-FE	Site Engineer	Complied
4	Memo No-5	14-Jan-20	Regarding Safety	AE-FE	Structural Eng.	Complied
5	Memo No-6	14-Jan-20	Valley side dumping is found at cha. 126+600	AE-FE	Structural Eng.	Complied
6	Memo No-7	15-Jan-20	Caution measure were not provided properly Ch 126+600 to Ch 126+750	AE-FE	Site Engineer	Complied
7	Memo No-9	11-Feb-20	No safety provided at 130+050 to 130+060	AE-RE	Site Engineer	Complied
9	Memo No-12	15-May-20	Regarding safety lapses at 129+400	AE-FE	Site Engineer	Not Complied
10	Memo No-13	15-May-20	Unauthorized dumping at 129+450	AE-FE	Site Engineer	Not Complied
11	Memo No-15	18-May-20	Regarding safety lapses at 129+880	AE-FE	Site Engineer	Not Complied
12	Memo No-17	23-May-20	Regarding filling of pot holes at 148+000 to 150+200	AE-FE	Site Engineer	Not Complied
13	Memo No-18	28-May-20	Regarding Safety	AE-FE	Site Engineer	Not Complied
14	Memo No-19	30-May-20	Unauthorized dumping at 146+400	AE-FE	Site Engineer	Not Complied

## CHECKLISTS

CHECKLIST			
Sl. No.	Items	Compliances as per EMP, Schedule D, CA	Complied Status
1	<b>PLANT SITE</b>		
1.1	Statutory Clearance	Clearance from State Pollution Control board to be obtained before establishment of plants i.e. BMP / HMP / WMM / Crusher	Obtained CTE & yet to obtain / submit the CTO for Crusher / Hume pipe plant. For HMP / WMM / BMP, CTE/CTO, both yet to submit from 'State Pollution Control Board'.
1.2	Location	1000 m away from habitation	Proposal yet to be submitted
1.4	Settling pit near BMP	Settling pit near BMP to store waste water	Not provided
1.5	HSD barrels	HSD barrels should be stored on pucca floors to avoid contamination	Yet to be complied & also need to obtain necessary permissions.
1.6	DG set	DG set with acoustic enclosure with all other accessories for avoid noise pollution.	DG set with acoustic enclosure for power back up mobilized. Need to increase stack height.
2	<b>Staff and Labor</b>		
2.1	Labor camp	The Contractor shall make arrangements for the engagements of all staff and labor at site with providing all facilitations.	Camp established, but yet to provide basic amenities as potable water/cooking/dining/hygiene/cleaning etc. Approval is also pending due to non-submission of layout plan.
2.2	Rates of Wages and Conditions of Labor	The Contractor shall pay rates of wages and observe conditions of labor, which are not lower than the general level of wages or established rates by trade/industry. The Contractor and his Sub-Contractor shall comply with all applicable Labor Laws and shouldn't employ Child Labor for construction The Contractor shall not differentiate wages between men and women for work of equal value. The Contractor shall display the wage board at camp	A plan should be submitted as per labor laws Compliance report is still awaited
2.3	Labor Laws	Labor laws applicable to the Contractor's personnel, relating to their employment, health, safety, welfare, immigration, and shall allow them all their legal rights. The Contractor shall require his employees to obey all applicable laws including those concerning safety at work.	Labor license/ insurance has to be submitted as per labor laws

		Use reasonable efforts to keep the site and works clear of unnecessary obstruction so as to avoid danger to the person. Provide fencing, lighting, guarding and watching of the works until completion and talking over under clause 10. Provide any temporary works (including roadways, footways, guards and fences) which may be necessary, because of the execution of the works, for the use and protection of the public and of owners and occupiers of adjacent land.	Complied  Complied
5	Insurance	Need to submit the documentary evidence of all insurance policies as per clause 18 of GCC Section 6.	Yet to be complied

## CHECKLIST- FOR CAMP FACILITATION

Sl. No	Facilities to be Inspected	Status/Remarks
1	<b>General</b> a. Is displayed Information Boards? b. Are the entry roads/walkways/passages to camp kept clear and free from water logging? c. Is illumination level adequate in access? d. Are dust bins allocated in camp? e. Is the garbage being disposed of regularly? f. Are there emergency contact numbers displayed? g. Are Fire Extinguishers and fire buckets available? h. Are First-aid facilities available? i. Whether disinfection activities carried out on fortnightly basis?	a. No b. Yes c.No d. No e. No f. Yes g. Yes h. No i. No
2	<b>Living Accommodation</b> j. Whether cement flooring provided? k. Is shelter strong enough to withstand wind pressure? l. Whether the electrical connection provided are safe? m. Is the ventilation of the rooms adequate? n. Is the illumination of the rooms adequate? o. Are the doors and windows in goodCondition? p. Is the general hygienic condition of the roomsadequate? q. Is there storage of unwanted materials?	j. Yes k. Partial l. Not provided at temp. shed m. No, because of overcrowding n. Yes o. Partial p. No q. Overcrowding to be avoided
3	<b>General cleanliness of Kitchen/Canteen.</b> r. Are kitchens kept clean and tidy? s. Is the garbage of kitchen being disposed of every day? t. Is the water supply adequate for cooking and drinking? u. Are the utensils are being cleaned on regular basis? v. Cooking facilitation.	r. No (Not hygienic) s. System not developed t. Yes u. Yes v. Not provided cylinder
4	<b>Utilities Area</b> w. Is the wash area available? x. Is there adequate water facility available for toilet and bath? y. Are adequate toilets available? z. Are the toilets being cleaned regularly? aa. Is proper drainage provided? bb. Housekeeping	w. No (Not hygienic) x. Yes y. Yes z. No aa. Yes bb. To be developed
8	<b>cc. Is there security arrangement at gate?</b>	<b>cc. No</b>

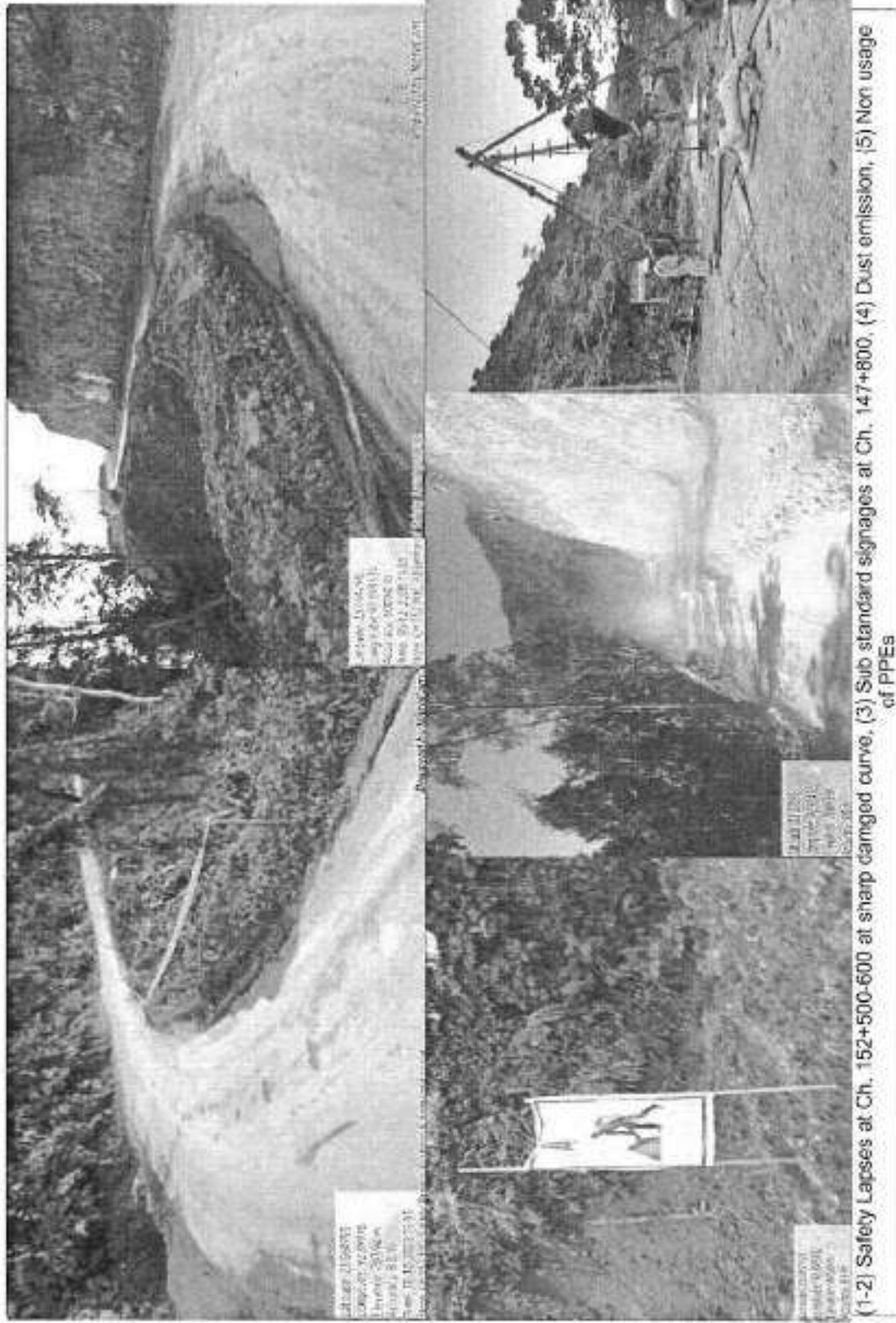
10	Ventilation requirements monitored Quarterly by responsible personnel at site, staff camp, site office and labour camps, records maintained.	Yet to comply.
11	Labour Colony Inspection-1. Ensure hygiene at work place, 2. Periodic housekeeping schedule, 3. First aid box (and stretcher with belt for emergency) 4. Periodic pest control, 5. Fire extinguishers (labours shall be trained to use fire extinguishers), sand buckets, 6. Proper ventilation, Illumination	Partially complied. 1&2- Need to improve hygiene & housekeeping, 3,4&5-Arranged, but need adequacy
12	Legal register -Legal register is available and approved. Validity of all the legal consents/licenses/approvals are updated	Yet to comply.
13	Onsite Emergency Response Plan 1. Approved Onsite Emergency Response Plan with all the references is available. 2. Mockdrill report at least once in a half year is available	Yet to comply.
14	Internal audit calendar is to prepare & safety audits are to be done as per regular intervals.	Yet to comply.
15	1. HS15E requirements to be checked/ fulfilled periodically. 2. EHS training is to be imparted to subcontractor personnel.	Yet to comply.
16	Following HSE documents to be submitted on monthly basis: 1. Monthly compliance status, 2. Labour colony inspection, 3. Legal compliance status, 4. Unsafe conditions and acts	Partially complied, but needed to submit in details
17	Following HSE documents to be submitted on monthly basis: 1. Incident analysis with corrective/preventive actions 2. Near miss Incident Investigation Report	Yet to comply.
18	Safety Induction and Training 1. Induction is given to all the employees/ workers/ subcontractors/ visitors and records to be maintained. 2. Safety trainings to be conducted at site to all levels-	Yet to comply.
19	To conduct Medical examination: 1. Medical examination to be done before employing & as per contractual obligations. 2. Schedule for periodic medical check for all the employees/workers (Welders, drivers, operators of lifting appliances & transport equipment) has to prepare & conducted as per the schedule & records available (Clinical examination may include - General physique, Vision, Hearing, Breathing, Upper Limbs, Lower Limbs, Spine, general mental alertness & stability with good eye, hand & foot coordination as per BOCW Act, 1996)	Yet to comply.
20	Use of PPE 1. PPEs are to be provided to all workers & it has to make mandatory for all. 2. Proper colour codification has been followed for helmet, 3. Periodic inspection to be done to check the implementation, usages and conditions of PPEs and records.	Yet to comply.
21	As per site requirement: 1. 24X7 ambulance (fully equipped) facility provided at project for any kind of emergency/ tie up with hospital for ambulance (letter of agreement available) 2. Ambulance facility is as per (BOCW Act 1996, Schedule-V- Contents of	Yet to comply.

29	<p>Awareness</p> <ol style="list-style-type: none"> <li>1. Awareness trainings are given on common diseases to all the employees, workers, labours and records are available</li> <li>2. Welfare activities ( e.g. plantation, aids awareness, road shows etc.) to be planned, discussed, maintained records and sent to HO as required.</li> <li>3. Training attendance, circular, topic covered, training feedback and photographs to be evident.</li> </ol>	Partially complied
30	<p>Environment Monitoring</p> <ol style="list-style-type: none"> <li>1. Quarterly NOISE &amp; AIR monitoring records are available.</li> <li>2. Drinking water monitoring is to be done by third party as per IS 10500:2012.</li> <li>3. Tanker water also monitored by third party if it is used for drinking purpose</li> <li>4. Water storage / tank cleaning schedule is prepared, followed, date of cleaning and next due date mentioned on the tank and details are clearly visible</li> <li>5. Sewage system established, cleaning as per schedule &amp; supportive records to be available.</li> <li>6. All parameters</li> </ol>	Yet to comply.
31	<p>Details of vehicles-</p> <ol style="list-style-type: none"> <li>1. List of vehicles (GMN/hired) to make available.</li> <li>2. Vehicle log-books to be maintained.</li> <li>3. Legal documents e.g. valid driving license, vehicle registration number, insurance, fitness certificate, PUC, maintenance record.</li> <li>4. Third party or maintenance record are available if it done outside</li> <li>5. Records ( experience certificate / valid license) available for , riggers, signal man, crane operators, electricians, wireman, concrete pump operator, drivers, foreman, technicians etc. to maintain.</li> </ol>	Yet to comply.
32	<p>Details of Subcontractors</p> <ol style="list-style-type: none"> <li>1. List of all the approved subcontractors is to be available.</li> <li>2. HSE requirements to be complied by the sub-contractors.</li> </ol>	Yet to comply.
33	<ol style="list-style-type: none"> <li>1. All applicable laws for EHS are to be identified &amp; updated status to be submitted time to time.</li> <li>2. Legal register is to be kept at site office.</li> </ol>	Yet to comply.
34	<p>Hazardous Waste Handling and Monitoring</p> <ol style="list-style-type: none"> <li>1. Municipal Solid Waste (MSW) disposal,</li> <li>2. Used drums,</li> <li>3. Oily cotton rags,</li> <li>4. Lead acid batteries,</li> <li>5. Used oil / waste oil,</li> <li>6. E-waste if any,</li> <li>7. Medical waste if any</li> </ol> <p>Specify the total quantity recycled / sold in last 3 quarters (no of units also) for all and name of authorized vender / recycler</p> <p>6 Copies of hazardous waste manifest to make available while disposing to an SPCB approved recycler.</p>	Yet to comply.
35	BOCW License / Factories Act is to make available.	Yet to comply.
36	<p>Legal compliances as-</p> <p>Consent to Establish, Consent to operate is to be available for the equipment at site from State Pollution Control Board (SPCB) (Batching plant, Hot Mix Plant, Crushers, DG sets, Chilling Plants, Quarries, Wet Mix Macadam Plant, etc.)</p> <p>Check License validity</p>	Yet to comply.
37	<p>License under petroleum rules is available If HSD, petrol &gt; 2.5 kl</p> <p>License for van, driver license, approval for drawings</p> <p>Check License validity</p>	Yet to comply.

46	Explosives 1. License to procure, store, & stores layout as per license 2. Receipt & Issue register, 3. Reconciliation - physical and book stock, 4. Qty. register, 5. Issue slip for Qty. issued. 6. Licensed & trained detonator personnel. 7. Designated Area for storage, 8. "Display" of authorized personnel for storage area. 9. Temp. control records as per type of explosive	Yet to comply.
47	Construction schedule and Resource deployment schedule 1. Both the schedules are prepared on MSP / primavera & latest (not more than 3 months old). 2. Controlled copy of schedules has been communicated & distributed to concern person / department and maintain register.	Yet to comply.
48	Compliance conditions to be implemented at plant area	Yet to comply.
49	List of competent persons, certified / licensed electricians, drivers & operators 1. Records ( experience certificate / valid license) available for , riggers, signal man, crane operators, electricians, wireman, concrete pump operator, drivers, foreman, technicians etc.	Yet to comply.
50	Signage's & poster display Mandatory signage's displayed i.e. plant layout, emergency escape route, emergency contact numbers & directions, other HSE signage's e.g. material handling, proper storage, storage of hazardous waste, maintenance etc.	Yet to comply.
51	Provision of vehicular washing area / washing ramp / sediment tank & its maintenance, cleaning and disposal 1. Designated area identified for vehicular washing. 2. Washing ramp made as per approved design for vehicle washing. 3. Sediment tank prepared for collection of waste water. 4. Waste water discharge after adequate treatment 5. Third party waste water monitoring done for sediment tank. 6. Periodic cleaning of sediment tank and maintain cleaning record. 7. Disposal of waste as per procedure & legal requirement.	Yet to comply.
52	1. Daily tool box talk conducted and records are maintained.	Yet to comply
53	Deployment of- 1. All the mandatory signals & signage's display. 2. All the signallers (signal man for concrete pouring, crane movement, material handling), flag man, riggers & operators to be trained & certified. 3. Adequate signallers, flag man, riggers & operators to be deputed during such activity.	Yet to comply
54	To avoid unauthorized dumping & to dump unsuitable soil at approved locations. Scarified material to be dumped at approved locations.	Yet to comply

**NOTE-** This Checklists are based on the submitted reports and site visit observations.

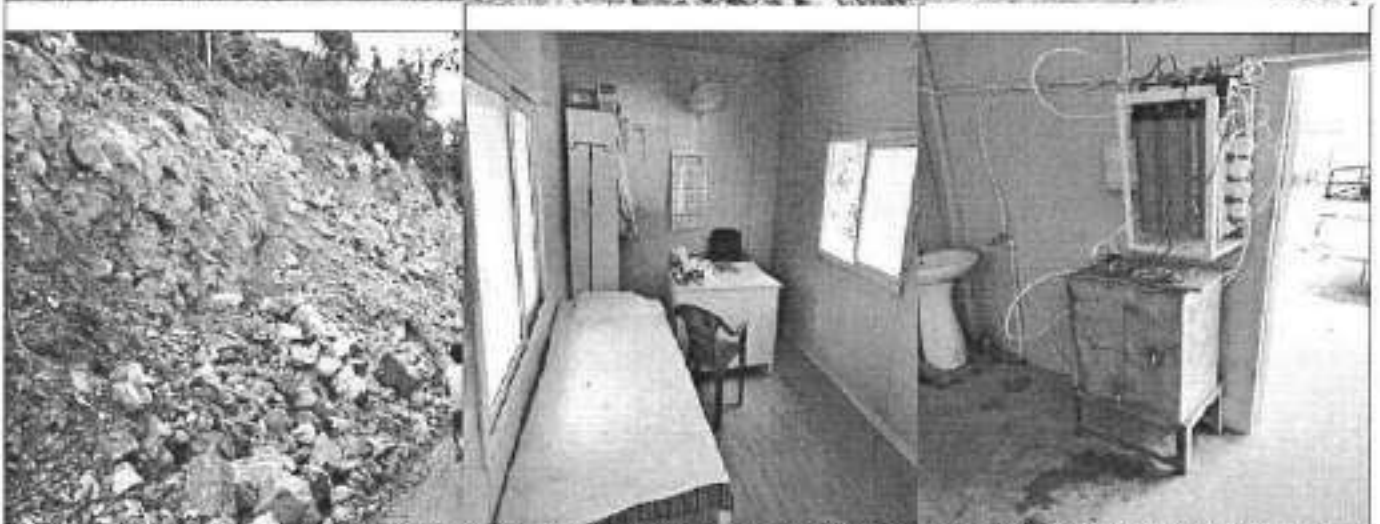
SITE PHOTOGRAPHS OF DECEMBER 2020



(1-2) Safety Lapses at Ch. 152+500-600 at sharp camged curve, (3) Sub standard signages at Ch. 147+800, (4) Dust emission, (5) Non usage of PPEs



(1-4) Overcrowding at labour residing area, cooking facilitation, poor housekeeping & to improve waste management

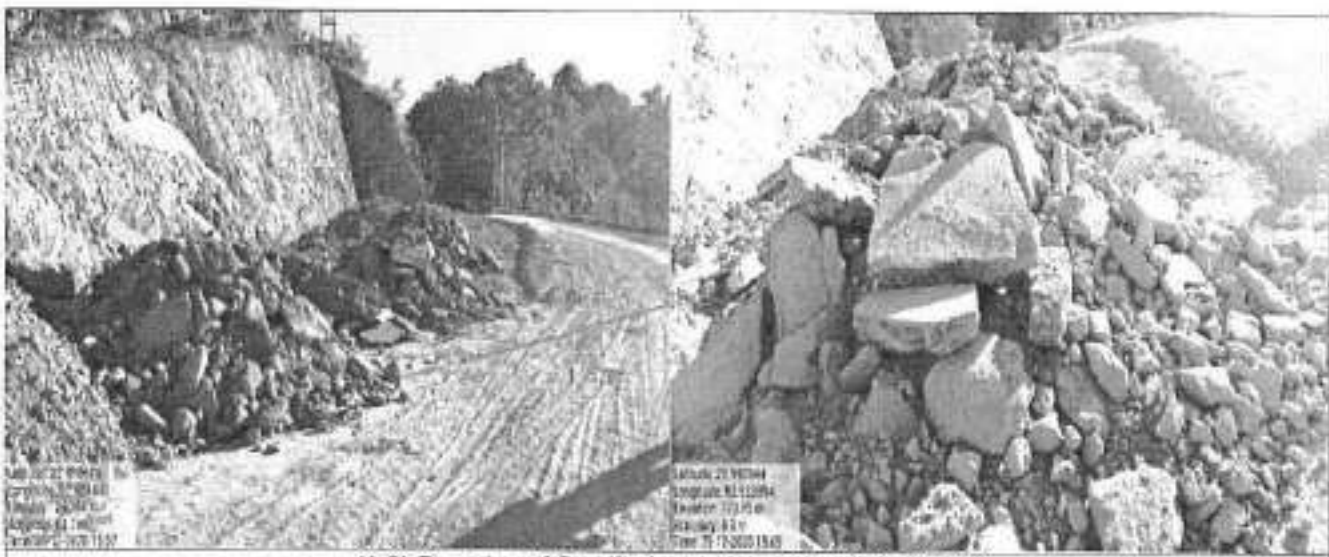


(1-2) DG set stack height, electrical hazard, (3-4) Hazard prone locations, (5) First aid centre, (6) Water facilitation at Staff's camp

**BASE CAMP**



(1-2) Operator Camp residing/ washing area, (3) Poor housekeeping at store, (4) To increase DG stack height, (5-8) Fuel storage tank, Empty fire bucket & unspecified fire extinguisher



(1-2) Dumping of Scarified material at 165+100-165+300



# MIZORAM STATE POLLUTION CONTROL BOARD

388  
1742

No. H.88088/Poltn./47/2021-MPCB/

Dated Aizawl, the 10<sup>th</sup> June 2022

To,

The Executive Director,  
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),  
Tuikhuahtlang, Aizawl.

**Subj.: Show Cause Notice under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.**

- Ref.: i) This Office Letter No. H.88088/Poltn./47/16-MPCB/ dated 17.09.2021 and reminder letter of even no. dated 10.12.2021  
ii) Your letter No. NHIDCL/RO/Gen/2022/115 dated 28.05.2022

Sir,

With reference to the subject and referenced letter Nos. cited above, it is understood that NHIDCL has been executing Road projects in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode by engaging Private contractors. Consequently, NHIDCL is bound to be accountable for the actions of its engaged contractors. As such, it is the responsibility of NHIDCL to ensure that the EPC contractors under its esteemed organization fulfill their obligations as per the Environment Management Plan (EMP) while executing Road projects in order to safeguard the environment and the people.

In view of the above, you are requested to submit detail upto-date compliance status report on the Environmental Management Plan in respect of each contractor including current muck disposal sites in operation within seven(7) days.

Yours faithfully,

  
(C.LALDUHAWMA)  
Member Secretary  
Mizoram Pollution Control Board

Memo No. H.88088/Poltn./47/2021-MPCB/

Dated Aizawl, the 10<sup>th</sup> June 2022

Copy to: All DCs for information and necessary action.

  
(C.LALDUHAWMA)  
Member Secretary  
Mizoram Pollution Control Board

O/C

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.  
 (Ministry of Road Transport & Highways, Government of India)  
 Regional Office-Aizawl, Mizoram.  
 3<sup>rd</sup> Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001  
 Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)



A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/ RO/Gen/2022/281

Date: 11/07/2022

To,

**The Member Secretary,  
 Mizoram State Pollution Control Board,  
 Khatla, Aizawl  
 Mizoram-796001.**

**Subject:** Show Cause notice under section 33(A) of Water (Prevention & Control of Pollution) Act 1974- **Reply.**

- Ref (i) MSPCB letter H.88088/Poltn/47/2021-MPCB/388 dated 14.06.2022.  
 (ii) NHIDCL RO Aizawl letter no. NHIDCL/RO/Gen/2022/115 dated 28.05.2022.

Sir,

We are in receipt of your letter at ref (i), wherein compliance status report on the Environmental Management Plan in respect of each Contractor including muck disposal sites in operations has been sought.

**2. In this regard, the following is submitted please.**

(i) As per our obligations, clearances for setting up hot-mix plants, batching plants, etc., under the Air and the Water Acts, clearances from the State Department of Mining is required for establishing quarries etc, the Contractors have already taken up the applicable permits from the concerned Departments.

(ii) The Contractors of NHIDCL have made arrangements for the spoil Bank/dumping ground in consultation with the District Administration/ local administrative bodies through a valid process. Recently, the reports regarding spoil bank dumping was sought from the ground level and the Local administrative bodies have given confirmation that the Contractors are carrying out dumping in the designated spoil bank/dumping ground. The report in this regard is enclosed as per the **Annexure (copy enclosed).**

(iii) At the spoil bank, the Contractors have taken protection measures by constructing toe wall, Gabion wall etc. In some spoil banks which are recently been arranged by the Contractors, the Protection measures are in progress. The locations of Spoil banks are as per **Annexure (Copy enclosed).**

Head Quarter: 3<sup>rd</sup> Floor, PTI Building, 4 Parliament Street, New Delhi-110004

Website: [www.nhidcl.com](http://www.nhidcl.com)

Page 1 of 2

*WJ*  
 11/07/2022

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.  
(Ministry of Road Transport & Highways, Government of India)  
Regional Office-Aizawl, Mizoram.  
3<sup>rd</sup> Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001  
Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)



A GOVT. OF INDIA UNDERTAKING

3. As Environmental Management Plan (EMP) encompasses a very wider subject, which includes factors namely, commitment and policy, planning, implementation and measurement and evaluation. It is not clear from the contents of letter of MSPCB, the exact requirement, therefore, it is requested that if any specific points reply apart from submission made in para 2 (i) above and other previous replies by NHIDCL are required, the same can be queried from NHIDCL.

4. For Kind information and necessary action pl.

**Enclosure: As above**

**Virendra Kumar Jakhar**  
Executive Director (Projects)



# MIZORAM STATE POLLUTION CONTROL BOARD

1745

No. H.88088/Poltn./47/2021-MPCB/389

Dated Aizawl, the 14<sup>th</sup> June 2022

To,

The Executive Director,  
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),  
Tuikhuahtlang, Aizawl.

Subj.: Show Cause Notice under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref.: i) This Office Letter No. H.88088/Poltn./47/16-MPCB/ dated 17.09.2021 and reminder letter of even no. dated 10.12.2021  
ii) Your letter No. NHIDCL/RO/Gen/2022/115 dated 28.05.2022

Sir,

With reference to the subject and referenced letter Nos. cited above, it is understood that NHIDCL has been executing Road projects in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode by engaging Private contractors. Consequently, NHIDCL is bound to be accountable for the actions of its engaged contractors. As such, it is the responsibility of NHIDCL to ensure that the EPC contractors under its esteemed organization fulfill their obligations as per the Environment Management Plan (EMP) while executing Road projects in order to safeguard the environment and the people.

In view of the above, you are requested to submit detail upto-date compliance status report on the Environmental Management Plan in respect of each contractor including current muck disposal sites in operation within seven (7) days.

Yours faithfully,

  
(C.LALDUHAWMA)  
Member Secretary  
Mizoram Pollution Control Board

Memo No. H.88088/Poltn./47/2021-MPCB/

Dated Aizawl, the 14<sup>th</sup> June 2022

Copy to: All DCs for information and necessary action.

(C.LALDUHAWMA)  
Member Secretary  
Mizoram Pollution Control Board

Spoil Bank details			
Sno	Project Name	Provisioned Spoil Bank/Dumping Zone (in Nos)	Protection work carried out on Spoil Bank/Dumping Zone (in Nos)
1	Aizawl-Tuipang P-I	27	7 Completed. 20 in Progress
2	Aizawl-Tuipang P-II	18	10 Completed 8 In progress
3	Aizawl-Tuipang P-III	14	4 Completed 10 in progress
4	Aizawl-Tuipang P-IV	18	12 Completed 7 In progress
5	Aizawl-Tuipang P-V	15	6 Completed 9 In progress
6	Aizawl-Tuipang P-VI	19	6 Completed 13 in progress
7	Aizawl-Tuipang P-VII	9	4 Completed 5 In progress
8	Aizawl-Tuipang P-VIII	14	5 Completed 9 In progress
9	Chatthlang and Serchhip Bypasses	4	3 Completed 1 In progress
10	Hnathial Bypass	9	9 In progress
11	Lawngtlai Bypass	2	2 Completed
12	Seling Dulte Package I	11	5 Completed 6 In progress
13	Seling Dulte Package II	30	18 Completed 12 in progress
14	Seling Dulte Package III	30	20 Completed 10 in progress
15	Seling Dulte Package IV	24	15 Completed 9 in progress
16	Dulte Champhai Package I	33	18 Completed 15 in progress
17	Dulte Champhai Package II	34	20 Completed 14 in progress
18	Dulte Champhai Package III	33	25 Completed 8 in progress
19	Keifang Tuivai Package I	In progress	
20	Lunglei Tlabung Package A	In progress	
21	Lunglei Tlabung Package B	In progress	
	<b>Total</b>	<b>344</b>	

Date: 08/06/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCI Pvt. Ltd. JV, working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of landowners of Spoil Bank.

The Spoil Bank materials, which are being dumped in our spoil banks and at other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

[Village Council President]

Keitum, Serchhip District

  
(LALCHHARA)

President  
Village Council/Court  
Keitum, Serchhip District

Date: 08/06/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCI Pvt. Ltd. JV, working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

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[Village Council President]

Thiltlang, Hnahthial District

*(LALBARENUI)*

President  
Village Council  
Thiltlang

1749

Date: 08/06/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCI Pvt. Ltd. JV, working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

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(R. LALLAWMZUALA)  
President  
Village Council/Court  
Bungtlang, Serchhip District  
[Village Council President]

Bungtlang, Serchhip District

Date: 08/06/2022

TO WHOM IT MAY CONCERN

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCI Pvt. Ltd. JV, working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of landowners of Spoil Bank.

The Spoil Bank materials, which are being dumped in our spoil banks and at other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

*Thapachun 8/6/22*  
(P. LALTHANLUNGA)  
[Village Council President]

Rawpui, Hnahthial District

President  
Village Council / Court  
Rawpui

## TO WHOM IT MAY CONCERN

This is to inform you that ABCI-BHARTIA (JV) EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of the Land Owners of Spoil Banks and along Road Side. No Water Bodies have been disturbed due to the above work.

The Spoil Material, which are being Dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

  
(PC. LALENGZUALA)  
President  
Village Council Court  
Lai Autonomous District Council  
Lawngtlai AOC Veng

**Village Council President  
AOC Veng, Lawngtlai, Mizoram**

Date:


## TO WHOM IT MAY CONCERN

This is to inform you that ABCI-BHARTIA (JV) EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of the Land Owners of Spoil Banks and along Road Side. No Water Bodies have been disturbed due to the above work.

The Spoil Material, which are being Dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

Date:

  
12/6/2022  
**Village Council President**  
**Thingkah, Lawngtlai, Mizoram**

(K.LALTANPULA)  
President  
Village Council Court  
Lai Autonomous District Council  
Thingkah

**TO WHOM IT MAY CONCERN**

This is to inform you that **ABCI- BHARTIA (JV)**, EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of Land Owners of Spoil Banks and along Road Side. No Water Body has been disturbed due to the above Work.

The Spoil Materials, which are being dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

*U. A. 9/6/22*  
 President  
 Village Council/Court  
 Tawipui 'S'

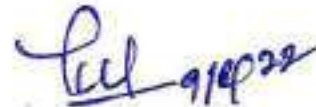
*U. A. 9/6/22*  
 Village Council President  
 Tawipui South  
 Chairman  
 Village Level SEDP Committee  
 Tawipui South

**TO WHOM IT MAY CONCERN**

This is to inform you that **ABCI- BHARTIA (JV)**, EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of Land Owners of Spoil Banks and along Road Side. No Water Body has been disturbed due to the above Work.

The Spoil Materials, which are being dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.



Village Council President

Thingfal

President  
Village Council/Court  
Thingfal

Date : 01-06-2022

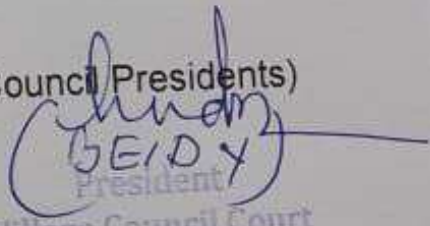
**TO WHOM IT MAY CONCERN**

This is to inform that M/s BIPL -ABCI (JV), EPC contractor has been engaged for Widening and Up-gradation to 2-lane with paved shoulder configuration and geometric improvements from Km 334.000 to Km 373.952 Aizawl-Tuipang Section of NH-54 in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of land owners of Spoil Banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

(Village Council Presidents)

  
GEIDY  
President  
Village Council Court  
Amôbyu 'B'

Date : 01-06-2022

TO WHOM IT MAY CONCERN

This is to inform that M/s BIPL -ABCI (JV), EPC contractor has been engaged for Widening and Up-gradation to 2-lane with paved shoulder configuration and geometric improvements from Km 334.000 to Km 373.952 Aizawl-Tulpang Section of NH-54 in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of land owners of Spoil Banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

*V. Zolai*  
(V. Zolai)  
President  
Village Council Court  
Theiri

*Geidy*  
(Village Council Presidents)  
(GEIDY)  
President  
Village Council Court  
Amöbyu 'B'

*Rodinya Nohro*  
(RODINYA NOHRO)  
President  
Village Council Court  
Tisa V-III

*H. Chama Iha*  
(H. CHAMA IHA)  
President  
Village Council/Court  
Amöbyu Vaidhie

*B. Raizei*  
(B. RAIZEI)  
President  
Village Council Court  
Tisa V-1

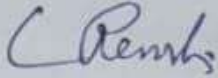
*P. Pang*  
(PANG)  
President  
Village Council / Court  
Amöbyu 'CH'

## TO WHOM IT MAY CONCERN

This is to certify M/S GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

  
(R. LAL REMLIANA)  
(Village Council President)

Thingsulthliah, Aizwal District

*President*  
*Village Council/Court*  
*Thingsulthliah-I, Aizawl District*

## TO WHOM IT MAY CONCERN

This is to certify M/S GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

*R. L. Lalbiaknunga 10/6/22*  
(RAYMOND LALBIAKNUNGA)  
(Village Council President)

Seling, Aizwal District

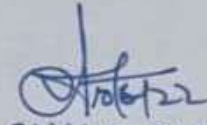
*President*  
*Village Council / Court*  
*Seling, Aizawl Disty*

## TO WHOM IT MAY CONCERN

This is to certify M/S.GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

  
(V. LALCHHANHMA)  
(Village Council President)

Thingsul Tlangnuam, Aizwal District

*President*  
*Village Council/Court*  
*Thingsul Tlangnuam, Aizawl District*

**OFFICE OF THE  
VILLAGE COUNCIL / COURT  
PUILO, MIZORAM : 796310**

**K. Lalremruata  
President  
Phone No. 6009 592 021**

**Hrangthakima  
Secretary  
Phone No. 6009 150 592**

**Dated: 11-06-2022**

**TO WHOM IT MAY CONCERN**

This is to inform that M/S Dhariwal Buildtech Limited, EPC contractor has been engaged for the project "Up-gradation to 2 lane with paved shoulders of Dulte – Kawkulh road (International Corridor) of NH-6 from Design Chainage Km 54.400 to km 72.350 (Package-I) in the State of Mizoram under Bharatmala Pariyojna on EPC Mode"

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of the land owners of spoil banks and along road side. No water body has been disturbed due to above work.

The spoil materials, which are being dumped in our spoil banks and at other locations, are done after proper treatment to save the environment. We hope their bright future.

  
(K LALREM RUATA)  
(Village Council President)

**President  
Village Council/Court  
Pulio**

President VCP electric  
Veng, Khawzawl  
Dist.Khawzawl, Mizoram-796310

Date: 06.06.2022

**TO WHOM SO EVER ITMAY CONCERN**

This is to inform that M/s Dwarkamai Construction Pvt Limited, EPC Contractor has been engaged for Rehabilitation and Upgradation to 2 lane with paved shoulders of Kawlkulh - Khawzawl Road (International Corridor) of NH-6 from Design Chainage Km 72.350 to Km 84.800 (Package-II) in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of Land owners of Spoil banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

*[Signature]* 06.06.2022.  
(M. KASTLIANGA)  
President  
Village Council/Court  
Khawzawl - I

President VCP electric  
Veng, Khawzawl  
Dist.Khawzawl,  
Mizoram-796310

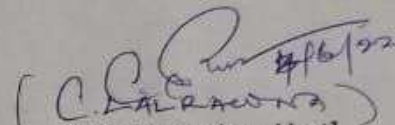
DATE: 04-06-2022

**TO WHOM IT MAY CONCERN**

This is to certify that M/S Kram Infracon Pvt. Ltd and Vijay Kumar Mishra Construction Pvt. Ltd. JV, construction the bypass road of Chhiahtlang and Serchhip Bypass Package-I in District Serchhip -Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

  
[Village Council President]

VCP-Chhiahtlang-North  
Village Council / Court  
Chhiahtlang North \$ Serchhip District

DATE: - 30/05/2022

**TO WHOM IT MAY CONCERN**

This is to certify that M/S B.R Goyal Infra structure Ltd. Constriction of Up - gradation to 2 lane with paved shoulders of khawkawn (from Bridge across River Tuivai) – Nagopa section of NH-102B of Aizawl - Imphal Economic corridor from Existing Chainage km 0.000 to km 32.796 [Design Chainage km 0.000 to km 31.280] (Package-I) in the State of Mizoram under Bharatmala Pariyojna on mode.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other location after the proper treatment to save the environment. We hope their bright future.

*Signature* 11/6/22  
(VANLALUKHAWA)  
[Village Council] President  
President  
Village Council/Court  
NE Mizoram State District


DATE: - 30/05/2022

**TO WHOM IT MAY CONCERN**

This is to certify that M/S B.R Goyal Infra structure Ltd. Constriction of Up-gradation to 2 lane with paved shoulders of khawkawn (from Bridge across River Tuivai) – Nagopa section of NH-102B of Aizawl - Imphal Economic corridor from Existing Chainage km 0.000 to km 32.796 [Design Chainage km 0.000 to km 31.280] (Package-I) in the State of Mizoram under Bharatmala Pariyojna on mode.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other location after the proper treatment to save the environment. We hope their bright future.

 30/5/2022**[Village Council President]****Khawkawn**

*President  
Village Council/Court  
Khawkawn, Saitual District*

OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS  
ENVIRONMENT, FORESTS & CLIMATE CHANGE  
AIZAWL :: MIZORAM

No.A.11011/1/2021-SEIAA/ 257-258

Dated Aizawl the 3<sup>rd</sup> June, 2022

To

Executive Director (Projects)  
National Highways & Infrastructure Development Corporation Ltd.,  
Aizawl :: Mizoram.

**Subj:** Environmental Clearance for various projects taken up by NHIDCL in the State of Mizoram - reg.

**Ref:** Your letter No. NHIDCL/RO-Aizawl/Forest/2022/86 dt. 17.05.2022

Sir,

With reference to your letter under reference and also referring your letter dated 10.01.2022 addressed to Member Secretary, Mizoram Pollution Control Board, as the said work involves expansion of National Highway for length greater than 100 km involving additional right of way and as splitting of road length to avoid the need of obtaining Environmental Clearance is not justified, you are requested to obtain Environmental Clearance for the road projects having road length of more than 100 Km. You are also requested to furnish clarification report on why Environmental Clearance is not required when cumulative road length exceeds 100 km and why works have been initiated without obtaining Environmental Clearance.

Further, information on the width of the road covered under road widening being done (irrespective of whether the road length is more than 100 km or less than 100 km) from your end may be furnished to this office for taking a view on whether the road construction work attract provisions under Schedule No.7(f) of EIA Notification, 2006 and its subsequent amendments i.e. "Expansion of National Highway involving land acquisition greater than 40m on existing alignment and 60m on re-alignment or bypasses".

You are also requested to provide a copy of Environmental Management Plans for the road projects taken up by NHIDCL in Mizoram.

This letter is issued on the decision of the competent authority.

Yours faithfully,

  
(R.S. SINHA) 3/6

Add. Principal Chief Conservator of Forests

o/c

**REMINDER**

**OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS  
ENVIRONMENT, FORESTS & CLIMATE CHANGE  
AIZAWL ::: MIZORAM**

No.A.11011/1/2021-SEIAA/274

Dated Aizawl the 22<sup>nd</sup> June, 2022

To

Executive Director (Projects)  
National Highways & Infrastructure Development Corporation Ltd.,  
Aizawl :: Mizoram.

**Subj: Environmental Clearance for various projects taken up by NHIDCL in the State of Mizoram - reg.**

**Ref: T.O. Letter No.A.11011/1/2021-SEIAA/257-258 dt. 03.06.2022**

Sir,

With reference to the subject and letter No. cited above, you are requested again to furnish the information requested for vide letter dated 03.06.2022 (copy enclosed) at the earliest.

Encl:- As above

Yours faithfully,

  
( R.S. SINHA )

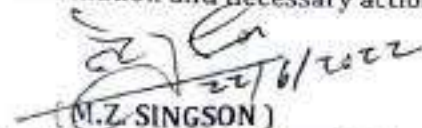
Addl. Principal Chief Conservator of Forests

Dated Aizawl the 22<sup>nd</sup> June, 2022

Memo No.A.11011/1/2021-SEIAA/274

Copy to:

1. Deputy Commissioner (Aizawl / Champhai / Lunglei / Serchhip / Lawngtlai / Siaha) along with this office copy of letter No.A.11011/1/2021-SEIAA/257-258 dt. 03.06.2022.
2. Under Secretary to Govt. of Mizoram, Environment Forests & Climate Change Department.
3. Member Secretary, Mizoram Pollution Control Board for information and necessary action.
4. Conservator of Forests (Central Circle / Southern Circle) for information and necessary action.
5. Divisional Forest Officers (Aizawl / Champhai / Lunglei / Thenzawl / Tiabung) for information and necessary action.
6. District Council Conservator of Forests (LADC / MADC) for information and necessary action.

  
(M.Z. SINGSON)

Deputy Conservator of Forests (FC)



URGENT

**GOVERNMENT OF MIZORAM  
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS  
DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE  
MIZORAM::AIZAWL**

No.B.22019/18/2022-FC/PCCF/17

Dated Aizawl the 28<sup>th</sup> May, 2022

To

Divisional Forests Officer ( Aizawl / Champhai / Lunglei / Thenzawi / Tlabung )

District Council Conservator of Forests ( LADC / MADC )

Sub: **Dumping of muck by NHIDCL - reg.**

Kindly find herewith a photo copy of banner found to be displayed on the roadside near PCCF Office Complex, Tuikhuahtlang on 28.05.2022 on the subject.

In this regard, you are requested to ascertain the facts and details from the sites and take necessary actions as per provisions under the Mizoram (Forest) Act, 1955, the Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and submit the action taken report.

Enclosed: *As above*
  
(R. S. SINHA)

Addl. Principal Chief Conservator of Forests (FC)

Memo No.B.22019/18/2022-FC/PCCF/

Dated Aizawl the 28<sup>th</sup> May, 2022

Copy to:

1. Under Secretary to Govt. of Mizoram, EF&CC Dept. for information and necessary action. A copy of the banner is enclosed.
2. Conservator of Forests ( Central Circle / Southern Circle ) for information and necessary actions. A copy of the banner is enclosed.
3. Member Secretary, Mizoram Pollution Control Board for information and necessary actions. A copy of the banner is enclosed.

  
(VANLALNUNPUI HMAR)  
Assistant Conservator of Forests (FC)

**URGENT**

**GOVERNMENT OF MIZORAM  
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS  
DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE  
MIZORAM::AIZAWL.**

No.B.22019/18/2022-FC/PCCF/Pt

Dated Aizawl the 30<sup>th</sup> May, 2022

To

Divisional Forests Officer (Aizawl / Champhai / Lunglei / Thenzawl / Tlabung)

District Council Conservator of Forests (LADC / MADC)

Sub : Dumping of truck by NHIDCL - reg.

Ref: T.O. Letter No.B.22019/18/2022-FC/PCCF/Pt

dt.28.05.2022

Sir,

In continuation to this office letter No. cited above, I am directed to request you to conduct site verification /visit to the construction sites undertaken by NHIDCL under your jurisdiction and confirm whether there are violations of the Mizoram (Forest) Act, 1955 and the Forest (Conservation) Act, 1980. In case any violation is observed then works may be stopped immediately as per provisions of the relevant Acts / Rules. You are further requested to submit your report effectively by tomorrow itself.

Enclosed: As above

Yours faithfully,

*M.Z. Singson*  
30/5/2022  
(M.Z.SINGSON)

Deputy Conservator of Forests (FC)

Memo No.B.22019/18/2022-FC/PCCF/

Dated Aizawl the 30<sup>th</sup> May, 2022

Copy to:

1. Conservator of Forests ( Central Circle / Southern Circle ) for information and necessary actions.
2. Under Secretary to Govt. of Mizoram, EP&CC Dept. for information and necessary action.
3. Member Secretary, Mizoram Pollution Control Board for taking similar action in case of violation of Environment (Protection) Act, 1986.

*Vanlalnunpuii*  
30/5/22

(VANLALNUNPUII HMAR)

Assistant Conservator of Forests (FC)

URGENT

GOVERNMENT OF MIZORAM  
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS  
DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE  
MIZORAM::AIZAWL

No.B.22019/18/2022-FC/PCCF/Pt

Dated Aizawl the 31<sup>th</sup> May, 2022

To

Under Secretary to the Government of Mizoram  
Environment, Forests and Climate Change Department  
Mizoram

Sub : Reported damage to the environment - reg.

Sir,

I am directed to inform you that it has come to the notice of PCCF Office that during the construction of roads by NHIDCL, violation of Forest (Conservation) Act, 1980 and damage to the environment is being done. Protests were held outside PCCF Office demanding appropriate action in the matter. A copy of the banner displayed outside the office is enclosed. Copy of the letter submitted to PCCF Office in this connection is also enclosed.

The concerned DFOs, vide letters dated 28.05.2022 and 30.05.2022, have been requested to take necessary actions and also to stop the works as per provisions of relevant Acts/Rules, in case any violation of Mizoram (Forest) Act, 1955 and the Forest (Conservation) Act, 1980 is observed. Copies of the letters written to the DFOs are enclosed.

Also, an article has been published in the Times of India dated 28.05.2022 on the subject, a copy of which is enclosed.

You are therefore requested for bringing the above facts to the knowledge of State Government.

Further, the concerned Deputy Commissioners may be requested to look into the matter of irregular muck disposal and take necessary actions. The Deputy Commissioners may be requested to take all necessary actions to ensure safe muck disposal and no damage to the environment. This is also as per the functions of the Monitoring Committees constituted by the State Government vide Notification dated 26.10.2020 (copy enclosed).

Enclosed: As above

Yours faithfully,

  
31/5/2022  
(M. S. SINGSON)  
Deputy Conservator of Forests (FC)

**NOTIFICATION**Dated Aizawl, the 15<sup>th</sup> July, 2022.

In the interest of public service, the Governor of Mizoram is pleased to constitute State Level Committee to monitor environmental issues arising from development projects undertaken by NHIDCL in the State of Mizoram, consisting of the following :-

- Chairman - Adviser to Chief Minister (Technical)
- Members -
1. Principal Secretary, GAD
  2. Principal Secretary, EF&CC Department
  3. Secretary, PWD
  4. Secretary, PHED
  5. Engineer-in-Chief, PWD
  6. Engineer-in-Chief, PHED
  - ✓ 7. Member Secretary, Mizoram Pollution Control Board
  8. Executive Director, NHIDCL, Regional Office
  9. Representative of CYMA
  10. Representative of Save Mizoram Rivers.
- Member Secretary - Principal Chief Conservator of Forests, Mizoram

The mandate of this Committee shall be to monitor closely, cases of environmental issues arising out of projects implemented by NHIDCL in addition to monitoring and coordinating the functioning of the various District Monitoring Committees towards compliance of environmental laws constituted by the EF&CC Department, Government of Mizoram. The Committee may co-opt Government officers and functionaries, district / field level officers, local level authorities and NGOs as special invitees as may be considered necessary from time to time. The EF&CC Department shall also provide secretarial and other logistical support to the Committee.

Sd/- JITENDRA KUMAR,  
 Principal Secretary to the Govt. of Mizoram,  
 Environment, Forests & Climate Change Department.

Cont...2/-

4/5  
 5/5  
 15/7/22  
 on NHIDCL file  
 DAC(di)

Memo No.G.20015/29/2020-FST/PLII

Dated Aizawl, the 15<sup>th</sup> July, 2022.

Copy to :

1. Secretary to Governor, Mizoram.
2. P.S. to Chief Minister, Mizoram.
3. P.S. to Ministers / Ministers of State / Speaker / Deputy Speaker, Mizoram.
4. P.S. to Adviser to Chief Minister, Mizoram, Aizawl.
5. O.S.D. to Chief Secretary, Government of Mizoram.
6. All Administrative Heads / All Heads of Departments, Government of Mizoram.
7. Principal Chief Conservator of Forests, Mizoram.
8. All Deputy Commissioners, Government of Mizoram.
9. All members concerned.
10. Controller, Printing & Stationeries with a request to publish in the official Gazette (6 spare copies).
11. All Divisional Forests Officers, EF&CC Department.
12. The Executive Director, Regional Office, NHIDCL, Tuikhuahtlang, Aizawl.
13. Web Manager, EF&CC Department for uploading in the Department website.
14. Guard file.

*Lalnehhlimi*  
(LALNEIHLIMI) 15/7/22

Deputy Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.

No.G.20015/2/2021-EST/PLI  
GOVERNMENT OF MIZORAM  
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

**NOTIFICATION**

Date: Aizawl, 13.6.22

In the interest of public service and in supersession of the Departmental Order No.G.20015/2/2020-EST dt. 26.10.2020, the Government of Mizoram is pleased to constitute the following Monitoring Committees to monitor the compliance of environmental and the works carried out in various development projects (linear and non-linear).

**I. Monitoring Committee for Aizawl District:**

1.	Deputy Commissioner, Aizawl	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Central Young Mizo Association	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department	Member
6.	Divisional Forest Officer, Aizawl Forest Division	Member Secretary

**II. Monitoring Committee for Lunglei District:**

1.	Deputy Commissioner, Lunglei	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Lunglei	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department	Member
6.	Divisional Forest Officer, Lunglei Forest Division	Member Secretary

**III. Monitoring Committee for Siahla District:**

1.	Deputy Commissioner, Siahla	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Mara Thyulia Py General Headquarters	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department	Member
6.	Deputy Conservator of Forests, Lawngthli Wildlife Division	Member Secretary

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Contd...

IV. Monitoring Committee for Champhai District:

1.	Deputy Commissioner, Champhai	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Champhai	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Champhai Forest Division	Member Secretary

V. Monitoring Committee for Kolasib District:

1.	Deputy Commissioner, Kolasib	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Kolasib	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Kolasib Forest Division	Member Secretary

VI. Monitoring Committee for Serchhip District:

1.	Deputy Commissioner, Serchhip	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Serchhip	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Thenzawl Forest Division	Member Secretary

VII. Monitoring Committee for Lawngtlai District:

1.	Deputy Commissioner, Lawngtlai	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Central Young Lai Association	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Deputy Conservator Of Forests, Lawngtlai Wildlife Division	Member Secretary

VIII. Monitoring Committee for Mamit District

1.	Deputy Commissioner, Mamit	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Mamit	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Mamit Forest Division	Member Secretary

IX. Monitoring Committee for Khawzawl

1.	Deputy Commissioner, Serchhip	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Khawzawl	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Deputy Conservator Of Forests, Khawzawl Wildlife Division	Member Secretary

X. Monitoring Committee for Saitual District:

1.	Deputy Commissioner, Serchhip	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Saitual	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Aizawl Forest Division	Member Secretary

XI. Monitoring Committee for Hnahthial District:

1.	Deputy Commissioner, Hnahthial	Chairman
2.	Representative of Mizoram Pollution Control Board	Member
3.	Representative of Sub-headquarters, Young Mizo Association, Hnahthial	Member
4.	Representative of Local Administration Department	Member
5.	Representative of Urban Development & Poverty Alleviation Department.	Member
6.	Divisional Forest Officer, Lunglei Forest Division	Member Secretary

The above mentioned Monitoring Committees shall perform the following functions.

1. Any and all matters regarding the safeguard of the environment shall be ensured by the Monitoring Committees for all development projects in their respective districts.
2. They shall ensure that soil banks are identified for dumping of excavated soil from construction works and ensure that the excavated soil are dumped into the identified soil banks.
3. They shall ensure that the soil banks and muck dumping sites are managed and protected in such a manner that no soil excavated for construction projects cause damage and siltation to any land, lakes or rivers.
4. They shall ensure that development projects (linear and non-linear) have all required approvals from the competent authorities before commencement of work.
5. They shall aid Government Officials so that conditions stipulated while according approval, as in point No. 4 above, are fully complied with.

The Committee may invite other persons, officials or non-officials, in the meeting of the Monitoring Committee, as and when required.

Sd/-JITENDRA KUMAR  
Principal Secretary to the Govt. of Mizoram,  
Environment, Forest & Climate Change Department.

Memo No.G.20015/2/2021-FST/PLI

Dated Aizawl, the 10<sup>th</sup> June, 2022

Copy to :-

1. Secretary to Governor, Mizoram.
2. P.S. to Chief Minister, Mizoram.
3. All Ministers / Ministers of State / Speaker / Deputy Speaker, Mizoram.
4. O.S.D. to Chief Secretary, Government of Mizoram.
5. All Administrative Departments, Government of Mizoram.
6. All Heads of Departments, Government of Mizoram.
7. Principal Chief Conservator of Forests, Mizoram.
8. All members concerned.
9. Controller, Printing & Stationery with a request to publish in the official Gazette (6 spare copies).
10. Web Manager, Environment, Forests & Climate Change Department for uploading in the Department website.
11. Guard File.

  
10/06/2022

( H.C. ZONUNTHARA )  
Under Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.  
Ph :- (0389) 2336302 (O)

Annexure-I



GOVERNMENT OF MIZORAM  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
THENZAWL FOREST DIVISION  
THENZAWL, MIZORAM

No.B.13021/1/2021-TFD/ 147-149  
To,

email id: [thenzawlforest@nic.in](mailto:thenzawlforest@nic.in)  
Dated Thenzawl, the 31<sup>st</sup> May, 2022.

The General Manger (Projects)  
NHIDCL  
PMU-Lunglei, Mizoram

**Subject:** *Irregular Muck Disposal in connection with the Project 'Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54 in the State of Mizoram (Package-2).*

**Ref. :** *No.B.22019/18/2022-FC/PCCF/Pt. Dt.30.05.2022.*

Sir,

With reference to the above, I am to bring to your attention that there has been irregular muck disposal in many places along NH-54 stretch within the jurisdiction of Thenzawl Forest Division (Serchhip & Hnahthial District) while executing the above mentioned project. The followings are specific and GPS locations other than designated spoil banks as per your Muck Disposal Plan where dumping of large volume of excavated soil have been done by NHIDCL.

Sl. No.	Specific locations	GPS Locations	Approximate damaged area (in Ha)
1	Herhse kawn (1989 Gomari Plantation, Rawpui VC area)	23° 06' 43.75" N 92° 53' 27.92" E	2.0
2	Dapzarkawn (2003 VFDC Plantation, Pangzawl VC area)	23° 06' 35.06" N 92° 53' 25.83" E	1.5
3	Dapzar ram (2003 VFDC Bamboo Plantation, Pangzawl VC area)	23° 06' 29.72" N 92° 53' 37.29" E	1.5

Further, there are some designated spoil banks where there has been large scale dumping of muck without construction/erection of retaining wall or Gabion in advance which adversely affect forests, biodiversity, river and stream ecosystems in downhill terrains. This kind of irresponsible action from NHIDCL is highly unexpected and unwelcomed especially after signing Undertakings to the effect that utmost care shall be taken to protect and conserve the environment and that no violation of Forest Conservation Act 1980 shall be ensured while executing the road project.

The irregular disposal of large volume of excavated soil and non-compliance with Muck Disposal Plan result not only in extensive destruction of valuable faunal and floral diversity and but loss of river ecosystems and aquatic life due to siltation, which have

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ultimately impacted public drinking water supply in a negative manner. The non-compliance of Muck Disposal Plan and Undertaking submitted by you to PCCF-office, Aizawl vide No.208/NHIDCL/PMU-Seling/2020-21/NH54/Wk/Forest/888 Dt 11.11.2020 is the clear violation of Forest Conservation Act-1980. You are hereby informed to immediately stop further irregular muck disposal and take any appropriate remedial measures to restore the extensive environmental damages caused by you due to such irregular muck disposal. Some of the photograph showing irregular muck disposal along NH-54 road project are also enclosed herewith.

Further it may also be reiterated that as of today, Stage- I (In Principle Approval) approval is under process and not yet given to NHIDCL for the Project Widening and Up-gradation to 2-Lane paved shoulder configuration and geometric improvements from Km 8.0 to Km 380.0 on Aizawl-Tuipang section of NH-54 in the State of Mizoram (Package-2). However, NHIDCL had initiated execution of works in the field (forest areas) without Stage I approval (IPA) which is again gross violation of Forest Conservation Act 1980.

**Therefore, you are hereby instructed to immediately stop all the construction activities of NH-54 Road project (package -2) and Chhiahtlang & Serchhip Bypass) within Thenzawl Forest Division (Serchhip & Hnahthial Districts) unless and until Stage -I approval (IPA) is obtained from MoEFCC, Govt of India to avoid further course legal action.**

Encl: As above

Yours faithfully,

*(Signature)*  
**(LALBIAKCHAMA CHAWNGTHU)**  
 Divisional Forest Officer  
 Thenzawl Forest Division  
 Thenzawl: Mizoram

Memo No.B.13021/1/2021-TFD/197-149 Dated Thenzawl, the 31<sup>st</sup> May, 2022

Copy to:

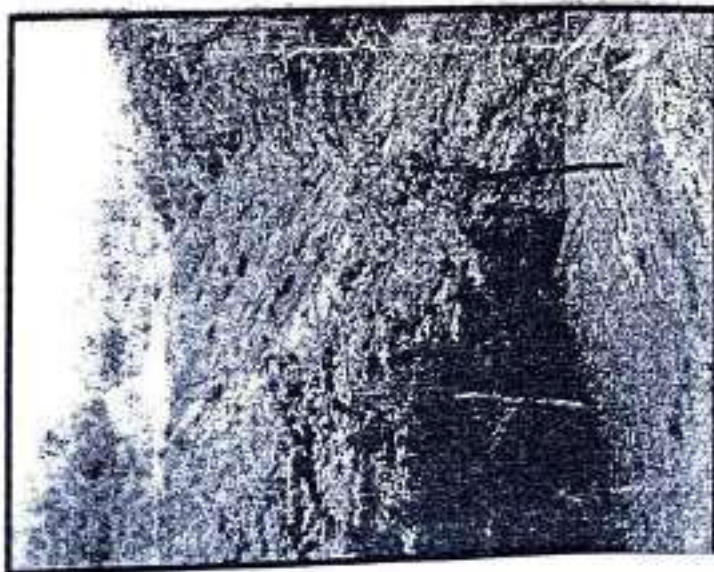
- 1) Addl. Principal Chief Conservator of Forests & Nodal Officer (FC) Mizoram Aizawl for kind information.
- 2) Conservator of Forests, Central Circle for kind information.
- 3) Executive Director (Project), NHIDCL, BO - 3<sup>rd</sup> Floor, T-86, Tuikhuahtlang, Aizawl Mizoram-796001 for information and necessary action.

*(Signature)*  
 Divisional Forest Officer  
 Thenzawl Forest Division  
 Thenzawl: Mizoram

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PHOTOS SHOWING VIOLATION OF MUCK DISPOSAL PLAN BY NHIDCL IN NH-54 ROAD (PACKAGE-3)

Location-1:



Location-2:



Location-3:



**GOVERNMENT OF MIZOARAM**  
**OFFICE OF THE DIVISIONAL FOREST OFFICER**  
**THENZAWL FOREST DIVISION: THENZAWL**

No. 13031/1/2021-TFD/620 -621

Dated 09.09.2022

To,

Conservator of Forests (Central Circle)  
 Mizoram, Aizawl

**Subj: Proposal for diversion of 2.43278Ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package -I) on Aizawl-Tuipang section of NH-54 in the State of Mizoram, Engineering , Procurement and Construction (EPC) mode with JICA loan assistance- reg**

**Refn : No.B.22019/20/2020-FC/PCCF/243 Dated 7.9.2022**

Sir/Madam,

With reference to the subject mentioned above, I am to submit herewith Action Taken Report on violation of Forest (Conservation) Act 1980 while executing construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl-Tuipang section of NH-54 in the State of Mizoram as given below pointwise.

1. For diversion of 2.43278Ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package -I) on Aizawl-Tuipang section of of NH-54 in the State of Mizoram, the Project proponent i.e NHIDCL has not yet received even Stage -I approval (IPA) from competent authority till date.
2. However, By pass construction work had started without prior approval; and the DFO, Thenzawl had detected the violation on 24<sup>th</sup>. October 2020. As a result, DFO, Thenzawl issued Stay Order immediately vide letter No.B.13021/1/2021-TFD Dated 28.10.2020; a copy of which is enclosed at Annexure-I.
3. On 10.11.2020, Serchhip Forest Range field staff seized 125cuft of converted timber from Mr Vanlalrawna, who collected the illegally felled Pine trees from Govt plantation by NHIDCL engaged contractors and converted it into sawn timber. The offense case of illegal felling was compounded with Rs 15000.00(Rupees fifteen thousand) as per the local Forest Act. Copies of Receipt is enclosed herewith.

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 (see)  
 ACCEPTED  
 12/9  
 2/9

PCCF  
 5076  
 Date: 12-9-22

y/a

4. DFO, Thenzawl once again issued Stay Order to NHIDCL vide letter No.B.13021/1/2021-TFD Dated 11.11.2020; a copy of which is enclosed at Annexure-II.

5. Later on 31.5.2022, DFO Thenzawl once again issued Stay order to NHIDCL vide letter No B.13021/1/2021-TFD/144-146 dated 31.5.2022 (copy enclosed at annexure-III) and as a result, the excavation works has been stopped till date.

6. It may also be mentioned that Serchhip District Monitoring Committee under the Chairmanship of Deputy Commissioner, had visited the project site on 12.07.2022 to ensure that no further excavation works is continued and that no further violations happen in the project area. A copy of the resolutions of the Committee was given to NHIDCL and its engaged contractors vide letter No.B13021/1/2021-TFD/404-414 dated 20.7.2022 (Copy enclosed at Annexure-IV) directing them that they shall comply with all directions given by Serchhip District Monitoring Committee on this matter. The Serchhip District Monitoring Committee tentatively planned to have re-visit of By pass very soon (probably during 2<sup>nd</sup> week of September) to see that the recommendations of the Committee for remedial /protective measures and other resolutions are fully complied with by NHIDCL/ contractors.

7. Further, DFO Thenzawl had already submitted Report on violation of FCA-1980 in this project package vide No.13031.1.2021-TFD/617 Dated 02.09.2022. A copy of which along with supporting documents will be available at FC Cell, PCCF Office.

8. As of today, all the excavation works has been stopped and no further violation of Forest (Conservation) Act 1980 happen in the project site.

Enclosed: As abov

Yours faithfully,

(LALBIAKCHAMA CHAWNGTHU)  
Divisional Forest Officer  
Thenzawl Forest Division

Dated 09.09.2022

Memo No. 13031/1/2021-TFD/620 -622

Copy to: 1) Addl PCCF & Nodal Officer (FC) Mizoram for kind information and necessary action. This is with reference to his letter No No.B.22019/20/2020-FC/PCCF/243 Dated 7.9.2022.

 9/9/22  
Divisional Forest Officer  
Thenzawl Forest Division

No.F.20017/2/2022-DFO(L)/177-193  
**GOVERNMENT OF MIZORAM**  
**OFFICE OF THE DIVISIONAL FOREST OFFICER**  
**LUNGLEI FOREST DIVISION**  
**LUNGLEI : MIZORAM**

Buannol Rôn, Bazar vang, Lunglei  
 Email : [lungleidfo@gmail.com](mailto:lungleidfo@gmail.com)

Dated Lunglei, the 9<sup>th</sup> September, 2022

To,

✓  
 The Principal Chief Conservator of Forests  
 Mizoram, Aizawl

Subject : Action taken report on ' Proposal for diversion of 8.9856 Ha. of forest land for widening and upgradation of NH - 54 to 2 lane with pave shoulder and geometric improvement in the State of Mizoram ( Package 2 ) - Deemed forest area by NHIDCL.

Reference : No.B.22019/15/2022-FC/PCCF/18 dt 3.8.2022

Sir,

As you are aware, there was violation of The Mizoram (Forest) Act, 1955 by felling 69 Nos. of trees from deemed forest area (Govt. Plantation) in the above project ( under Lunglei Forest Division - 5.0926 Ha.)

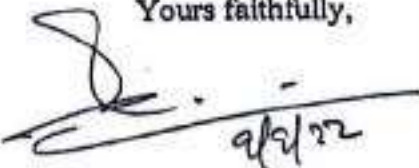
The matter was discussed with the User Agency (NHIDCL). It was stated that violation was purely unintentional because the areas where violation took place were claimed by some individuals. The User Agency further agreed that after all the felled trees are collected / extracted by EF & CC Department, then the difference in the number / volume of timber felled as per EF & CC record and the volume actually extracted / collected, if any, shall be paid by the User Agency. The said difference in number / volume may arise because some of the felled trees might be buried under the earth or lost in one way or the other.

As such, the case was compounded by imposing a fine of Rs 7000.00 (Rupees seven thousand ) only. Attempt to extract the felled trees is going on and final report will be submitted as and when the case is settled.

Regarding muck disposal, the matter has been taken up by the District Level Monitoring Committee Constituted by Government of Mizoram vide No.G.20015/2/2021-FST/Pt.I Dt 10.6.2022.

Enclo : 1) Compounding order - Annexures 1(a), 1(b) & 1(c)  
 2) Meeting minutes of District Level Monitoring Committee for Lunglei District. - Annexures 2(a), 2(b) & 2(c)

Yours faithfully,



( PC LALCHHANDAMA )  
 Divisional Forest Officer

12/9  
 ACF (FC)  
 12/9  
 D/A

Copy to :

- 1) Conservator of Forests, Southern Circle, Lunglei.
- 2) Range Officer, Hnahthial / Lunglei Forest Range

Divisional Forest Officer

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GOVERNMENT OF MIZORAM  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
LUNGLEI FOREST DIVISION  
LUNGLEI : MIZORAM

Buanel Rdn, Bazar veng, Lunglet  
Email : [lungleidfo@gmail.com](mailto:lungleidfo@gmail.com)

Dated Lunglei, the 9<sup>th</sup> September, 2022

OFFICE ORDER No. 14 OF 2022 - 2023

Whereas there was felling of trees at Government Plantations within the project areas '*Widening and upgradation of NH - 54 to 2-lane with pave shoulder and geometric improvements in the state of Mizoram ( Package - 2, 8.9856 Ha. out of which 5.0926 Ha. is under Lunglei Forest Division ) by NHIDCL*'.

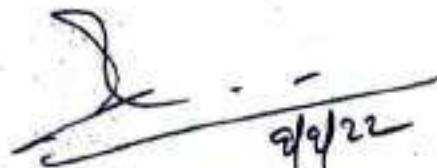
Whereas it was revealed that felling was done by contractors under NHIDCL while carrying out the said project. As per the statement of the accused, work was started in October 2019 and trees were felled because the areas were claimed by some individuals.

And whereas the accused promised that all the felled timbers will be extracted and after extracting all the timbers which can be extracted, the difference in number / volume of felled trees and number / volume of trees extracted, if any, will be paid within 45 days from the date of issue of this order. As per the initial enumeration, there were 69 trees to be felled with total volume of 10.45085 Cum ( List enclosed)

Now, therefore, the undersigned, in exercise of the power conferred under Section 29 B of the Mizoram (Forest ) Act, 1955 decided to compound the case on payment of Rs 7000.00. The compounding fee should be paid within one week from the date of issue of this letter.

Sd/- PC LALCHHANDAMA  
Divisional Forest Officer

- Copy to :
- 1) The Range Officer, Pnahlthial Forest Range for kind information and necessary action.
  - 2) General Manager (P), NHIDCL, PMU - Lunglei for kind information and necessary action.

  
9/9/22

Divisional Forest Officer

## STATEMENT OF THE ACCUSED

The land where violation of the Mizoram (Forest) Act, 1955 and the forest (Conservation) Act, 1980 took place under Deemed forest area of Hnathall Forest Range (Package-2, Km 125.00 to Km 250) and the Environment Forest & Climate Change Department claimed it as government plantation but there are private people having land passes and the same land has been handed over to NHIDCL by CALA and further handed over to EPC Contractor for carrying out construction activities. Violation has taken place while executing works for 'Widening and up-gradation to 2-lanes with paved shoulder and geometric improvements from Km 166.000 to km 208.000 (Package-4) on Aizawl-Tuipang section of NH54 in the state of Mizoram on EPC mode with JICA loan assistance'.


Work has been started by the contractor since 25 Oct 2019 and some trees were felled in the said location, after having the consent of the land pass holders.

There was no intension to violate any rules/laws. The reason of violation was due to the confusion as to whom the land and crops belong to because there are private people with land passes claiming as their land while EF&CC Department also claimed it as government Plantation. It is requested to take a lenient view as the area is already included as forest area and in principle approval of forest clearance already received.

Some of the felled/uprooted trees are buried under the excavated soil. So, after extracting all the timber which can be extracted, then the difference in number/volume of trees felled and number/volume of trees extracted, if any will be paid to Environment Forest & Climate Change Department by EPC contractor within 45days.

  
Prafulla Borgaoin  
General Manager, ABCI  
Hnathall Camp

Counter Signed

  
SG Dwivedy  
General Manager (P)  
NHIDCL, PMU-Lunglei  
General Manager (P)  
NHIDCL  
PMU - Lunglei, Mizoram

## STATEMENT OF THE ACCUSED

The land where violation of the Mizoram (Forest) Act, 1955 and the forest (Conservation) Act, 1980 took place under Deemed forest area of Lunglei Forest Range (Package-2, Km 125.00 to Km 250) and the Environment Forest & Climate Change Department claimed it as government plantation but there are private people having land passes and the same land has been handed over to NHIDCL by CALA and further handed over to EPC Contractor for carrying out construction activities. Violation has taken place while executing works for Widening and up-gradation to 2-lanes with paved shoulder and geometric improvements from Km 208.000 to km 250.000 (Package-5) on Aizawl-Tuipang section of NH54 in the state of Mizoram on EPC mode with JICA loan assistance.

Work has been started by the contractor since 25 Oct 2019 and some trees were felled in the said location, after having the consent of the land pass holders.

There was no intension to violate any files/laws. The reason of violation was due to the confusion as to whom the land and crops belong to because there are private people with land passes claiming as their land while EF&CC Department also claimed it as government Plantation. It is requested to take a serene view as the area is already included as forest area and in principle approval of forest clearance already received.

Some of the felled/uprooted trees are buried under the excavated soil. So, after extracting all the timber which can be extracted, then the difference in number/volume of trees felled and number/volume of trees extracted, if any will be paid to Environment Forest & Climate Change Department by EPC contractor within 45 days.



Project Manager, ABCI  
Hrangchakawn Camp  
*Counter signed*

*[Signature]*  
SG Dwivedy  
General Manager (P)  
NHIDCL, PMU-Lunglei  
General Manager (P)  
NHIDCL  
PMU - Lunglei, Mizoram

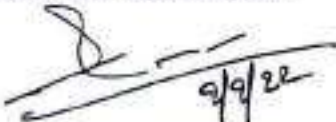
List of trees felled while carrying out the project widening & upgradation to 2 - lane paved shoulder configuration and geometric improvements from km 8.00 to Km 380.00 on Aizawl - Tuipang section of NH - 54 in the state of Mizoram (Package - 2) Lunglei Forest Division.

Sl No	Name of Trees (species)	Girth at breast length (In cm)	Length (m)	Volume (Cu. m)	Floor price (In Rs)
1	2	3	4	5	6
1		47	3	0.0414	256
2		65	4	0.1056	625
3		50	4	0.0625	386
4		63	4	0.0992	618
5		48	3	0.0432	267
6		51	4	0.0650	402
7		53	4	0.0702	434
8		49	3	0.0450	278
9		52	4	0.0676	418
10		53	4	0.070	432
11		55	4	0.0756	467
12		55	4	0.0756	467
13		46	3	0.0396	245
14		47	3	0.0414	256
15		48	3	0.0432	267
16		51	3	0.0487	301
17		47	3	0.0414	256
18		46	3	0.0396	245
19		51	3	0.0487	301
20	Thianvawng ( <i>Smelina arborea</i> )	53	3	0.0526	325
21		49	3	0.0450	278
22		45	3	0.0379	234
23		84	5	0.2205	1362
24		104	5	0.3380	2088
25		97	5	0.2940	1816
26		45	2	0.0253	156
27		56	2	0.0392	242
28		86	4	0.1849	1142
29		81	2	0.0820	507
30		71	3	0.0945	584
31		38	3	0.0270	169
32		39	3	0.0285	176
33		110	4	0.3025	1869
34		120	3	0.2700	2859
35		110	4	0.3025	1869
36		120	4	0.3600	3812
37		130	3	0.3168	3355
38		120	4	0.3600	3812
39		80	4	0.1600	988
40		90	5	0.2531	1564
41		120	3	0.2700	2859
42		130	4	0.5625	5957
<b>Sub Total</b>				<b>5.7503</b>	<b>44939</b>

Sl No	Name of Trees (species)	Girth at breast length (In cm)	Length (m)	Volume (Cu.m)	Floor price (In Rs)
1	2	3	4	5	6
43	Vang ( <i>Albizia chinensis</i> )	63	4	0.0992	483
44		68	4	0.1156	563
45		98	4	0.2401	1170
46		83	4	0.1722	839
47		103	5	0.3315	1615
Sub Total				0.9856	4670
48	Fartuah ( <i>Erithnia varieties</i> )	63	5	0.1240	604
Sub Total				0.1240	604
49	Khlang ( <i>Schima wallichii</i> )	60	3	0.0675	357
50		63	4	0.0992	525
51		65	4	0.1056	559
52		62	3	0.0720	381
Sub Total				0.3343	1822
53	Zalrum ( <i>Aragelsus acuminate</i> )	64	4	0.1024	499
54		39	3	0.0285	139
55		41	3	0.0315	153
56		31	3	0.0180	88
57		55	3	0.0567	276
Sub Total				0.2371	1155
58	Thingdawl ( <i>Tetrameles nudiflora</i> )	110	6	0.4537	2210
Sub Total				0.4537	2210
59	Tel ( <i>Toonna ciliato</i> )	64	4	0.1024	633
60		74	4	0.1369	846
Sub Total				0.2393	1479
61	Tukloh sehsawr ( <i>Lancia coromandelica</i> )	79	4	0.1560	760
Sub Total				0.1560	760
62	Teak ( <i>Tectono grandis</i> )	140	5	0.6125	1514
63		80	2	0.0800	1412
64		70	2	0.06125	1081
65		110	5	0.3781	8343
66		92	5	0.2645	5836
67		80	4	0.1600	2824
68		90	5	0.2531	5584
69		110	5	0.3781	8342
Sub Total				2.18755	34936
Grand Total				10.45085	92575

(Rupees ninety two thousand five hundred seventy five only)

Floor price is calculated based on the latest notification Vide No.B.11029/1/2003 – FST. Date 15.5.2020.

  
9/9/22

Divisional Forest Officer  
Lunglei Forest Division

## MINUTES OF THE MEETING OF THE STATE LEVEL COMMITTEE ON ENVIRONMENT-RELATED ISSUES

A state level Committee has been constituted, vide Notification dated 15.07.2022, to monitor compliance of the environmental laws, while implementing development projects. The first meeting of the Committee was held on 25.07.2022 at 3:00 PM in the Chief Minister's Conference Hall, which was chaired by Adviser to Chief Minister (Technical). List of the participants is at the Annexure.

Adviser (Technical) to Chief Minister welcomed all members of the Committee and invitees in the meeting and highlighted the need for maintaining a clean, green and healthy environment in the State. He, further, highlighted the need for taking all necessary actions to ensure ecological stability, while taking up works of road construction or up-gradation. With his permission, Principal Secretary, Environment, Forest and Climate Change informed that 'the field forest officers have been advised to keep strict vigilance over compliance of the forest and environment-related laws'. He also informed that 'the field forest officers have issued stay-order for road projects, wherever violation under Forest (Conservation) Act, 1980; Mizoram (Forest) Act, 1955; or Environment (Protection) Act, 1986 was observed'. Besides, necessary actions are being taken as per relevant provisions of the Acts in respect of the violations, which have been reported by the field forest officers. The details of violations observed and actions taken were presented by Additional Principal Chief Conservator of Forest and Nodal Officer (Forest Conservation). Thereafter, other members of the Committee and invitees informed the status on the subject and expressed their valuable suggestions for maintaining pollution-free environment through safe disposal of excavated soil and other effective measures.

Aizawl District: The Deputy Commissioner, Aizawl District informed that several letters on environmental issues have been received in her office. A meeting of the District Level Monitoring Committee was held on 24.06.2022 and also, site inspection was carried out on 22.07.2022. She informed that retaining walls for holding the earth spoils were not found at several places. A few dumping sites were observed but without signage. Earth spoils were found dumped haphazardly at several places. She suggested for construction of retaining walls and

P/S C.F. PCCF  
4 00 5

other structures for safe disposal of excavated soil. She also suggested for disposal of excavated soil only at the sites approved by the competent authority. Further, she suggested for strict monitoring over compliance of environmental laws at various other levels in addition to monitoring being done at the DC level.

**Champhai District:** The Deputy Commissioner, Champhai District informed that a meeting of the District Level Monitoring Committee was held on 28.06.2022. In pursuance to the decisions taken in that meeting, site inspection was carried out on two stretches of road, namely, Tuipui – Champhai road and Khawkawn – Zokhawthar road. He further informed that in respect of the Tuipui – Champhai stretch of road, gabion walls were constructed to prevent loose soils from entering into the Tuipui River. He suggested to plant indigenous grass species which will help in binding the loose soils. No signage was found at the dumping sites.

In respect of Khawkawn – Zokhawthar stretch of road, it was informed that excavated soils were dumped near the bank of River Tuipui, which has affected the water flow. The dumped soil needs to be removed immediately for maintaining the natural flow of high-quality water in the river.

**Saitual District:** The Deputy Commissioner, Saitual District informed in the meeting that a review meeting on ongoing up-gradation and widening of NH-06 and NH-102 B was held on 05.05.2022 and site inspection was also conducted on Seling – Dulta road. He informed that several complaints on irregular disposal of earth spoils have been received. He suggested for construction of retaining walls and other slope protection structures. Also, he informed that NHIDCL has been requested to carry out formation cutting as per the approved technical procedure and submit report on actions taken (ATR) on complaints received regarding irregular dumping of earth spoils. Reply from NHIDCL is awaited.

**Serchhip District:** The representative of Deputy Commissioner, Serchhip informed that complaints have been received from landowners and Mizoram Pollution Control Board (MPCB) regarding improper dumping of earth spoils from the on-going road construction projects of NHIDCL. NHIDCL was also requested to take necessary actions for proper collection and disposal of construction wastes and to submit report on actions taken (ATR). However, no reply

has been received. It was also informed that a meeting of District Level Monitoring Committee was held on 13.06.2022 and site inspection was carried out on 28.06.2022 and again on 12.07.2022. Irregular muck disposal was observed. Adverse effect of the dumped soil on wet rice cultivation near the bank of Mat River was also observed. It was informed that the NHIDCL has been requested to take remedial measures before the next site inspection scheduled during 1<sup>st</sup> week of September, 2022.

**Lunglei District:** The representative of Deputy Commissioner, Lunglei District informed that District Quality Monitoring Committee was constituted earlier on 22.12.2021 and the committee conducted spot verification on 08.01.2022. A meeting of the District Level Monitoring Committee was held on 22.06.2022 and 3 (three) verification teams comprising of 4 members each have been formed to inspect the on-going works of widening and improvement of NH-54 and NH-302. Inspection reports are to be submitted by the Verification Teams before 30.07.2022.

**Kolasib District:** The Divisional Forest Officer, Kolasib informed in the meeting that the forest area involved in construction of Vairengte – Sairang road is about 248.943 ha. and details of the forest area have been shared with NHIDCL and Land Revenue and Settlement Department.

**Mizoram Pollution Control Board (MPCB):** The Member Secretary, MPCB informed that MPCB has learnt about NHIDCL projects recently, when complaints on indiscriminate disposal of earth spoils were highlighted on social media. NHIDCL replied to a query on the subject stating that Environmental Clearance (EC) was not required for their projects and that the contractors were solely responsible for indiscriminate disposal of earth spoils. MPCB has requested NHIDCL to provide Environmental Management Plans (EMPs). The EMPs have not been received till date.

**Save Mizoram Rivers:** The representative of 'Save Mizoram Rivers' informed that site visits of the NHIDCL projects were undertaken and it was found that dumping of muck was done at several sites without observing environmental norms. Perennial rivers were found carrying earth spoils which disturbed course of the rivers and the aquatic lives.

2/14

NHIDCL: The Executive Director (ED) of NHIDCL informed that in-principle approval was accorded by the Ministry of Environment, Forest and Climate Change (Integrated Regional Office, Shillong), Government of India for NH-54 (Package-3). However, working permission is still to be accorded. He further informed that NHIDCL has not taken up any work on this road in violation of the Forest (Conservation) Act, 1980.

ED, further, informed that in respect of NH-302 (Lunglei - Tlabung road), work was started after handing over of the land (including forest area of 39.81 ha) by CALA to NHIDCL. Work in the forest area was stopped after receipt of the Stay Order from DFO, Lunglei and DFO, Tlabung.

ED, further, requested the Environment, Forest and Climate Change department to expedite processing of application for forest clearance in respect of Tuivai - Keifang road (NH - 102B), as land for compensatory afforestation has been made available and the required formalities have been completed. The officers of the department informed that the proposal for clearance under Forest (Conservation) Act, 1980 needs to be revised in this case, as some forest areas were left out, which need to be added. As per the guidelines issued by the Ministry on 28.03.2019 for effective and transparent implementation of the provisions of Forest (Conservation) Act, 1980, any proposal for linear projects such as roads, railway line, transmission lines, etc. need to be processed in their entirety (para 11.2 of the guidelines).

Thereafter, detailed deliberations were held and the following recommendations were made:-

1. NHIDCL would ensure compliance of the forest and the environment-related laws, while implementing works of road construction or up-gradation.  
(Action: NHIDCL)
2. For NH-54 (Package-3), Divisional Forest Officer, Lunglei Forest Division has reported violation under Forest (Conservation) Act, 1980, whereas NHIDCL has informed 'No Violation'. In view of the conflicting report/information, the District Committees for Lunglei District and Lawngtlai District may verify the status on violation under Forest (Conservation) Act, 1980 and submit their reports to PCCF at the earliest.  
(Action: DC, Lunglei and DC, Lawngtlai)

3. In respect of NH-302 (Lunglei – Tlabung road), NHIDCL informed that work was started after handing over of the land (including forest area of 39.81 ha) by CALA to NHIDCL. While referring to the chronological update on PRAGATI review portal, it is mentioned that “balance land comes within the forest area of 39.81 ha which will be handed over to NHIDCL after getting forest clearance and for which online application has been submitted to the concerned Ministry” (copy enclosed). DC, Lunglei may inform the status on handing over the forest area of 39.81 ha. The status may be informed to PCCF at the earliest.  
(Action: DC, Lunglei)
4. In respect of Tuivai – Keifang road, NHIDCL has requested to expedite processing of application for forest clearance, as land for compensatory afforestation has been made available and the required formalities have been completed. As per the guidelines, proposal for road projects needs to be processed in their entirety. NHIDCL may inform the rules for processing the proposal in phase-wise manner and not in entirety. In this case, some forest areas were left out, which need to be added.  
(Action: NHIDCL)
5. Land Revenue and Settlement (LR&S) Department would provide additional area for Compensatory Afforestation on priority which will facilitate expeditious clearance of the forest areas involved in Tuivai – Keifang road under Forest (Conservation) Act, 1980.  
(Action: LR&S Department)
6. The Environment, Forest and Climate Change department would expedite the processing of proposals received from NHIDCL and other User Agencies for clearance under Forest (Conservation) Act, 1980.  
(Action: Nodal Officer, Forest Conservation)
7. NHIDCL would take necessary actions, in consultation with the District Level Monitoring Committees, to address damages caused to the environment because of irregular muck disposal and other activities within the next two months.  
(Action: NHIDCL)
8. District Level Monitoring Committees, with assistance of MPCB, would assess loss caused to the environment because of irregular muck disposal and other activities for recovery from the polluters. The amount recovered will be utilized for rejuvenation of the ecosystem.  
(Action: All DCs)

The Environment, Forest and Climate Change Department would take all necessary actions to check illegal felling of trees, when development projects are taken up

(Action: Nodal Office, Forest Conservation)

10. NHIDCL would provide copies of the Environment Management Plans (EMPs) to Mizoram Pollution Control Board (MPCB).

(Action: NHIDCL)

11. The Ministry of Environment, Forest and Climate Change, Government of India has been requested for advice on requirement of environmental clearance for road projects of NHIDCL. The Environment, Forest and Climate Change Department, Government of Mizoram would pursue the matter with the Ministry for getting advice at the earliest.

(Action: E, F and CC Department)

12. For Vairengte - Sairang road project, as recommended earlier in the meeting held on 27.06.2022 (copy of minutes of the meeting enclosed), GAD would formulate a suitable policy on cases of overlapping of forest areas and revenue lands.

(Action: GAD)

13. The Committee accepted the request of Executive Director, NHIDCL to give him two months' time for taking necessary actions and rectifications on the complaints pointed out during the meeting and it was decided that the 2<sup>nd</sup> meeting would be held in the month of October, 2022.

(Action: NHIDCL)

The meeting ended with thanks to the Chair and the Participants.

-Sd-

(Er. K. Lalsawmvela)

Adviser to Chief Minister (Technical)

&

Chairman

State Level Committee

Memo No. B.22019/18/2022-FC (PCC)/PT

Dated Aizawl, the 1<sup>st</sup> Aug 2022

Copy to:

1. PS to Chief Minister
2. PS to Adviser (Technical) to Chief Minister, Govt. of Mizoram

2. PPS to Chief Secretary, Govt. of Mizoram
3. All members of the State Level committee
4. All Deputy Commissioners, Mizoram
5. All Divisional Forest Officers.

2/4  
11/07/20

(Jitendra Kumar)  
Principal Chief Conservator of Forests  
&  
Member Secretary,  
State Level Committee

MINUTES OF THE MEETING OF MONITORING COMMITTEE TO MONITOR THE COMPLIANCE OF ENVIRONMENTAL LAWS FOR WORKS CARRIED OUT IN VARIOUS DEVELOPMENT PROJECTS (LINEAR AND NON-LINEAR) IN RESPECT OF LUNGLEI DISTRICT

Date & Time : 22<sup>nd</sup> June, 2022 @ 1:00PM  
 Venue : DC's Conference Hall, Lunglei

The meeting was chaired by Pu Kulothungan A, DC & Chairman of the committee. At the outset, the chairman welcomed all the members & invitees and explained the terms of reference of the committee. He further emphasized that the safety of our environment should not be compromised at the cost of development, and requested NHIDCL / Contractors to be cautious while carrying out works.

Pu PC Lalchhandama, DFO, Lunglei & Member Secretary explained that the current environmental issue is dumping of muck. He stated that most of the current problems due to road construction along NH 54 & NH 302 are due to negligence of environmental norms and various advisories made by the concerned authorities / Department / NGOs and hence, stay order was issued with a request to construct physical barriers to prevent the entry of muck into rivers / streams.

Dr. Lalramnghaki Pachuau, Scientist 'D from Mizoram Pollution Control Board also explained the environmental impacts and that the current situation arise due to non-compliance of various environmental norms / rules / regulations / advisories. She further stated that even show cause notice was served to NHIDCL from Mizoram Pollution Control Board.

Representatives of NHIDCL / Contractors also explained their issues / problems. After detailed deliberation, the following decisions were taken.

1. The meeting was of the opinion that most of the current environmental problems faced due to new road construction along NH 54 and NH 302 are caused by negligence of various environmental norms / guidelines / laws / Acts by NHIDCL and its contractors. Stay order issued by DFO Lunglei and DFO Tlabung within their respective divisions were also ratified as it was inevitable to prevent further deterioration of environment (especially rivers and streams due to disposed muck). The meeting decided that all the contractors should carry out construction of RCC / Gabion walls at the bottom of all the dumping sites in full swing to prevent the entry of muck into the rivers / streams and should complete within 15 days. It was decided to carry out physical verification after 15 days.
2. It was also agreed that splitting the projects deliberately in less than 100 kms to avoid the need of obtaining Environmental Clearance is injustice to environment and not acceptable. Hence, NHIDCL is requested to re-examine the project and take necessary action in obtaining necessary clearance in addition to forest clearance in order to avoid further complications.
3. The meeting resolved that NHIDCL / Contractors should enquire damages done by improper muck disposal to individual properties within their respective areas and take necessary action to make good the loss.

Contd.....2/-

115  
33

34

384

1796

- 4. It was also decided that NHIDCL / Contractors should submit the updated muck dumping ground conditions as per the following proforma to Chairman / DC.

Sl. No	No. of dumping grounds				Remarks
	Designated (Approved by District Admn.)		Arranged by Contractor on mutual understanding (Non-designated)		
	With Protective Wall	With out protective wall	With protective wall	Without protective wall	
1	2	3	4	5	6

Approval of the competent authority should invariably be obtained in all the non-designated dumping ground immediately after constructing protective wall.

- 5. The meeting reiterated that dumping of muck should be done only at designated dumping site and all applicable environmental laws / rules / guidelines should be followed strictly. If additional dumping site is required, approval of the competent authority should be obtained and construction of protective wall (RCC / Gabion) should be completed before dumping muck.
- 6. The meeting also decided that identified dumping ground inside forest areas should be cancelled and suitable areas outside forest areas should be identified by the contractors and approval should be obtained from competent authority.

The meeting ended with vote of thanks from the Chairman.

*(Signature)*  
 (KULOTHUNGANA)  
 Chairman  
 &  
 Deputy Commissioner  
 Lunglei District

Memo No.C.11015/1/2022-DFO(L)32-35

Dated Lunglei, the 23<sup>rd</sup> June, 2022

Copy to :

All members & Invitees for kind information and necessary action.

*(Signature)*  
 23/6/22  
 (PC LALCHHANDAMA)  
 Member Secretary  
 &  
 Divisional Forest Officer,  
 Lunglei Forest Division

## ATTENDANCE SHEET

VENUE : DC Conference Hall  
 Date & Time : 22<sup>nd</sup> June 2022 @ 1:00 PM  
 Subject : Monitoring Committee to monitor the compliance of environmental Laws.

Sl No	Name & Designation	Phone No	Signature
1	Kulothungan A DC & Chairman		
2	PC Lalchandama Member Secretary	9612609107	 22/4/22
3	C. Lalthanunga BFOIA	5924242371	
4	Dr. LALRAMNGHAKI PACHA SCIENTIST 'B', M.P.C.B	9436146946	
5	Prasanna Bhangra GH, ABCI	9435398224	
6	Sunay Ray, In, BIPL	9734769119	
7	Anuraj Singh, M, Dept	7988624458	
8	S. Nabakumar Srini.	9672212231	
9	B.V.S. RAW RE, P4	99595-91870	
10	S.H.A. Zaich P.M.	9161149772	
11	D. Singh (Humbhatil by 2)	8638507928	
12	T. Lalchandama YMA	9436157474	
13	G.R. Prasad ABCI-PRG-6	9470848925	
14	P. HIRIKESH SINGH	7005284715	
15	Ramsagar Prasad (RB)	9774645536	
16	S.H. BAJPAJE (TL)	9657552011	
17	P.C. Lalchandama	9366115628	
18	F. Lalchandama	9436370551	
19	Arunid Reddy	8885524197	
20	G. Balasubramanyam	8131059671	
21	Alan Lalthanunga SO	9612587436	
22	V. Lalchandama, Ad/DC	9862614740	
23	H. Lalchandama	7005918251	
24	F. Lalchandama, Ad/DC	8974740992	
25	P.C. Lalchandama, Ad/DC	8974214744	
26	A. Lalchandama	962870125	
27	Shyamal Kr Singh	7636054190	
28	C. Lalchandama	8974213605	

MINUTES OF THE MEETING OF MONITORING COMMITTEE TO MONITOR THE COMPLIANCE OF ENVIRONMENTAL LAWS FOR WORKS CARRIED OUT IN VARIOUS DEVELOPMENT PROJECTS ( LINEAR AND NON-LINEAR ) IN RESPECT OF LUNGLEI DISTRICT

Date & Time : 25<sup>th</sup> August, 2022 @ 2:00PM  
 Venue : DC's Conference Hall, Lunglei  
 Member presents : Annexure - 1

The meeting was chaired by Pu Kulothugan A, Deputy Commissioner & Chairman of the committee. After welcoming all the members and invitees, he explained that the purpose of the meeting was to discuss the compliance of decisions taken in the earlier meeting by NHIDCL and its contractors. He further stated that out of the three monitoring teams constituted ( Team A, Team B and Team C), only one team (Team C) has submitted their monitoring report and the other two teams are yet to submit their reports.

Pu PC Lalchhandama, DFO, Lunglei & Member Secretary who is also convener of Team - C highlighted brief report of verification stating that compliance of earlier decisions was not upto acceptable level. He further reported that dumping was done at a number of places other than designated dumping ground and most of the dumping grounds were without protective wall at the time of verification. The verification team opined that NHIDCL should pay for the ecological losses caused by improper muck disposal. Detailed monitoring report of Team - C is at annexure - 2.

Updated reports on designated dumping ground was given by contractors under NHIDCL as below :

Sl No	Package No.	No. of spoil banks / Dumping grounds			Total
		With protective walls completed	Constn. Of protective wall going on	Without protective wall	
		3	4	5	6
1.	NH-54 Package - 3	5	4	5	14
2.	NH-54 Package - 4	12	2	4	18
3.	NH-54 Package - 5	15	3	7	25
4.	NH-54 Package - 6	5	3	8	16
5.	NH-54 & 302 Package - A	1	-	12	13
6.	NH-54 & 302 Package - B	1	-	9	10

Photographs of the protective walls constructed were also submitted by respective contractors.

After detailed deliberations, the following decisions were taken.

1. Since updated muck dumping ground was not submitted as decided in the last meeting, it was once again decided that NHIDCL / Contractors should submit updated information using the following proforma without further delay.

Sl. No	No. of dumping grounds				Remarks
	Designated (Approved by District Admn)		Arranged by contractor on mutual understanding (Non - designated)		
	With protective wall	Without protective wall	With protective wall	Without protective wall	
1	2	3	4	5	6

2. It was decided that construction of protective wall should be in full swing to complete them as soon as possible and in any case, before the next meeting which is tentatively scheduled to be held during mid - October, 2022.
3. It was decided that dumping should be taken as an opportunity to create flat land wherever possible in consultation with concerned individuals / villagers / NGOs etc.
4. It was reiterated that approval of the competent authority should be obtained for dumping ground before actual dumping even when arranged by mutual understanding. Protective walls should also be constructed prior to actual dumping.
5. As pointed out in the State Level Monitoring Committee held on 25.7.2022 (Para 2 of recommendations ) about violation or non-violation of The Forest (Conservation) Act, 1980 in respect of NH-54 Package - 3 (under Lunglei District, Thingfal area ), NHIDCL informed that although in - principle approval was obtained on 22.3.2022, work was started way back in October 2019 because the areas were claimed by some individuals and hence handed over to NHIDCL.

It was decided that NHIDCL should approach DFO Lunglei to discuss further course of action.

6. As desired by the same committee mentioned at 5 above where the District Monitoring Committees were requested to assess the loss caused to the environment due to irregular muck disposal ( Para 8 of the recommendation), it was decided that DFO & Member Secretary may take necessary action on behalf of the District Monitoring Committee to take up the matter with Mizoram Pollution Control Board.
7. It was reported that some individuals are dumping at the down - hill road sides between 3 Gate and Saizaikawn which gives bad name to NHIDCL and its contractors. It was decided that the culprits, when detected, should be reported immediately to DC Office so that appropriate action will be taken.

Contd.....3/-

- 8. The difficulty in finding dumping ground between I-Rangehalkawn - Sazalkawn was also mentioned. It was decided that all members and invitees may extent all possible help to enable NHIDCL / Contractors to find suitable dumping ground.
- 9. It was also decided that critical locations of dumping ground that needs urgent construction of protective wall, if any, may be identified and informed to NHIDCL. DFO Lunglei & DFO Tabung may take necessary action within their respective jurisdiction.

The next meeting was also tentatively scheduled to be held during mid - October to discuss compliance report and monitoring reports of Team A & Team B.

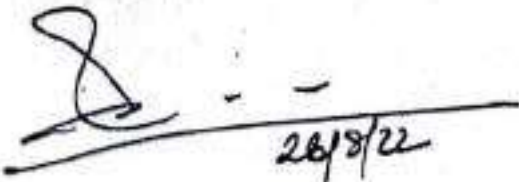
The meeting ended with vote of thanks from the Chair.

  
 (KULOTHUNGAN A)  
 Chairman  
 District Monitoring Committee  
 &  
 Deputy Commissioner  
 Lunglei District

Memo No.C.11015/1/2022-DFO(LY) 88-93 Dated Lunglei, the 26<sup>th</sup> August, 2022

Copy to :

All members & Invitees for kind information and necessary action.

  
 26/8/22

(PC LALCHHANDAMA)  
 Member Secretary  
 District Monitoring Committee

&  
 Divisional Forest Officer  
 Lunglei Forest Division


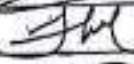
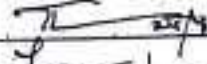
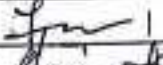
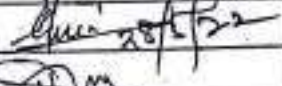


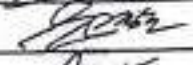

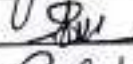
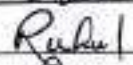


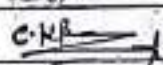
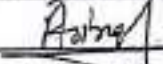
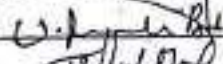
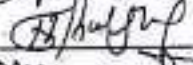
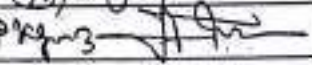
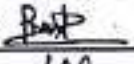

122

391

Date & Time : 25.8.2022 @ 2:00 PM  
Venue : DC's Conference Hall, Ludhiana

ANNEXURE

ATTENDANCE SHEET

Sl/No	Name and Designation	Signature
1.	Kulothungan A, Deputy Commissioner	
2.	Pc Lalchandani, BFO	
3.	F. Lalramkinghola, D.O. L.S.W.C	
4.	C. Lalramkimi, DFO TB	
5.	F. Lalramkimi, IS, UD&PA	
6.	E. Lalramkimi, HA-DLAD.	
7.	Harwinder Singh (ABCI) Pgs-5	
8.	H.S. Shakhawat, DCI, P.M.	
9.	Prasanna Borgekar, ABCI, Pgs-2	
10.	Mandeepa Devi, PDC, Co. Secy	
11.	S.K. Bhatnagar, The Comptroller (C.O. Secy)	
12.	Rohit Amin Choudhary, Manager	
13.	S.G. Dwivedi, GM (P) NHDC	
14.	Shyamal Kr Singh	
15.	Chhotan Kr. Prasad, (ABCI)	
16.	Akhilendra Kumar Singh, Sr. Asst. ABCI Pgs 6	
17.	U. Ramesh Babu, DPM, SRK	
18.	H.R. Dinker, DPM, SRK	
19.	Sukanta Mandal, (CPM) DCP - Pgs 3	
20.	Prashant Kumar, (B.S. Quantity Surveyor) SRK	
	V. Lalramkimi, ADC	



- 74
4. The meeting also decided that identified dumping ground inside forest areas should be cancelled and suitable areas outside forest areas should be identified by the contractors and approval should be obtained from competent authority.
  5. The meeting was also of the opinion that the recent disaster ( land slide ) at Maudarh quarry, which took place on 14<sup>th</sup> November 2022 and claimed 12 precious lives, was also largely due to negligence of environmental norms. It was reiterated that approval of the competent authority should invariably be obtained before operating any stone quarry.

The committee also learnt that Maudarh quarry was operated without permission from the competent authority. So, NHIDCL was requested to take necessary action in order to comply all applicable Acts / rules / norms in all the working sites to minimize the chance of such type of disaster in future.

6. The committee was also informed that some contractors under NHIDCL has done river bed mining at River Mat with arrangements from Geology & Mining Department, Mizoram and Village Council of Zobawk 'N' and Rotlang 'E'. River bed mining without Environmental clearance is prohibited by Hon'ble Supreme court in its order dated 27<sup>th</sup> February 2012 ( Depak Kumar Vs State of Haryana & Ors ). Hon'ble NGT also prohibits the same vide its order dated 5<sup>th</sup> August 2013 (OA No.171 of 2013) and hence cannot be permitted either by Geology & Mining Department or Village Councils.

District Monitoring Committee, Lunglei issued instruction on 20.1.2023 to stop the mining immediately and to obtain necessary clearance before any mining activity is taken up. River Mat, being the boundary between Lunglei District and Hnahthial District, is also under the jurisdiction of Hnahthial District. The committee requested that necessary clearance/approval be obtained whenever any mining/quarrying is to be carried out.

7. Updated muck disposal site was reported as under :

Sl No	Package No	No of identified dumping ground			Total
		With completed Gabion Wall	With on-going Gabion Wall	Without Gabion Wall	
1	2	3	4	5	6
1.	3	7	1	6	14
2.	4	15	1	3	19

It was reiterated that approval of the competent authority should be obtained for identified Dumping Ground and construction of Gabion/Protective Wall to prevent the entry of Muck into the river/stream should be completed before dumping is started.

The meeting also decided to carry out physical inspection of dumping ground, earth cutting etc. during mid February 2023

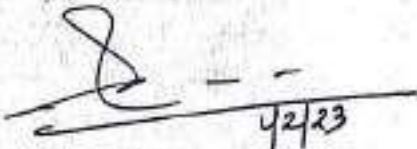
The meeting is ended with vote of thanks from the Chairman.

Sd /- R. LALREMSANGA  
Chairman  
District Level Monitoring Committee  
&  
Deputy Commissioner  
Hnahthial District

Memo No. C/11015/1/2022-DFO(L)/236 - 239 Dated Lunglei, the 1<sup>st</sup> February, 2023

Copy to:

1. The Principal Chief Conservator of Forest & Member Secy, State Level Monitoring Committee
2. All members & Invitees for kind information and necessary action.

  
( PC LALCHHANDAMA )  
Member Secretary  
District Level Monitoring Committee  
&  
Divisional Forest Officer  
Lunglei Forest Division

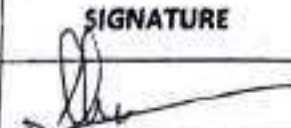
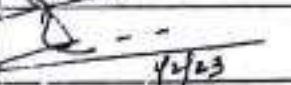
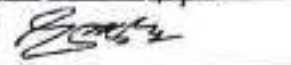
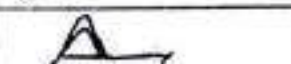
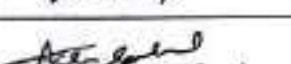
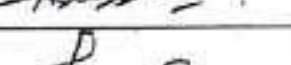
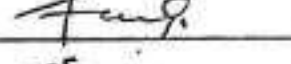
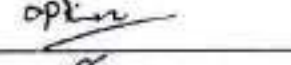
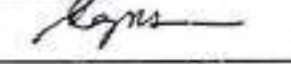


ATTENDANCE SHEET

1805

Date & time : Dt 1<sup>st</sup> February, 2023 @ 3:00 PM

Venue : DC's Conference Hall, Hnahthlal

Subject : District Level Monitoring Committee

SL. No	NAME	DESIGNATION/OFFICE	SIGNATURE
1	Pu R Lalremsanga	DC/Chairman	
2	PC. Lalchhandama	DFO/ Member Secretary	 4/2/23
3	Prasanna Borgrain	GM, ABCI, PK4-0A.	
4	SG Dwivedy	C/M (P) NHIDCL	
5	ASLAM SOHAJL	Engineer Project (P3-2)	
6	B. Lalhminghane	Proc. yma. Sub Hqd	
7	Amarendra Singh	Manager ABCI	
8	H. Khalgama	P.O. Guoztang	
9	J. Lalchhandama	DFO Hnahthlal.	
10	BHASKARJIT DEKA	PM, BIPL, P-3	
11	Saikatprui	DC	
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No. C.11023/2/2020-DC(S)/Vol-III  
OFFICE OF THE DEPUTY COMMISSIONER  
SIAHA DISTRICT: MIZORAM

Dated Saha, the 21<sup>st</sup> June, 2022

**ACTION TAKEN REPORT ON ENVIRONMENTAL ISSUES CAUSED BY DEVELOPMENTAL PROJECTS IN RESPECT OF SIAHA DISTRICT**

Environmental Impact arising out of developmental works is viewed seriously by District Administration, Saha wherein all possible efforts are put in so as to minimise the possible threat to flora, fauna and the environment as a whole.

In its endeavour towards environmental sustainability and minimisation of possible environmental threat arising out of developmental works, District Administration has taken the following actions.

1. District level meeting on the subject involving concerned stakeholders viz. NHIDCL, PMPL, BIPI, BRTF, Officials of Mara Autonomous District Council etc. was convened on 21.06.2022 (minutes enclosed)

It was stressed in the meeting that many rivers in the State of Mizoram and nature as a whole has been adversely affected thereby putting a threat on the ecological balance. Construction companies were advised to take up developmental works keeping in mind the safety of the environment; one particular and major factor of which is location of spoil banks (earth spoils dump site). They were informed to strictly utilise only those sites which have been identified for the purpose of spoil banks so as not to pollute the streams and rivers. Environmental responsibility and legal provisions for non-compliance was also highlighted and were thus informed to responsibly continue the developmental works keeping in mind the environmental safety.

2. Instructions on environmental safety was issued to all construction companies undertaking developmental works within Saha District (minutes enclosed)

3. Joint visitation of spoils banks along the stretch of package-8 of NH-6A was held on 2<sup>nd</sup> June, 2022 involving concerned stakeholders i.e. Officials from NHIDCL, BIPL and concerned Village Council Presidents. The exercise was led by Addl. Deputy Commissioner, Saha who in the process reiterated that development at the cost of environmental threat would not be sustainable and acceptable and therefore minimisation of environmental impact should be the first

OFFICE OF THE DEPUTY COMMISSIONER

3519

21.7.22

Dated: 21.7.22

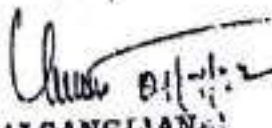
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priority. He further stated that the perception of spoil banks as the major factor of riverine pollution in Mizoram needs to change and therefore the site engineers in particular have the moral responsibility in fulfilment of the same.

4. Joint verification of proposed spoil banks along Kawlechaw-Pirura-Tongkalong road (30 to 45 kms, on-going construction) was held on 5<sup>th</sup> July, 2022. The joint verification was headed by Sub-Dy. Commissioner involving concerned stakeholders i.e. Officials from BRTF and concerned Village Council Presidents. Utmost care so as not to impact environmental stability was taken in the exercise and hence all proposed dumping sites/spoil banks were identified on plots located far away from streams and rivers. (verification report enclosed)
5. The requiring body (BRTF) of 45 to 66 kms along Kawlechaw-Phura-Tongkalong road who has planned on starting the works in the near future was directed by the District Administration to first obtain Environment & Forest clearance from the concerned Authority i.e. Miera Autonomous District Council before identifying any site for excavation works or spoil banks. Only after which further necessary action involving District Administration such as joint verification for the purpose of land acquisition or others shall be taken up. (copy enclosed)

Submitted to the Member Secretary, State Level Committee to monitor environmental issues arising from developmental projects.

Enclo: As stated

  
**LALSANGLIANA**  
 Deputy Commissioner  
 Sialha District : Mizoram



No.L.11012/3/2022-DC(LTT)  
GOVERNMENT OF MIZORAM  
OFFICE OF THE DEPUTY COMMISSIONER  
LAWNGTLAI DISTRICT, LAWNGTLAI  
(LAND ACQUISITION BRANCH)  
\*\*\*\*\*

Dated Lawngtlai, the 20<sup>th</sup> December, 2022

To  
The Deputy Conservator of Forest (FC)  
Department of Environment, Forests & Climate Change,  
Mizoram, Aizawl

Subj: Submission of Action Taken Report under various road construction projects in Mizoram

Sir,

With reference to the subject cited above, I would like to submit various action taken points as below:

1. Approval for spoil banks in connection with the ongoing NH-54 is given after verification with forest department with certain conditions to comply with.(copy enclosed)
2. In pursuant to notification issued by EF&CC Department, District Level Monitoring Committee on NH-54 was held on 01.07.2022.(Meeting minute enclosed)
3. A meeting of District Level Monitoring Committee was held on 28.01.2021 and several actions were taken.(Meeting minute enclosed)
4. Joint verification was conducted on 17.09.2022 to verify whether any violation of Forest has occurred in the forest area falling under the project alignment of NH-54.(verification report enclosed)
5. In addition to this, the acquiring agency and concerned constructors were informed several times verbally and in writing to ensure that the development project does not caused damage to the environment.

This is for your kind information.

Encl: As stated

Yours faithfully

(MARILYN RUALZAKHUMTHANG)  
Deputy Commissioner  
Lawngtlai District, Lawngtlai

GOVERNMENT OF MIZORAM  
OFFICE OF THE DEPUTY COMMISSIONER  
SERCHHIP DISTRICT: MIZORAM

No.F.14018/2/2018.DC(SRCP)

Serchhip, the 21<sup>st</sup> July, 2022

The Principal Chief Conservator of Forests,  
Environment, Forests & Climate Change Department  
Aizawl, Mizoram.

Subj: Action taken report regarding

Ref: No B.22019/18/2022-FC(PCCF)/pt dt.20.7.2022

Re:

In availing a reference to the letter No and subject cited above, I am submitting herewith the action taken report with respect to monitoring of environmental issues arising from developmental projects undertaken by NHIDCL in Serchhip District for your kind information and necessary action.

Encl: As above

Yours faithfully,

**(NAZUK KUMAR)**  
Deputy Commissioner  
Serchhip District: Mizoram

F I DOF  
3540  
D. 22.7.22

22/7/22  
DC(R)

22/7  
ACCF  
22/7 NA

ACTION TAKEN REPORT

1. The district administration, had instructed the General Manager (P), NHIDCL, PMU Seling vide letter No.K.12011/15/2021-DC(SRCP) dt.01.06.2022 to take necessary action for proper collection and disposal of construction wastes generated such as earth spoils as per approval environmental management plan for safe disposal and to avoid environmental hazards in the ongoing NH-54 road construction activities. (Annexure-I)
2. Meeting of District Level Monitoring Committee on Implementation of JICA Funded Road Improvement Works of NH-54 was held on 13.06.2022 at 11:00AM. Minutes of meeting is enclosed at Annexure-II.
3. Joint Inspection of designated spoil banks within the whole stretch of the district was held on 28.06.2022 and 12.07.2022. Inspection report is enclosed at Annexure-III.



(NAZUK KUMAR)  
Deputy Commissioner  
Serchhip District, Mizoram

**Minutes of the Meeting of Serchhip District Level Monitoring Committee on Implementation of JICA Funded Road Improvement Works of NH-54**

Venue: DC's Meeting Room, Serchhip  
Date: 28.9.2022 at 12.00 noon

Members present: Attendance sheet attached

The meeting was chaired by Pi Nazuk Kumar, IAS, DC Serchhip and at the outset, she extended a warm welcome to all members present and after that the current scenario of implementation of JICA funded Road project of NH-54 along various packages such as Package -I, Package -II and Chhiahtlang & Serchhip By-Pass within Serchhip District were discussed in details and the following decisions were made by the Committee.

1. Package -I (Khuntung to Keitum): The road construction along Package -I had already been inspected by the District Level Monitoring Committee on 28.6.2022 and the Committee had given recommendations for improvement and rectification of the designated Spoil Banks (SBs) where irregular dumping and spillage of spoils were observed. As already resolved by the Committee in the previous meeting, District Level Monitoring Committee will conduct re-visit of all the SBs in this package to inspect and see the performance of User Agency/Contractors in undertaking the remedial measures for SBs as recommended by the Committee during the inspection.
2. Package -II (Keitum to Lunglei Road): The Committee inspected the road construction including irregular spoil dumping in SBs in Package -II on 12.7.2022. Similar to Package-I, the District Level Monitoring Committee had made recommendations for improvement of SBs and other protective measure to minimize the adverse impact of improper spoil dumping in the downhill terrains. As already decided by the Committee, re-inspection shall be done by the Committee along this package also to see how well the User Agency/Contractors has complied with the recommendations of the Committee for improvement and development of the SBs.
3. The District Level Committee members may group themselves into two teams so that re-inspection along package -I and II is completed at the earliest possible time. By any mean, both teams shall complete re-inspection before 15.10.2022.
4. Chhiahtlang & Serchhip By Pass: The User Agency (NIIDCL) may pursue Stage -I approval of Forest Clearance for this package more efficiently. In the meantime, District Level Monitoring Committee may conduct inspection of Serchhip By Pass at earliest convenient time.

The meeting ended with Thanks from the Chair.

Sd/(LALMUANSANGA KALTE)  
Addl. Deputy Commissioner,  
Serchhip, Mizoram

P/B OF PCCF  
Receipt No. 5508  
Date 29.10.22

392

1812

Memo No. 13031/1/2021-TFD/ 786 - 788

Dated 3<sup>rd</sup>.10.2022

Copy to:

- 1) Addl. PCCF & Nodal Officer(PC) Mizoram, Aizawl for kind information.
- 2) Member Secretary, MPCB, Aizawl for kind information and necessary action.
- 3) All members for kind information and necessary action.

*Handwritten signature* 3/9/22

(LALBIAKCHAMA CHAWNGTHU)

Divisional Forest Officer, Thenzawl & Member Secretary  
District Level Monitoring Committee on Implementation of  
JICA Funded Road Improvement Works of NH-54

*Handwritten notes:*  
20/10  
20/10

*Handwritten notes:*  
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No. B. 1  
To

File No  
Date

No. F.14011/430/2022-DC(A)/L&B/ 15 - 12  
OFFICE OF THE DEPUTY COMMISSIONER  
AIZAWL DISTRICT, AIZAWL  
(LANDS & BUILDING BRANCH)  
\*\*\*\*\*

Dated Aizawl, the 21<sup>st</sup> July, 2022

~~ACF~~  
ACF (CFE)  
21/7  
D/S

To,

Principal Chief Conservator of Forest, Mizoram  
&  
Member Secretary, State Level Committee.

Subj: Submission of Report.

Ref: No.B.22019/18/2022-FC(PCCF)/Pt DL.20.07.2022

Sir,

With reference to the subject and reference letter No. cited above, I have the honour to submit herewith action taken reports regarding environmental damages caused due to various projects taken up by NHIDCL in the state of Mizoram.

This is for your information and further necessary action.

Encls: 1) Report.

- 2) Meeting of District Level Monitoring Committee.
- 3) Meeting Minutes.

P/D CCF  
3520  
Date 21-7-22

Yours faithfully,

  
(LALNUNDIKA)  
Addl. Deputy Commissioner,  
Aizawl District, Aizawl.

ACTION TAKEN REPORT

1. Twelve (12) numbers of letters pertaining to environmental issues have been received by this Office.
2. A meeting was held on 24.06.2022 at the Deputy Commissioner's Office Chamber, Aizawl. In pursuance of the decision made by the meeting, a joint inspection was scheduled to be held on 08.07.2022. However, the first schedule was postponed and rescheduled on 22.07.2022 (Friday).

Besides looking into whether environmental laws are complied with, the joint inspection team will monitor on any case of improper disposal or dumping of excavated soil on lands other than the designated spoil bank and its impact on environmental damages due to the ongoing construction works of NH-54 and NH-06.

MINUTES OF THE MEETING OF MONITORING COMMITTEE TO MONITOR COMPLIANCE OF ENVIRONMENTAL LAWS FOR WORKS CARRIED OUT IN DEVELOPMENT PROJECTS IN AIZAWL DISTRICT

Venue : DC's Chamber, Aizawl  
Time : 24.6.2022, 2.00pm

The meeting was presided over by Smt Dr Lalhriatzuali IAS, Deputy Commissioner Aizawl and Chairman, Monitoring Committee, Aizawl District. As invited from the chair, Sh Laltlanhlua Zathang, DFO Aizawl and Member Secretary explained the term of reference of the committee so constituted. Though the Committee to monitor and vigil environmental laws on various development projects both linear and non linear within Aizawl District, the main focus at this juncture shall be confined to the current environmental issues due to indiscriminate dumping of spoiled earth from the construction/widening works of roads. Smt Lalramnghaki Scientist, Mizoram Pollution Control Board also stated that the likes of the present situation was already anticipated and hence NHIDCL were communicated however they seemingly undermine to comply the environmental norms and the present problems has risen and they have only pay attention after serving show cause notice.

The Committee was apprised that there are two big road construction projects viz. NH 54 Aizawl Tulpang Road package 1 to which the User Agency, NHIDCL has Final Approval from competent Authority and NH 06 Seling to Zokhawthar Road (Seling to Tuirini stretch within Aizawl District) which User Agency was yet to obtain In Principle Approval/Stage 1 Approval. Since the Approval is still under process whereas the guidelines stated that *Some projects involve use of forest land as well as non-forest land. State Governments/project authorities sometimes start work on non-forest lands in anticipation of the approval of the Central Government for release of the forest lands required for the project. Though the provisions of the FC Act may not have technically been violated by starting of work on non-forest lands, expenditure incurred on works on non-forest lands may prove to be infructuous if diversion of forest lands involved is not approved. Therefore, if a project involves forest as well as non-forest land, work should not be started on non-forest land till approval of the Central Government for release of forest land under the Act has been obtained unless and to the extent permitted by the FC Rules or guidelines issued thereunder and it is understood that such development project is required by the state however environment should not be compromised. With this background deliberation, followings are decided.*

1. Advance implementation of the Project: The Committee understood that implementation of project is not prevented outside forest area prior to obtaining In Principle Approval from competent authority, however, this does not mean that User Agency can work undermining environment laws in all stretches and no work should be carried out in forest area. Therefore User Agency has to be readied to any realization of the required amount for compensatory afforestation, net present value, penal CA from the forest area under Forest Conservation Act, 1980 and

2758  
1-7-22  
D/A

also environmental compensation under Environment (Protection) Act, 1986 wherever violation of the above found.

2. Site inspection: The Committee shall visit construction sites starting from NH 06 Seling - Tuirini on 8.7.2022, Member Secretary may prepare format for inspection. The committee may thoroughly inspect compliance of OM (Instruction on National Highway Constructions in Mizoram) vide No.K.12011/4/2019 - REV Dt.9.11.2020.
3. Muck disposal: The meeting resolved that overburden earth must only be dumped in designated dumping sites identified by authority and must be stabilized by constructing gabion wall/rcc wall to prevent any further overflow of spoiled earth. In case of any additional dumping site required User Agency must acquire private lands and the land filled shall further developed into more suitable land.
4. Addition of Committee members: The Committee so constituted to monitor development projects on compliance of environmental laws within Aizawl district and it was opined that Commissioner of Aizawl Municipal Corporation and Settlement Officer, LR&S Department Aizawl district be added to the Committee for which appropriate authority may be approached.

The meeting ended with thanks from the chair.

  
Dr LALHRIATZUALI RALTE  
Deputy Commissioner  
& Chairman  
Monitoring Committee, Aizawl District

Memo No.B.12023/2/2017 – DFO(A)/236 : Dated Aizawl, the 29<sup>th</sup> June 2022

Copy to:

1. Principal Chief Conservator of Forests Mizoram for kind information
2. PS to Principal Secretary, Department of Environment, Forest & Climate Change for kind information
3. All Members for kind information and necessary action

  
(LALTHANHLUA ZATHANG)  
Divisional Forest Officer  
Aizawl Forest Division  
& Member Secretary  
Monitoring Committee, Aizawl District

ATTENDANCE SHEET

Meeting on ... 24/06/2022 @ 2:00 P.M.

Sl.No.	NAME	DESIGNATION	Mobile No.	SIGNATURE
1.	Dr. Lalhriatzuali Ralte	DC	9436141306	<i>M. Ralte</i> 24/6
2.	Laloudika	ADC	8974036258	<i>L. Laloudika</i> 24/6/22
3.	Lalhriathuangi	DCAD	9862614255	<i>L. Lalhriathuangi</i> 24/6
4.	Dr. Lalraunghak Pachuan	SCIENTIST 'B'	9436146946	<i>L. Pachuan</i> 24/6/22
5.	Laltanhluia Zathang	DFO, Aizawl	9436195286	<i>L. Zathang</i>
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REPORT ON THE ASSESSMENT OF ENVIRONMENTAL COMPENSATION AGAINST THE ENVIRONMENTAL DAMAGES CAUSED BY NATIONAL HIGHWAYS AND INFRASTRUCTURES DEVELOPMENT CORPORATION LIMITED (NHIDCL) IN CONNECTION WITH WIDENING OF NATIONAL HIGHWAYS IN MIZORAM

**Background:**

Public complaints and outcries have been constantly received the state govt. from various parties against the alleged improper, haphazard dumping of earth spoils from road construction of the national highways in various parts of Mizoram undertaken by National Highway Infrastructure & Development Corporation Limited (NHIDCL) and its engaged contractors.

The environmental damages arising out of the road constructions in various parts of Mizoram are allegedly due to negligence/violation of various environmental laws/norms by NHIDCL and its contractors.

**State Level Monitoring Committee and District Level Monitoring Committee:**

The State Government constituted State Level Monitoring Committee to monitor compliance of the environmental laws while implementing development projects in the state of Mizoram under the Chairmanship of Adviser to Chief Minister (Technical) on 15.07.2022. District Level Monitoring Committee was also formed by the Government for each district under the Chairmanship of concerned DC.

**Violation of environmental norms and environmental damages caused by NHIDCL**

The District Level Monitoring Committees carried out monitoring of the developmental projects of NHIDCL within their jurisdiction. It was confirmed that NHIDCL has largely violated environmental Acts/Rules - Mizoram (Forest) Act, 1955 and Forest (Conservation) Act, 1980, Construction and Demolition Waste Management Rules, 2006 & Water (Prevention & Control of Pollution) Act, 1974 and have caused devastating environmental havocs in many places. Dumping of earth spoils in inappropriate/unauthorized sites and the irregular muck disposal have caused environmental damages including deforestation, blockage of road and culverts, damages of the natural drains and severe contamination of important rivers at several places in Mizoram.

**Assessment of environmental compensation against environmental damages.**

Meeting of the State Level Monitoring Committee held on 25.07.2022 at the Chief Minister's Conference Hall, Aizawl has decided to assess the loss caused to the environment due to irregular muck disposal and other activities from polluters. District Level Monitoring Committees are entrusted for the tasks with assistance of Mizoram Pollution Control Board (MPCB).

**Environmental Compensation Regime as per the Hon'ble NGT Order**

MPCB has taken initiatives for assessing Environmental Compensation (EC) as per the **Environmental Compensation Regime** approved by the Hon'ble NGT in its Order dated

19.02.2019 in O.A No. 593/2017 in the matter of Paryavaran Suraksha Samiti & Anr. Versus union of India & Ors. Accordingly, Environmental Compensation is liable to be paid by any unit violating the environmental norms for causing environmental damages. The formula for calculation of Environmental Compensation as per the Hon'ble NGT order is as below:-

$$EC = P1 \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector (80 for red, 50 for Orange & 30 for Green)

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC (taken as 250 for EC )

S = Factor for scale of operation (0.5 for Micro, 1.0 for small and 1.5 for large)

LF = Location factor (taken as 1.0 as the project area located >10km from the Municipal Boundary)

As the number of days of violation is to be taken into account for the calculation. MPCB has issued letter to all the DFOs wherein violation has taken place such as, Aizawl, Thenzawl, Lunglei & Champhai and DCF of Lai Autonomous District Council & Mara Autonomous District Council requesting them to submit report on the number of days of violation occurred within their jurisdiction.

Reports have been received from Serchhip, Lunglei, Siaha and Aizawl based on which assessment of EC has been made as below:

Sl No	Name of the Project	PMU with District	Period of violation took place	No of days of Violation took place	Amount (₹)
1.	NH-54 (Package-2)	Lunglei	Starting from January 2021	684	6,840,000.00
2.	NH-54 (Package-3)	Lunglei	-do-	684	6,840,000.00
3.	NH-54 A & 302 (Lunglei to Tlabung)	Lunglei	Starting from April 2022	229	2,290,000.00
4.	1 (Khumtung to Keitum)	Serchhip	1.3.2020 to October 2022	975	9,750,000.00
5.	1 (Chhiahtlang to Serchhip By-pass)	Serchhip	-do-	310	3,100,000.00
6.	2 (Keitum to Pangzawl)	Serchhip	-do-	975	9,750,000.00
7.	NH-54 (Package -7 Kachao – Amoby Vaithie) Chainage 331 +400 to 332+080	Siaha	January 2022	325	3,250,000.00
8.	NH-54 (Package -7 Kachao – Amoby Vaithie) Chainage & 328+800 to 329+300	Siaha	-do-	320	3,200,000.00
9.	NH-54 (Package -8 Pachhy lokah) Chainage 344+500 to 344+650	Siaha	January 2021	330	3,300,000.00
10.	Theiri Area Chainage 360+700 to 360+800	Siaha	-do-	460	4,600,000.00
11.	NH-06, Seling to Dulte Road (Package-I)	Aizawl	-	139	1,390,000.00

12.	NH-06, Seling to Dulte Road (Package-II)	Aizawl	-	67	670,000.00
13.	NH-06, Seling to Dulte Road (Package-III)	Aizawl	-	74	740,000.00
14.	NH-06, Seling to Dulte Road (Package-IV)	Aizawl		132	1,320,000.00
15.	NH-54, Aizawl to Tuipang Road	Aizawl	-	513	5,130,000.00
16.	Dulte-Kawlkulh-Champhai (Package-1)	PMU-Seling	Report not received	-	-
17.	Dulte-Kawlkulh-Champhai (Package-2)	PMU-Seling	-do-	-	-
21.	Dulte-Kawlkulh-Champhai (Package-3)	PMU-Seling	-do-	-	-
18.	Lawngtlai Bypass (Package-3) Bypass No.4	PMU-Lawngtlai	-do-	-	-
19.	Keifang-Tuivai (Package-1)	PMU-Seling	-do-	-	-
20.	Keifang-Tuivai (Package-2)	PMU-Seling	-do-	-	-
21.	Keifang-Tuivai (Package-3)	PMU-Seling	-do-	-	-
<b>Total</b>					<b>59,070,000.00</b>

*(Rupees five crore ninety lakh seventy thousand) only*

Note:

- The project is categorized as red under pollution index
- One package is taken as Micro for scale of operation.



(C.L. ALDUHAWMA)

Member Secretary,  
Mizoram Pollution Control Board

No.C.18014/379/2023-FST  
GOVERNMENT OF MIZORAM  
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

NOTIFICATIONDated Aizawl, the 18<sup>th</sup> August, 2023

In compliance to Order dated 17.03.2023 passed by the Hon'ble National Green Tribunal (Eastern Zone Bench, Kolkata) in O.A. No.26/2023/EZ (Pi Vanramchhuangi-Vrs-UI&Ors.), the Governor of Mizoram is pleased to constitute a committee of the following members with immediate effect and until further order:

- Chairman - Principal Chief Conservator of Forests, Mizoram
- Members - Representative of Integrated Regional Office, MoEF&CC, Shillong
- Chief Wildlife Warden, Mizoram
- Deputy Commissioner/District Magistrate, Lunglei District with respect to area falling under Lunglei District
- Deputy Commissioner/District Magistrate, Lawngtlai District with respect to area falling under Lawngtlai District
- Deputy Commissioner/District Magistrate, Siaha District with respect to area falling under Siaha District
- Member Secretary - Member Secretary, Mizoram Pollution Control Board, Aizawl

The Nodal Agency for the committee shall be Mizoram Pollution Control Board.

The Committee shall take site visit of the NH-54 between Km 431/00 to Km 562/00, where work of road construction/road widening has been done by NHIDCL, alongwith concerned parties including NHIDCL and may invite other persons, officials or non-officials, apart from the above stated members for undertaking the site visit as and when required. The committee shall make observations on the following points:

- (1) Throwing of debris/muck along the slopes next to the road by NHIDCL sliding down directly into the river.
- (2) Disposal or non disposal of muck in the earmarked muck disposal sites by NHIDCL and whether those earmarked sites are adequate for disposal of the muck generated.
- (3) Quantum/details of work executed of road construction/widening.
- (4) Status of forest clearance for the said portion of road.

The committee shall carryout the site inspection and submit report on or before 31.08.2023.



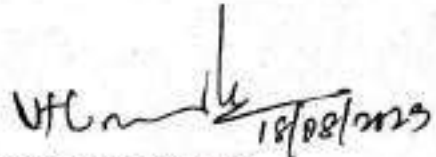
Sd/-R.K. SINGH  
Principal Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.

86  
Memo. No.C.18014/379/2023-FST

Dated Aizawl, the 18<sup>th</sup> August, 2023

Copy to :

1. P.S. to the Minister, Environment, Forests & Climate Change Department.
2. The O.S.D. to the Chief Secretary, Govt. of Mizoram.
3. Sr. P.P.S. to Principal Secretary, Environment, Forests & Climate Change Department.
4. Integrated Regional Office of Ministry of Environment, Forest and Climate Change, Shillong, Govt. of India.
5. Executive Director, National Highways Infrastructure Development Corporation Limited (NHIDCL), Tuikhuahtlang.
6. The Secretary, Public Works Department.
7. The Principal Chief Conservator of Forests, Mizoram.
- ✓ 8. Member Secretary, Mizoram Pollution Control Board.
9. All members concerned.

VFC  18/08/2023

(H.C.ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,

Environment, Forests & Climate Change Department.

Ph :- (0389) 2335237(O)

email : [efcsectt@gmail.com](mailto:efcsectt@gmail.com)

MINUTES OF THE MEETING ON ISSUES RELATING TO  
OA.NO.26/2023/EZ – VANRAMCHHUANGI VRS. UOI & ORS

Venue : Chief Secretary Office, MINECO  
Date & Time : 14<sup>th</sup> August 2023@2:00 P.M

List of participants:

1. Dr Renu Sharma, IAS, Chief Secretary to the Govt. of Mizoram
2. Dr K. Lalthawmmawia, Secretary, PWD
3. Mr. R.K Singh, IFS, Principal Secretary, EF&CC Department
4. Ms. Helen Dawngliani, Secretary, L&J Department
5. Mr. C.Lalduhawma, Member Secretary, MPCB

Under the chairmanship of Dr. Renu Sharma, Chief Secretary, Govt. of Mizoram, a meeting was convened on the date and venue indicated above to discuss the Hon'ble National Green Tribunal (NGT) orders on the matters related to OA. No. 26/2023/EZ - Vanramchhuangi vrs. Uoi & Ors. regarding road widening projects undertaken by National Highways and Infrastructure Development Corporation Limited (NHIDCL) in the state of Mizoram.

Under Ministry of Road Transport & Highways, Government of India, NHIDCL is undertaking widening to 2-Lane road projects in the state of Mizoram covering National Highways, NH-54 (Aizawl to Tuipang), NH-06 (Seling to Zokhawthar), NH-302 (Lunglei to Tlabung), NH-102B (Keifang to Manipur). The projects of NHIDCL are being executed on Engineering procurement and Construction (EPC) mode, wherein private players have been engaged by NHIDCL for the construction works.

Pi Vanramchhuangi, Chaltlang, Aizawl has filed petition in respect of NH-54 between the Km 431/00 to Km 562/00 to the Hon'ble NGT, Eastern Zone Bench, Kolkata against the said widening of road project for causing environmental damages due to indiscriminate improper dumping of muck down the cliffs. Respondents are listed below:

1. Union of India (through Secretary, Ministry of Environment Forests & Climate Change)
2. Ministry of Road Transport & Highways (through Secretary, Ministry of Road Transport)
3. NHIDCL (through Director, NHIDCL, New Delhi)
4. State of Mizoram (through Chief Secretary, Mizoram)
5. Public Works Department, Govt. of Mizoram (through Secretary, PWD, Govt. of )
6. Principal Chief Conservator of Forests (through Department of EF&CC, Mizoram)
7. Mizoram Pollution Control Board (newly impleaded as per subsequent order dated 20.07.2023)

Directions to the State Govt. issued by the Hon'ble NGT Orders on the matter, as listed below:

1. Committee to be constituted by Order dated 17.03.2023 for the Government of Mizoram under the Chairmanship of PCCF comprising of :
  - 1) Integrated Regional Office of MoEF & CC, Shillong
  - 2) State Wildlife Warden
  - 3) Concerned DMs of the respective Districts of Mizoram
  - 4) Mizoram Pollution Control Board as Nodal Agency.

The Committee has to undertake site visit, concerned parties including NHAI and submit a report. The Committee Report on affidavit is to be filed within four weeks as per the latest Order dated 11.08.2023.

2. The Environmental Compensation to the extent of Ra.5,90,70,000/- (Rupees Five Crores ninety lakhs seventy thousand only) was imposed against the National Highway Infrastructure Development Corporation Limited (NHIDCL) as per the report of Mizoram Pollution Control Board which was part of the affidavit submitted to NGT (E2) on 10.08.2023.
3. NGT vide Order dt.11.08.2023 questioned what actions have been taken for recovery of the said amount and whether FIRs have been lodged against the officers of NHIDCL responsible for environmental violations.

Hon'ble NGT directed the State Respondents to file affidavit by the next date of listing specifically stating what action has been taken with regard to recovery of the Environmental Compensation and action taken against the officers involved in Environmental Violations.

Chief Secretary, Govt. of Mizoram is directed to file personal affidavit in the matter by next date of hearing which is listed on 13.09.2023

The Hon'ble NGT orders in respect of the above points were discussed and deliberated upon in the meeting and decisions were taken for taking immediate action as stated below:

**1. Constitution of the Committee:**

Notification for constituting the Committee with detailed TOR is to be issued immediately upon the approval of the Hon'ble Chief Minister, Mizoram. The committee so constituted shall take prompt action to submit report in time.

Action: EF&CC

2. **Imposition and Recovering of the Environmental Compensation**

The appropriate authority to impose environmental compensation is to be finalised soon. Relevant notifications/orders/rulings to this effect shall be obtained and studied to ascertain the authority and take immediate action to levy Environmental Compensation to NHIDCL.

- Action: EF&CC

3. **Actions against the Officers of NHIDCL**

Action shall be initiated against NHIDCL by the authority or officer authorized by Central Government as per section 19 of the Environmental (Protection) Act, 1986.

- Action: EF&CC

Sd/-R.K.SINGH

Principal Secretary to the Government of Mizoram,  
Environment, Forests & Climate Change Department.

Memo. No.C.18014/379/2023-FST/

Dated Aizawl, the 18<sup>th</sup> August, 2023

- Copy to: 1. OSD to Chief Secretary, Government of Mizoram  
2. Principal Secretary, EF&CC  
3. Secretary, Public Works Department  
4. Secretary, Law & Judicial Department  
5. Member Secretary, MPCB

 18/08/2023

(H.C. ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.  
Ph :- (0389) 2335237 (O)  
email : [efccsectt@gmail.com](mailto:efccsectt@gmail.com)



**I. LUNGLEI DISTRICT**



1. Spoil Bank No 1, Tawipui North-II Village area, Lunglei District



2. Spoil Bank No 4, Tawipui North-II Village area, Lunglei District



3. Pic: Additional Dumping site, Tawipui South Village area, Lunglei District



4. Pic: Additional Dumping site, Tawipui South Village area, Lunglei District



5. Pic: Spoil Bank No.10, Tawipui South Village area, Lunglei District



6. Pic: Spoil Bank No.11, Thingfal Village area, Lunglei District

## II. LAWNGTLAI DISTRICT



1. Pic: Spoil Bank A-2, Chawnhu Village area, Lawngtlai District



2. Pic: Dumping site, Saikah Village area, Lawngtlai District



3. Pic: Spoil Bank 02, Lower Saikah Village area, Lawngtlai District



4. Pic: Spoil Bank 04, Lower Saikah Village area, Lawngtlai District



5. Pic: Spoil Bank 05, Lower Saikah Village area, Lawngtlai District

## II. SIAHA DISTRICT



1. Pic: Slide area, Near Zero point, Siaha District



2. Pic: Spoil Bank No. 06, Ambyu Village Area, Siaha District



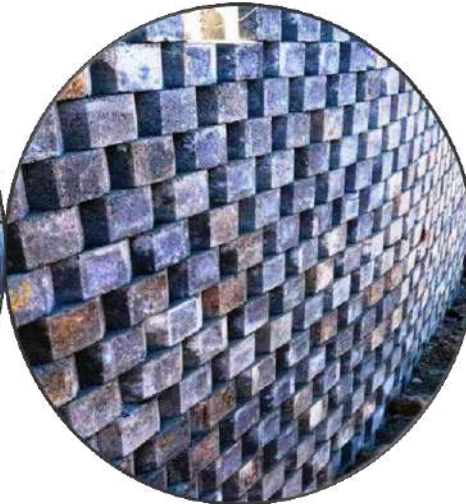
3. Pic: Spoil Bank No. 07, Theiva Village Area, Siaha District



## **NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED (NHIDCL)**

### **MINISTRY OF ROAD TRANSPORT & HIGHWAYS GOVERNMENT OF INDIA**

**Widening and Up-gradation to 2-lane with paved shoulder configuration and geometric improvements from Km 250.000 to Km 380.000 (Section-3: Civil Contract Packages- 6, 7 and 8) on Aizawl - Tuipang Section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA loan assistance**



### **SPOIL BANK NOC Status**

**(30 April 2023)**

**PMU- Lawngtlai**

	<p style="text-align: center;"><b>Authority's Engineer</b> Intercontinental Consultants and Technocrats Pvt. Ltd., New Delhi, India <i>in association with</i> PADECO Co. Ltd., Japan</p>